



The Uttar Pradesh Value Added Tax Act, 2008

Act 5 of 2008

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Audit Assessment, Business, Capital Goods, Declared Goods, Exempted Goods, Import, Importer, Lease, Lessee, Place of Business, Purchase Price, Registered Dealer, Sale Price, Tax, Taxable Dealer, Taxable Goods, Tax Return, Taxable Turnover of Purchase, Tax

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Dated Lucknow, February 27, 2008

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Mulya Samvardhit Kar Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 5 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 26, 2008:—

THE UTTAR PRADESH VALUE ADDED TAX ACT, 2008

(U.P. ACT NO. 5 OF 2008)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to provide for introducing Value Added System of taxation for the levy and collection of tax on sale or purchase of goods in the State of Uttar Pradesh and for matters connected therewith and incidental thereto.

IT IS HEREBY enacted in the Fifty-ninth Year of the Republic of India as follows :

CHAPTER I

Preliminary

Short title,
extent and
commencement:

1. (1) This Act may be called the Uttar Pradesh Value Added Tax Act, 2008.
- (2) It extends to the whole of Uttar Pradesh.
- (3) It shall be deemed to have come into force on January 1, 2008.

Definitions

2. In this Act, unless there is anything repugnant in the subject or context;
 - (a) "appellate authority" means the authority to whom an appeal lies under section 55;

(b) "assessing authority" means any person -

- (i) appointed and posted by the State Government; or
- (ii) appointed by the State Government and posted by the Commissioner, or
- (iii) appointed and posted by the Commissioner,

and empowered under rules framed under this Act to perform all or any of the functions of the assessing authority under this Act.

(c) "assessment year" means the period of twelve months commencing on the first day of April of a calendar year;

(d) "board" means the Uttar Pradesh State Tax Board established under section 78.

(e) "business" in relation to business of buying or selling goods includes-

(i) any trade, commerce or manufacture or any adventure or concern in the nature of trade, commerce or manufacture, whether or not such trade, commerce, manufacture, adventure or concern is carried on with a motive to make profit and whether or not any profit accrues from such trade, commerce, manufacture, adventure or concern;

(ii) the execution of any works contract or the transfer of the right to use any goods for any purpose (whether or not for a specified period);

(iii) any transaction of buying, selling or supplying plant, machinery, raw materials, processing materials, packing materials, empties, consumable stores, waste or by-products, or any other goods of a similar nature or any unserviceable or obsolete or discarded machinery or any parts or accessories thereof or any waste or scrap or any of them or any other transaction whatsoever, which is ancillary to or is connected with or is incidental to, or results from such trade, commerce, manufacture, adventure or concern, works contract or lease,

but does not include any activity in the nature of mere service or profession which does not involve the purchase or sale of goods.

(f) "capital goods" means any plant, machine, machinery, equipment, apparatus, tool, appliance or electrical installation used for manufacture or processing of any goods for sale by the dealer and includes:-

(i) components, spare parts and accessories of such plant, machine, machinery, equipment, apparatus, tool, appliance or electrical installation;

(ii) moulds and dies;

(iii) storage tank;

(iv) pollution control equipment;

(v) refractory and refractory materials;

(vi) tubes and pipes and fittings thereof;

(vii) lab equipments, instruments and accessories;

(viii) machinery, loader, equipment for lifting or moving goods within factory premises, or

(ix) generator and boiler

used in manufacture of goods for sale by him but for the purpose of section 13, does not include:-

(i) air-conditioning units or air conditioners, refrigerators, air coolers, fans, and air circulators if not connected with manufacturing process;

(ii) an automobile including commercial vehicles, and two or three wheelers, and parts, components and accessories for repair and maintenance thereof;

(iii) goods purchased and accounted for in business but utilised for the purpose of providing facility to the employees.

(iv) vehicle used for transporting goods or passengers or both;

(v) capital goods used in the execution of a works contract; and

(vi) captive power plant used for generation of electrical energy and its parts, components and accessories for repair and maintenance thereof;

(g) "Commissioner" means the person appointed by the State Government as the Commissioner of Commercial Taxes and includes a Special Commissioner of Commercial Taxes, an Additional Commissioner of Commercial Taxes and a Joint Commissioner of Commercial Taxes.

(h) "dealer" means any person who carries on in Uttar Pradesh (whether regularly or otherwise) the business of buying, selling, supplying or distributing goods directly or indirectly, for cash or deferred payment or for commission, remuneration or other valuable consideration and includes, -

(i) a local authority, body corporate, company, any co-operative society or other society, club, firm, Hindu undivided family or other association of persons which carries on such business;

(ii) a factor, broker, arhati, commission agent, del credere agent, or any other mercantile agent, by whatever name called, and whether of the same description as hereinbefore mentioned or not, who carries on the business of buying, selling, supplying or distributing goods belonging to any principal, whether disclosed or not;

(iii) an auctioneer who carries on the business of selling or auctioning goods belonging to any principal, whether disclosed or not, and whether the offer of the intending purchaser is accepted by him or by the principal or nominee of the principal;

(iv) a Government which, whether in the course of business or otherwise, buys, sells, supplies or distributes goods, directly or otherwise, for cash or for deferred payment or for commission, remuneration or other valuable consideration;

(v) any person who acts within the State as an agent of a dealer residing outside the State, and buys, sells, supplies or distributes goods in the State or acts on behalf of such dealer as-

(A) a mercantile agent as defined in Sale of Goods Act, 1930 or

(B) an agent for handling of goods or documents of title relating to goods; or

(C) an agent for the collection or the payment of the sale price of goods or as a guarantor for such collection or such payment;

(vi) a firm or a company or other body corporate, the principal office or head quarter whereof is situated outside the State, having a branch or office in the State, in respect of purchases or sales, supplies or distribution of goods through such branch or office;

(vii) any person who carries on the business of transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract;

(viii) any person who carries on the business of transfer of the right to use any goods for any purpose (whether or not for a specified period) for cash or for deferred payment or other valuable consideration;

(ix) railway container contractor, transporter or any other carrier or a forwarding agent of goods including owner of a cold storage who fails to disclose the complete address of consigner or consignee or if disclosed name and address of consigner or consignee is bogus, forged or not verifiable.

(x) an owner or person in-charge of a godown or warehouse who stores commercial goods.

Provided that a person who, not being a body corporate, sells agricultural or horticultural produce grown by himself or grown on any land in which he has an interest, whether as owner, usufructuary mortgagee, tenant, lessee or otherwise, or who sells poultry or dairy products from fowls or animals kept by him shall not, in respect of such goods, be treated as a dealer.

(i) "declared goods" means goods declared under section 14 of the Central Sales Tax Act, 1956, to be of special importance in the inter-State trade or commerce.

(j) "document" means any matter expressed or described upon any substance by means of letters, figures or marks, or by more than one of those means, intended to be used, or which may be used for the purpose of recording that matter and includes-

(i) an electronic document including data, record or data generated, image or sound stored, received or sent in an electronic form or micro film or computer generated micro fiche; and

(ii) such other document as may be notified by the State Government.

(k) "erstwhile Act" means the Uttar Pradesh Trade Tax Act, 1948 (U.P. Act No. 15 of 1948)

(l) "exempt goods" means any of the goods mentioned or described in column (2) of the Schedule-I.

(m) "goods" means every kind or class of movable property and includes all materials, commodities and articles involved in the execution of a works contract, and growing crops, grass, trees and things attached to, or fastened to anything permanently attached to the earth which, under the contract of sale, are agreed to be severed, but does not include actionable claims, stocks, shares or securities;

(n) "import" in relation to any goods, means to bring or receive any goods at any place within the State from any place situated outside the State where journey of such goods originates from such place outside the State and terminates at any place within the State;

(o) "importer" means a dealer who brings or receives any goods into the State from any place outside the State and includes a dealer -

(i) who makes first sale of any goods brought or received into the State from any place outside the State; or

(ii) who receives any goods into the State on behalf of any other person from any place outside the State; or

(iii) on whose behalf any goods are received into the State from any place outside the State by any other person;

(p) "input tax", in relation to a registered dealer who has purchased any goods from within the State, means the aggregate of the amounts of tax, -

(i) paid or payable by such registered dealer to the registered selling dealer of such goods in respect of purchase of such goods; and

(ii) paid directly to the State Government by the purchasing dealer himself in respect of purchase of such goods where such purchasing dealer is liable to pay tax under this Act on the turnover of purchase of such goods;

(g) "lease" means any agreement or arrangement whereby the right to use any goods for any purpose is transferred by one person to another (whether or not for a specified period) for cash, deferred payment or other valuable consideration without the transfer of ownership and includes a sub-lease but does not include any transfer on hire purchase or any system of payment by installments;

(r) "lessee" means any person to whom the right to use goods for any purpose is transferred under a lease;

(s) "lessor" means any person by whom the right to use any goods for any purpose is transferred under a lease;

(t) "manufacture" means producing, making, mining, collecting, extracting, mixing, blending, altering, ornamenting, finishing, or otherwise processing, treating or adapting any goods; but does not include such manufacture or manufacturing processes as may be prescribed;

(u) "manufacturer" in relation to any goods mentioned or described in column 2 of Schedule IV means a dealer who, by application of any process of manufacture, after manufacture of a new commercial commodity inside the State, makes first sale of such new commercial commodity within the State, whether directly or otherwise; and includes a selling agent who makes sale of such new commodity on behalf of the person who has manufactured it;

(v) "non-vat goods" means any of the goods mentioned or described in column 2 of Schedule-IV;

(w) "officer-in-charge of a check-post or barrier" includes an officer not below the rank of assessing authority posted at a check post or barrier,

(x) "place of business" means any place where a dealer carries on business and includes-

(i) any shop, ware-house, godown or other place where a dealer stores his goods;

(ii) any place where a dealer produces or manufactures goods;

(iii) any place where a dealer keeps his books of accounts and documents;

(iv) any place where a dealer executes the works contract or where the right to use goods is exercised;

(v) in a case of a dealer who carries on business through an agent (by whatever name called), the place of business of such agent;

(y) "purchase price" means the amount payable by a purchaser to a seller as consideration for the purchase of any goods made by or through him after deducting the amount, if any refunded to the purchaser by the seller in respect of any goods returned to such seller within such period as may be prescribed.

Explanation: Purchase price does not include,-

(i) the amount representing the cost of outward freight or cost of installation, charged by the seller from the purchaser of goods if such amount has been shown separately on sale invoice or tax invoice issued by the seller;

(ii) amount of tax if such amount is shown separately on the sale invoice or tax invoice.

(z) "registered dealer" means a dealer registered under section 17 or section 18;

(aa) "registering authority" means the officer empowered under the rules framed under this Act to deal with issue, suspension, cancellation of registration certificate or any other matter related to registration under this Act and includes an assessing authority;

(ab) "re-sale" means a sale by any person, of any goods in the same form and condition in which such goods were purchased by such person;

(ac) "sale" with its grammatical variations and cognate expressions, means any transfer of property in goods (otherwise than by way of a mortgage, hypothecation, charge or pledge) by one person to another, for cash or for deferred payment or for any other valuable consideration and includes, -

(i) a transfer, otherwise than in pursuance of a contract of property in any goods for cash, deferred payment or other valuable consideration;

(ii) a transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract;

(iii) the delivery of goods on hire purchase or any other system of payment by instalments;

(iv) a transfer of the right to use any goods for any purpose (whether or not for a specified period) for cash, deferred payment or other valuable consideration;

(v) the supply of goods by an association or body of persons (whether incorporated or not) to a member thereof for cash, deferred payment or other valuable consideration;

(vi) the supply, by way of or as part of any service or in any other manner whatsoever of goods, being food or any other article for human consumption or any drink (whether or not intoxicating) where such supply or service is for cash, deferred payment or other valuable consideration

and such delivery, transfer or supply of any goods under sub-clause (i) to sub-clause (vi) above shall be deemed to be sale of those goods by the person making the delivery, transfer or supply and a purchase of those goods by the person to whom such delivery, transfer or supply is made.

(ad) "sale price" means the amount payable to a dealer as consideration for the sale of any goods, less any sum allowed as cash discount according to the practice normally prevailing in the trade, but inclusive of any sum charged for anything done by the dealer in respect of goods at the time of or before the delivery of such goods, other than cost of outward freight or delivery or cost of installation in cases where such cost is separately charged;

Explanation:

(i) In a case in which any amount of any duty payable by a dealer is deferred for a period or in a case in which point of payment of any duty is shifted, amount of such duty shall be deemed part of the sale price;

(ii) The price of packing material in which any goods are packed shall be deemed part of sale price of goods sold.

(iii) **Sale price of goods in relation to transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract, shall be determined after deducting the aggregate of actual amount incurred towards labour and services, amount of profit relating to supply of labour and services and such other amounts as may be prescribed from the total amount received or receivable in respect of such works contract;**

(iv) In respect of transfer of right to use goods, any goods for any purpose (whether or not for a specified period) sale price means the valuable consideration received or receivable in respect of such transfer of right to use goods but does not include any sum payable as a penalty or as compensation or damages for breach of contract;

(ae) **"Schedule"** means any of the Schedule appended to this Act;

(af) **"Settlement Commission"** means the Commission constituted under section 62;

(ag) **"tax"** means a tax leviable under this Act, on the sale or purchase of goods other than newspapers; and shall include, –

(a) tax or lump sum, as the case may be, payable, in lieu of actual amount of tax due on turnover of sales, in accordance with provisions of section 6; or

(b) amount of reverse input tax credit;

(ah) **"taxable dealer"** means a dealer who is liable to pay tax in accordance with provisions of sub-section (2) of section 3 read with provisions of sub-section (5) of the said section;

(ai) **"taxable goods"** means any goods except goods mentioned or described in column 2 of Schedule I.

(aj) **"tax invoice"** means a bill or a cash memo issued in the prescribed form and manner by a registered selling dealer to a registered purchasing dealer or to a person or body referred to in clauses (ii), (iii), (iv) and (v) of sub-section (1) of section 22 in respect of sale of any goods except exempt goods and non-vat goods;

(ak) **"tax period"** means period for which a dealer is liable to submit a tax return of turnover and tax under section 24 and where a dealer either commences or discontinues his business during any tax period, tax period includes part of such tax period during which business of the dealer has remained in existence;

(al) **"tax return"** means any return of turnover and tax prescribed or required to be furnished under this Act or the rules made thereunder;

(am) **"taxable turnover of purchase"** means turnover obtained after deducting from the gross turnover of purchase such amounts as may be prescribed;

(an) **"taxable turnover of sale"** means turnover obtained after deducting from the gross turnover of sale such amounts as may be prescribed;

(ao) **"Tribunal"** means the Tribunal constituted under section 57;

(ap) "turnover of purchase" with its cognate expressions means the aggregate of the amounts of purchase prices paid or payable in respect of purchase of goods made by a dealer either directly or through another dealer, whether on his own account or on account of others, after deducting the amount, if any, refunded by the seller in respect of any goods returned to such seller within such period as may be prescribed;

(aq) "turnover of sale" means the aggregate of amount of sale prices of goods, sold or supplied or distributed by way of sale by a dealer, either directly or through another, whether on his own account or on account of others;

(ar) "vehicle" means any kind of mode of transportation used for carriage of goods including motor vehicle constructed or adapted for the carriage of goods, or any other motor vehicle not so constructed or adapted when used for the carriage of goods solely or in addition to passengers including every wheeled conveyance, pull or push cart including animal drawn cart, animal, trailer, trolley, bicycle, tricycle, carrier and such other mode of transportation as may be specified in the notification issued by the State Government in this behalf;

(as) "vessel" includes any container, ship, barge, boat, raft, timber, bamboo or floating materials propelled in any manner;

(at) "Web Site" means World Wide Web of the Department of Commercial Taxes of Uttar Pradesh with such domain "tradetax.nic.in" and with address "http://tradetax.nic.in" or any other website as may be notified by the State Government.

(au) "works contract" includes any agreement for carrying out, for cash, deferred payment or other valuable consideration, the building construction, manufacture, processing, fabrication, erection, installation, fitting out, improvement, modification, repair or commissioning of any movable or immovable property.

CHAPTER - II

Incidence, Levy and Rate of Tax

Incidence and levy of tax

3. (1) Subject to the other provisions contained in this Act, every dealer shall be liable to pay tax under this Act, for each assessment year, on his taxable turnover of sale or purchase or both, as the case may be, of taxable goods, at such rates and at such point of sale or purchase as provided under section 4 or section 5:

Provided that tax shall be levied on and charged from every dealer on such sales and purchases as are made on or after the date on which the dealer becomes liable for payment of tax in accordance with provisions of sub-section (3) or sub-section (5), as the case may be.

(2) Where a dealer carries on business for part of any assessment year he shall, subject to the other provisions contained in this Act, be liable to pay tax on the taxable turnover of sale or purchase or both, as the case may be, of taxable goods, at such rates and at such point of sale or purchase as provided under section 4 or section 5, where such sales or purchases are affected during the period in which he is liable for payment of tax in accordance with the provisions of sub-section (3) or sub-section (5).

(3) Dealers, of the class mentioned in column (2) against the serial no. mentioned in column (1), shall be liable to pay tax on sales or purchases or both, as the case may be, where such sales or purchases of goods are made by them on or after the date mentioned in column (3) against the same serial no. of the table below:

TABLE

Serial No.	Class of dealers	Date
(1)	(2)	(3)
1.	(i) Dealers whose registration certificate, under this Act, is effective on 1-1-2008.	January 1, 2008
	(ii) Dealers whose registration certificate, issued under the Central Sales Tax Act, 1956, is valid on January 1, 2008	
	(iii) Dealers who hold any imported taxable goods in opening stock on January 1, 2008.	
	(iv) Dealers who hold any taxable goods in opening stock on January 1, 2008 where such goods have been manufactured, processed or packed by using or consuming of any imported goods	
	(v) Dealers who hold any taxable goods in opening stock on January 1, 2008 where such goods have been manufactured, processed or packed by using or consuming any goods purchased after furnishing to the selling dealer any form of declaration or certificate prescribed under the erstwhile Act or the rules framed thereunder.	
	(vi) Dealers who hold any goods in opening stock on January 1, 2008 where such goods have been purchased after furnishing to the selling dealer any form of declaration or certificate prescribed under the erstwhile Act or the rules framed thereunder	
	(vii) Dealers who, in the assessment year of commencement of this Act, have commenced exclusive business of purchase of any goods from within the State or sale of any goods within the State or both, as the case may be, on any date before January 1, 2008 and - (a) whose aggregate, of the turnover of such purchase and turnover of such sale, of all goods, as defined hereunder, during the assessment year of commencement of this Act, from first day of the business during such assessment year, has, on or before January 1, 2008, exceeded the taxable quantum as provided in sub-section (4); and	

	(b) who have not made any change in the nature of their business before their aggregate of turnovers as stated in clause (a) has exceeded the taxable quantum as provided in sub-section (4)	
	(viii) Dealers who have been carrying on exclusive business of purchase of any goods from within the State or sale of any goods within the State or both, as the case may be, of any goods during the assessment year immediately preceding first assessment year under this Act and whose aggregate, of the turnover of such purchase and turnover of such sale, of all goods, as defined hereunder, during such preceding assessment year had exceeded the taxable quantum as provided in sub-section (4)	
	(ix) Dealers who, in the year of commencement of this Act, have, before January 1, 2008. (a) made an inter-state sale of any taxable goods; or (b) made a sale in the course of the export of the goods out of the territory of India; or (c) consigned any taxable goods outside the State except by reason of a sale and such goods are delivered in the other State without a sale; or (d) brought or received any taxable goods from any place outside the State;	
2.	Dealers, who with or without any other kind of business, import any taxable goods on or after January 1, 2008.	Date on which a dealer receives taxable goods for the first time
3.	Dealers who obtain registration certificate under the Central Sales tax Act, 1956 on or after January 1, 2008.	Date from which registration certificate is effective
4.	Dealers, who, with or without any other kind of business, make sale of any taxable goods in the course of inter-State trade or commerce on or after January 1, 2008	Date on which a dealer makes first sale of any taxable goods in the course of inter-State trade or commerce
5.	Dealers, who, with or without any other kind of business, on or after January 1, 2008 make a sale, in the course of export of the goods out of the territory of India, of any taxable goods or make such sale of any exempt goods where in manufacture, processing or packing of such exempt goods any taxable goods have been used, consumed or utilized	Date on which a dealer makes first sale of the goods in the course of export of the goods

6.	Dealers, who, with or without any other kind of business, consign any taxable goods on or after January 1, 2008 at any place outside the State except by reason of a sale and such goods are delivered in the other State without a sale	Date on which a dealer for the first time consigns any taxable goods outside the State
7.	Dealers who have been carrying on exclusive business of purchase of any goods from within the State or sale of any goods within the State or both, as the case may be, of any goods from a date prior to January 1, 2008 or dealers who commence such business on or after January 1, 2008 and- (i) whose aggregate, of the turnover of such purchase and turnover of such sale, of all goods, as defined hereunder, in any assessment year including assessment year of the commencement of this Act, from first day of business during such assessment year, exceeds the taxable quantum as provided in sub-section (4) of this section on any date after January 1, 2008 and (ii) who do not make any change in the nature of their business before their aggregate of the turnovers as stated in clause (a) exceeds the taxable quantum as provided in sub-section (4) of this section	Date on which aggregate of the turnovers of purchase from within the State and turnover of sale within the State or both, as the case may be, of all goods of a dealer, as defined hereunder, for the first time in any assessment year exceeds the taxable quantum
8	Transporter or any other carrier or a forwarding agent or railway container contractor of goods where such transporter, carrier or forwarding agent or railway container contractor fails to disclose the name and address of the consignee or consigner in Uttar Pradesh or if disclosed name and address of consigner or consignee is bogus, forged or not verifiable or fails to furnish copy of invoice, challan, transport receipt or consignment note or document of like nature in respect of any taxable goods, which are held in possession or custody or carried in his vehicle; or An owner or person in-charge, of a godown or cold storage or warehouse who fails to disclose the name and address of the owner of any taxable goods stored in such godown, cold storage or warehouse.	First date on which any taxable goods are found in the possession or custody,
9.	Dealers who do not fall in any of the classes mentioned against serial no. 1 to 8 above and who obtain registration certificate voluntarily under section 18.	Date from which registration certificate is effective

Provided that a dealer who exclusively deals in purchase or sale, or both, as the case may be, of exempt goods, shall not be liable to pay tax under this Act.

Explanation (1) — For the purposes of this sub-section and sub-section (5) the expression "aggregate of turnover of purchase from within the State and turnover of sale within the State or both, as the case may be, of all goods" shall mean the aggregate of the turnover of-

(a) purchase of all taxable goods where such purchases are made by the dealer from within the State from persons other than registered dealers; and

(b) sale of all goods except goods included in clause (a) where such sales are made by the dealer within the State

Explanation (2) — Where a dealer falls in more than one category, mentioned in column (2) of the table given above, then he shall be liable for payment of tax with effect from the earliest date of all dates mentioned in column (3) of the table referred to above.

(4) Taxable quantum referred to in sub-section (3) shall be five lakh rupees.

(5) Every dealer who has once become liable for payment of tax shall continue to be so liable till the date on which he discontinues his business:

(6) For the purposes of this Act, following shall be determined in the prescribed manner:-

(a) Turnover of sale of goods-

(i) involved in the execution of works contract in which property in goods is transferred; or

(ii) in cases of transfer of right to use any goods;

(b) Taxable turnover of sale; and

(c) Taxable turnover of purchase.

(7) Where in respect of transfer of property in goods involved in the execution of a works contract, the contractor does not maintain proper accounts or the accounts maintained by him are not found by the assessing authority to be worthy of credence and the amount actually incurred towards charges for labour and other services and profit relating to supply of labour and services are not ascertainable, for the purpose of determining turnover of sale of goods under sub-clause (i) of clause (a) of sub-section (6) such charges for labour and other services and such profits, may be determined on the basis of deduction of such percentage of the value of works contract as may be prescribed and different percentages may be prescribed for different types of works contract.

(8) Amount of tax, for which a dealer is liable for payment under any provision of this Act, shall be paid in the prescribed manner.

(9) Notwithstanding anything to the contrary in this Act, where any goods are sold or purchased together with any packing material, sale or purchase of packing material shall, notwithstanding the fact that contracts of sale or purchase of such goods and such packing material have been made separately or price of sale or purchase, as the case may be, of the goods and the packing material has been shown separately,-

(a) be liable to tax under this Act at the rate applicable to sale or purchase of the goods sold or purchased together with such packing material;

(b) not be liable to any tax under this Act if the sale or purchase of such goods is exempt from tax at the hands of the dealer.

(10) Where tax is payable, and has been so paid by a commission agent on any turnover of sale or turnover of purchase or both, as the case may be, of any goods on behalf of his principal, the principal shall not be liable to pay tax in respect of such turnover.

Explanation: For the purposes of this Act, the dissolution of a firm or association of persons or partition of a Hindu Undivided Family or transfer by a dealer of his business shall be deemed to be cessation or discontinuance of business.

4. (1) The tax, payable on sale of goods under this Act, shall be levied and paid on the taxable turnover of sale of — Levy of tax on turnover of sale

(a) goods named or described in column 2 of the Schedule II; at every point of sale and at the rate of four percent;

(b) goods named or described in column 2 of the Schedule III at every point of sale and at the rate of one percent;

(c) goods named or described in column 2 of the Schedule IV at the point of sale mentioned in column 3 and at the rate of tax mentioned in column 4 of the Schedule against such goods;

(d) goods named or described in column 2 of the Schedule V at every point of sale and at the rate of twelve and half percent;

Provided that in respect of goods mentioned in column 2 of Schedule IV, the State Government may, by notification, declare different rates of tax, not exceeding fifty percent, in respect of different goods or class of goods.

Provided further that turnover of sale of textile and sugar except khandsari sugar, mentioned or described in column 2 of Schedule II, shall be liable to tax from such date and at such rate, not exceeding four percent, as may be notified by the State Government.

(2) In respect of any entry of any Schedule, explanation or clarification, if any, given in footnotes of such Schedule, shall be deemed to be a part of such entry of such Schedule.

(3) Where a dealer, selling any goods, is not entitled to realise amount of tax, payable by him on the turnover of sale of such goods, separately on tax invoice, sale invoice, cash memo or bill from the purchaser of the goods, amount of tax payable by him on the turnover of such sale shall be computed using the formula-

Rate of tax X aggregate of sale prices

Amount of tax payable =

$\frac{\text{Rate of tax X aggregate of sale prices}}{100 + \text{Rate of tax}}$

(4) The State Government may, by notification in the Gazette, amend any entry of any Schedule, add any new entry in any of the Schedule and in the like manner omit any entry of any Schedule.

(5) Every notification made under this section shall, as soon as may be after it is made, be laid before each House of the State Legislature, while it is in session, for a total period of not less than fourteen days, extending in its one session or more than one successive sessions, and shall, unless some later date is appointed take effect from the date of its publication in Gazette subject to such modifications or annulments as the two Houses of the Legislature may during the said period agree to make, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder except that any imposition, assessment, levy or collection of tax or penalty shall be subject to the said modification or annulment.

Levy of Tax on
turnover of
purchase

5. (i) Every dealer, who, in the course of business, makes purchase of any taxable goods -

(i) other than non-vat goods from a person other than a registered dealer; or

(ii) non-vat goods, the earlier sale or purchase of which has not suffered levy of tax either under the provisions of the erstwhile Act or under the provisions of this Act,

shall be liable to pay tax on the turnover of purchase of such taxable goods except non-vat goods or turnover of purchase of non-vat goods or both, as the case may be.

(2) Tax on the turnover of purchase of taxable goods referred to in clause (i) or clause (ii) of sub-section (1) shall be levied at the same rate at which turnover of sale of such goods is liable to tax in accordance with the provisions of section 4.

Composition of
tax liability

6. (1) Notwithstanding anything contained in any other provision of this Act, but subject to other provisions of this section and the directions of the State Government, the assessing authority may agree to accept a composition money either in lump sum or at an agreed rate on his turnover of sale in lieu of tax that may be payable by a dealer in respect of such goods or class of goods and for such period as may be agreed upon:

Provided that in case of a dealer who carries on exclusive business of re-sale of goods within the State after their purchase from within the State and whose turnover of sale of such goods, for any assessment year, is neither likely to exceed fifty lakh rupees nor his such turnover, for the assessment year preceding such assessment year, has exceeded fifty lakh rupees, the State Government may notify a rate percent on sale of such goods. Different rates may be notified for different goods :

Provided further that any change in the rate of tax which may come into force after the date of such agreement shall have the effect of making a proportionate change in the lump sum or the rate agreed upon in relation to that part of the period of assessment during which the changed rate remains in force.

(2) Any dealer, who opts for payment of lump sum under this section, shall not be entitled to claim credit of input tax under section 13 in respect of purchase of goods which are re-sold by him during the period in which he is liable to pay tax or lump sum, as the case may be, under this section or in respect of purchase of goods which have been used, consumed or utilized in manufacture or processing of goods which are sold by him during such period and where the dealer has claimed credit of input tax in respect of any such goods, the same shall stand reversed and the dealer shall pay such amount of reverse input tax credit in accordance with provisions of section 14.

(3) Any dealer who opts for payment of tax or a lump sum, as the case may be, under this section shall not issue any tax invoice and shall not realise any amount from the purchaser of goods by way of tax or by giving it a different name or colour.

(4) A dealer who makes purchase of any goods from a dealer, who has opted for payment of tax or a lump sum, as the case may be, under this section, shall not be entitled to claim credit of input tax in respect of goods purchased from such dealer.

7. No tax under this Act shall be levied and paid on the turn over of—

(a) sale or purchase where such sale or purchase takes place -

(i) in the course of inter-state trade or commerce; or

(ii) outside the State; or

(iii) in the course of the export out of or in the course of the import into, the territory of India;

(b) sale or purchase of any goods named or described in column (2) of the Schedule I or;

(c) such sale or purchase; or sale or purchase of such goods by such class of dealers, as may be specified in the notification issued by the State Government in this behalf.

Provided that while issuing notification under clause (c), the State Government may impose such conditions and restrictions as may be specified.

Explanation: For the purposes of this Act, sections 3, 4 and 5 of the Central Sales Tax Act, 1956, shall apply respectively for determining whether or not a particular sale or purchase of any goods falls under any of the sub-clauses (i), (ii) and (iii) of clause (a).

Tax not to be levied on certain sales and purchases.

8. Notwithstanding anything to the contrary contained in any other provision of this Act and without prejudice to the provisions of section 54, where it is found that any dealer has issued tax invoice or sale invoice without making actual sale of goods shown in such invoice then the selling dealer and the purchasing dealer who has received such invoice, jointly and severally, be liable for payment of an amount equal to amount of tax shown to have been charged in such invoice:

Provided that before taking any action under this section, persons concerned shall be given an opportunity of being heard.

9. (1) Subject to the provisions of this Act, where the dealer is a firm or association of persons or a Hindu Undivided Family -

(a) such firm or association and every person who is a partner of such firm or a member of such association or Hindu undivided family shall be liable jointly and severally for the payment of tax assessed and penalty imposed or any amount due under this Act and is payable by such firm or association or Hindu Undivided Family; and

(b) where such firm or association or Hindu Undivided Family has discontinued its business, -

(i) tax, including penalty payable under this Act by such firm or association or Hindu Undivided Family up to the date of such discontinuance may be assessed and determined as if no such discontinuance had taken place; and

(ii) ever, person who was at the time of such discontinuance a partner of such firm or a member of such association or Hindu Undivided Family shall, notwithstanding such discontinuance, be liable jointly and severally for the payment of tax assessed and penalty imposed and payable by such firm or association or Hindu Undivided Family whether such assessment is made or penalty is imposed prior to or after such discontinuance, and, subject to as aforesaid, the provisions of this Act shall apply as if every such person or partner were himself a dealer.

Liability on fraudulent issuance and procurement of tax invoice and sale invoice

Liability of firm, association of persons and Hindu undivided family

Provided that where it is found that a change has occurred in the constitution of the firm or association, the firm or association as reconstituted as well as partners or members of the firm or association, as it existed before reconstitution, shall jointly and severally be liable to pay tax including penalty, if any, due from such firm or association for any period before its reconstitution.

(2) Where the ownership of the business of any dealer, liable to pay, tax is transferred, the transferor and transferee shall jointly and severally be liable to pay the tax including penalty, if any, payable in respect of such business till the time of such transfer, whether the assessment is made or the penalty is imposed prior to or after such transfer.

(3) Where a tax including penalty, if any, is recovered from a reconstituted firm or association under the proviso to sub-section (1) or from a transferee under sub-section (2), such firm or association or a transferee shall be entitled to recover the same from the person who was originally liable to pay the tax.

Tax due from deceased person payable by his representatives

10. (1) Where a dealer dies, his executor, administrator or other legal representative shall be deemed to be the dealer for the purposes of this Act and the provisions of this Act shall apply to him in respect of the business of the said deceased dealer:

Provided that -

(a) in respect of any liability of the deceased, his executor, administrator or other legal representative shall be liable only to the extent of the assets of the deceased in his hand:

(b) any proceeding including the proceeding for recovery may be continued from the stage at which it was pending at the time of the death of the dealer.

(2) The provisions of sub-section (1) shall *mutatis mutandis* apply to a dealer being a partnership firm, which may stand dissolved in consequence of the death of any partner.

Tax liability in case of minor or incapacitated person

11. In the case of any guardian, trustee or agent of any minor or other incapacitated person, carrying on business on behalf of and for the benefit of such minor or other incapacitated person, the tax shall be levied upon and recoverable from such guardian, trustee or agent, as the case may be, in like manner and to the same extent as it would be leviable upon and recoverable from any such person or other incapacitated person, if he were of full age and sound mind and if he were conducting the business himself; and all the provisions of this Act and the rules made thereunder shall apply accordingly.

Liability in case of court of wards

12. In the case of business owned by a dealer whose estate or any portion of whose estate is under the control of the Court of Wards, the Administrator General, the Official Trustee or any Receiver or Manager (including any person whatever his designation, who in fact manages the business on behalf of the dealer) appointed by him or under any order of a court, the tax shall be levied upon and recoverable from such Court of Wards, Administrator General, Official Trustee, Receiver or Manager, in like manner and in the same terms as it would be leviable upon and recoverable from the dealer, as if he were conducting the business himself, and all the provisions of this Act and the rules made thereunder shall apply accordingly.

13. (1) Subject to provisions of this Act, dealers referred to in the following clauses and holding valid registration certificate under this Act, shall, in respect of taxable goods purchased from within the State and mentioned in such clauses, subject to conditions given therein and such other conditions and restrictions as may be prescribed, be allowed credit of an amount, as input tax credit, to the extent provided by or under the relevant clause:

(a) Subject to conditions given in column (2), every dealer liable to pay tax, shall, in respect of all taxable goods except non-vat goods, capital goods and captive power plant, where such taxable goods are purchased on or after the date of commencement of this Act, be allowed credit of the amount, as input tax credit, to the extent provided in column (3) of the table below:

TABLE

Serial No.	Conditions	Extent of amount of input tax credit
(1)	(2)	(3)
1	If purchased goods are re-sold- (i) inside the State, or (ii) in the course of inter-state trade or commerce; or (iii) in the course of the export of the goods out of the territory of India.	Full amount of input tax
2	If purchased goods are used in manufacture of - (i) any goods except non-vat goods and where such manufactured goods are sold in the course of the export of the goods out of the territory of India; or (ii) any taxable goods except non-vat goods and where such manufactured goods are sold either inside the State or in the course of inter-state trade or commerce.	Full amount of input tax
3	If purchased goods are - (i) transferred or consigned outside the State otherwise than as a result of a sale; or (ii) used in manufacture of any taxable goods except non-vat goods and such manufactured goods are transferred or consigned outside the State otherwise than as a result of a sale.	Partial amount of input tax, which is in excess of rate prescribed under sub-section(1) of section 8 of the Central Sales Tax Act, 1956 of the purchase price on which the dealer has paid tax either to the registered selling dealer or to the State Government.

(b) Input tax credit of full amount of input tax shall be allowed to every dealer, liable to pay tax, in respect of capital goods purchased on or after the date on which dealer becomes liable for payment of tax under this Act, if such goods are to be used in manufacture of any -

(b.1) taxable goods except non-vat goods and where such manufactured goods are -

(i) sold within the State; in the course of inter-state trade or commerce or in the course of the export of the goods out of the territory of India; or

(ii) transferred or consigned outside the State otherwise than as a result of a sale;

(b.2) exempt goods except non-vat goods and where such manufactured goods are sold in the course of export of the goods out of the territory of India.

(c) Subject to conditions mentioned in column (2) of the table under clause (a), every dealer, who is liable to pay tax on January 1, 2008 shall, in respect of all taxable goods except non-vat goods, capital goods and captive power plant, where such goods have been purchased within a period of six months ending on the date of commencement of this Ordinance and where such goods-

(i) are held in opening stock on January 1, 2008 in the same form and condition in which they were purchased; or

(ii) have been used in manufacture of finished or semi-finished goods (in the process of manufacture of taxable goods except non-vat goods) or finished taxable goods, except non-vat goods and such finished or semi-finished goods are held in opening stock on January 1, 2008; and

(iii) have suffered levy of tax under the erstwhile Act, be allowed credit of partial or full, as provided in column (3) against relevant entry of the said table, amount of input tax as input tax credit and for this purpose amount of input tax shall be computed in the prescribed manner.

(d) Subject to conditions mentioned in column (2) of the table under clause (a), every dealer, who becomes liable to pay tax on a date after January 1, 2008, shall, in respect of all taxable goods, except non-vat goods, capital goods and captive power plant, where such taxable goods have been purchased on or after January 1, 2008 but within a period of six months ending on the day preceding the date on which such dealer has become liable to pay tax and -

(i) are held in opening stock, on the date on which the dealer has become liable to pay tax, in the same form and condition in which they were purchased;

(ii) have been used in manufacture of semi-finished goods (in the process of manufacture of taxable goods except non-vat goods) or finished taxable goods, except non-vat goods and such semi-finished or finished goods as are held in opening stock on the date on which the dealer has become liable to pay tax; or

(iii) have been purchased from a registered dealer after obtaining sale invoice bearing name and address of purchasing dealer,

be allowed credit of partial or full, as provided in column 3 against relevant entry of the said table, amount of input tax as input tax credit and for this purpose amount of input tax shall be computed in the prescribed manner.

(e) Every dealer who is liable to pay tax and who opts for payment of tax or lump sum under provisions of section 6, shall, in respect of all taxable goods, except non-vat goods, capital goods and captive power plant, which are held in stock at the end of the period during which provisions of section 6 remain applicable, be allowed credit of full or partial amount of input tax or deemed input tax, as the case may be, in accordance with provisions of clauses (a) to (d) above, as may be applicable:

Provided that unless the State Government, in exercise of its powers under second proviso of sub-section (1) of section 4, issues notification prescribing rate of tax and point of tax in respect of sale of sugar or textile referred to therein, no facility of input tax credit, in respect of goods purchased for use in manufacture of said goods, shall be allowed under any of the aforesaid clauses.

Explanation: For the purposes of this sub-section, -

(a) for entry against serial no. (1) of the table under clause (a), re-sale of goods includes transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract;

(b) goods, required for use in manufacture of any goods, do not include captive power plant, or parts, components and accessories of a captive power plant or any other goods required for running or maintenance of a captive power plant.

(2) Notwithstanding anything to the contrary in the provision of sub-section (1) credit of full or partial amount of input tax, in respect of all taxable goods, may be allowed to developer, co-developer and units established in Special Economic Zone for authorized operations subject to such conditions as may be specified in the notification issued by the State Government.

Explanation - For the purposes of this sub-section the word "co-developer" or "developer" and expressions "Special Economic Zone" or "authorized operations" shall have the meanings assigned to them in the Special Economic Zones Act, 2005.

(3) Where purchased goods are to be used or disposed of partially for the purposes specified in clause (a) of sub-section (1), the input tax credit shall be claimed and allowed proportionate to the extent they are used or disposed of for the purposes specified in such clause.

(4) Except as provided otherwise in any provision of this Act or the rules framed thereunder, in respect of purchase of any goods in respect of which facility of input tax credit is admissible, input tax credit of the full amount of input tax can provisionally be claimed on the date on which tax invoice related to such goods is received by the dealer and where dealer himself is liable to pay tax in respect of purchase of any goods, on the date on which amount of tax payable is accounted for by the dealer in the account of tax payable by him.

(5) Where a dealer has claimed input tax credit in respect of any goods under sub-section (4), but such goods; or goods manufactured by using such goods; or goods packed by using or consuming such goods, are consigned outside the State or disposed of or dispossessed in a manner for which facility of input tax credit is not admissible or such facility is admissible for partial amount of input tax, the amount which is the difference, of the full amount of input tax and admissible amount of input tax credit, shall be deducted from the amount of the input tax credit, already claimed by the dealer by debiting such amount into the account of input tax credit maintained by him.

Provided that before debiting the amount of input tax credit reasonable opportunity of being heard shall be given to the dealer.

(6) In the circumstances referred to in sub-section (5), the amount of difference of full amount of input tax and admissible amount of input tax credit, shall be debited by the dealer into the account of input tax credit maintained by him on the day on which -

(i) goods, in respect of which credit of full amount of input tax was claimed; or

(ii) goods, manufactured by using goods in respect of which credit of full amount of input tax was claimed; or

(iii) where goods, in respect of which credit of full amount of input tax was claimed, are used or consumed in packing of any goods; such packed goods,

are consigned outside the State; or disposed of or disposed of by the dealer in a manner for which facility of input tax credit is not admissible or such facility is admissible for partial amount of input tax:

Provided that where the dealer discontinues his business, full amount of input tax, which was claimed under sub-section (4), in respect of-

(i) goods held by the dealer in the same form and condition in which those were purchased; or

(ii) goods which have been used in manufacture of any goods held by the dealer, (whether in semi-manufactured or manufactured state);

(iii) goods which have been used or consumed in packing of any goods held by the dealer,

in closing stock on the day on which he has discontinued business, shall, before end of the tax period prescribed for submission of the tax return for the tax period in which business is discontinued, shall be debited by the dealer into the account of input tax credit maintained by him.

(7) Except where-

(a) purchased goods; or

(b) manufactured goods which are manufactured by using purchased goods; or

(c) packed goods which are packed by using or consuming purchased goods,

are to be sold in the course of the export of the goods out of the territory of India, no credit of any amount of input tax shall be claimed by a dealer under sub-section (4) and no facility of input tax credit shall be allowed to a dealer in respect of purchase of any goods where -

(i) sale of such goods by the dealer is exempt from payment of tax under clause (c) of section 7; or

(ii) such goods are to be used or consumed in manufacture or packing of any goods and sale of such manufactured or packed goods by the dealer is exempt from payment of tax either under clause (b) or clause (c) of section 7.

(8) Amount of admissible input tax credit for a tax period and for an assessment year shall be computed in the prescribed manner and shall be claimed and allowed within such time and in such manner as may be prescribed.

(9) Where any goods, purchased from within the State, are sold by a principal through a selling agent or where any goods are purchased by a purchasing agent on behalf of a principal, input tax credit, in respect of purchase of such goods, shall be claimed by and be allowed to the principal in such manner as may be prescribed.

(10) Every dealer, who claims input tax credit under this section, shall, in respect of input tax, input tax credit and inventory of goods, maintain such records and furnish such statements as may be prescribed.

(11) Where it appears to the assessing authority that amount of input tax or amount of input tax credit shown in any statement furnished by any dealer is incorrect or is not worthy of credence, it may, after giving reasonable opportunity of being heard to such dealer and after making such inquiry as it may deem fit, determine the amount of input tax or amount of input tax credit, as the case may be, by making an order in writing:

Provided that where matter relates to any tax return submitted under section 24 or in any assessment proceedings under any section of this Ordinance, proceedings shall be completed in accordance with provisions of relevant sections.

Explanation (1) For the purposes of this section, -

(i) goods for use in manufacture of any goods includes goods required for use, consumption or utilization in manufacture or processing of such goods or goods required for use in packing of such manufactured or processed goods;

(ii) manufacture of any goods includes processing of such goods and packing of such manufactured or processed goods; and

(iii) where during the process of manufacture of any taxable goods any exempt goods are produced as by-product or waste-product, it shall be deemed that purchased goods have been used in the manufacture of taxable goods. Conversely, where during the process of manufacture of any exempt goods any taxable goods are produced as by-product or waste-product; it shall be deemed that purchased goods have been used in the manufacture of exempt goods.

14. (1) Consistent with the provisions of this Act, the State Government may prescribe the circumstances in which and the goods in respect of which input tax credit shall be neither claimed nor allowed.

Reverse
input tax
credit

(2) Where, in respect of any goods, a dealer has already claimed input tax credit against the provisions of this Act or the rules framed thereunder or has wrongly claimed input tax credit in respect of any goods, benefit of input tax credit to the extent it is not admissible, shall stand reversed and such amount of reverse input tax credit shall be deducted from the amount of input tax credit already claimed by the dealer in the tax period in which event giving rise to reverse input tax credit has occurred:

Provided that where event, giving rise to reverse input tax credit, comes to the notice of the dealer after the tax return, for the tax period in which such event has occurred, has been submitted, the dealer shall be liable to pay such amount of reverse input tax credit within thirty days after the event comes to the notice of the dealer, along with simple interest at a rate of fifteen percent per annum for the period commencing on the date following the last date prescribed for submitting tax return of the tax period in which event has occurred and ending on the date on which amount has been deposited.

15. (1) For any tax period, net amount of tax payable shall be computed using the following equation:

Net amount of tax payable for any period = Gross amount of tax payable for such period - Gross amount of admissible input tax credit for the period

Net amount of tax
payable and
treatment of input
tax credit
exceeding tax
liability

Where-

[a] gross amount of tax payable for the period is the aggregate of amounts of-

- (i) tax payable on the turnover of sale of goods made during the tax period;
- (ii) tax payable on turnover of purchase of goods made during the tax period;
- (iii) tax on the turnover of sale made during the period or any installment of lump sum falling due during the period, as the case may be, payable under the provisions of section 6;
- (iv) any other amount of tax payable; and

[b] gross amount of admissible input tax credit for the period is the aggregate of amounts of-

- (i) input tax credit claimed in respect of purchase of goods made during the period less amount of reverse input tax credit, if any;
- (ii) input tax credit carried forward from the immediately preceding tax period;
- (iii) any installment of input tax credit in respect of goods held in opening stock on the date from which dealer has become liable to pay tax or in respect of purchase of capital goods;
- (iv) input tax credit in respect of goods held in opening stock on the date on which, in case of a dealer who has opted for payment of tax or a lump sum under section 6 of this Act, provisions of section 6 cease to apply and the dealer continues his business;

Provided that where a dealer has been allowed moratorium for payment of tax under section 42, gross amount of tax payable for the period shall not include amount in respect of which facility of moratorium is applicable. Amount for which facility of moratorium is applicable shall be paid by the dealer separately in accordance with provisions of section 42.

(2) If, for any tax period, gross amount of admissible input tax credit under sub-section (1) exceeds the differential amount of gross amount of tax payable under that sub-section and the aggregate of amounts of tax paid by the dealer towards tax for such tax period, the excess amount of admissible input tax credit may be adjusted by the dealer against amount of tax payable in the tax return of the corresponding tax period under the Central Sales Tax Act, 1956 and where gross amount of such admissible input tax credit is a negative figure, the dealer, while computing net amount of tax payable under sub-section (1), shall add such amount to gross amount of tax payable by the dealer.

Explanation: For the purpose of this sub-section, expression "aggregate of amounts of tax paid by the dealer towards tax of such tax period" shall mean the aggregate of amounts of-

- (a) tax deposited by the dealer towards tax of such tax period;
- (b) tax deducted at source under provisions of section 34 in respect of any sale of goods where such sale is made during such tax period; and
- (c) refund adjusted towards tax of such tax period;

Provided that amount under clause (a), (b) or (c) shall not be included in the aggregate of amounts of tax paid by the dealer towards tax of such tax period unless the dealer furnishes adequate documentary proof in respect thereof alongwith tax return of such tax period.

(3) Any excess amount of input tax credit left over after adjustment as provided in sub-section (2) shall be carried forward and be added to the amount of input tax credit for the next tax period:

Provided that in case of a dealer whose main business is to sell goods in the course of the export of the goods out of the territory of India, subject to provision of section 41, assessing authority shall, on the application of the dealer, along with the proof of export, allow provisional refund of excess amount of input tax credit for any tax period, after the dealer has submitted return for such tax period, within thirty days from the last date prescribed for submission of tax return or from the date of submission of tax return, whichever is later.

(4) Where a dealer has submitted returns for all tax periods of an assessment year, and if any amount of excess admissible input tax credit still exists according to the tax return of the last tax period, such excess amount of admissible input tax credit, subject to provisions of sections 40, shall be refunded to the dealer within thirty days after the last date prescribed or allowed for submission of the return of last tax period of such assessment year.

Provided that excess amount of admissible input tax credit remaining in balance on the last day of the assessment year in which dealer has become liable for payment of tax, shall, subject to provision of sub-section (3), be carried forward to the first tax return of the next assessment year and any excess amount of input tax credit according to the tax return of the last tax period of later assessment year shall be refunded to the dealer within thirty days after the last date prescribed or allowed for submission of return of the last tax period of the such later assessment year.

(5) Notwithstanding anything contained in sub-section (4) where a dealer discontinues business, refund of any excess amount of admissible input tax credit relating to last tax period of the assessment year during which business has been discontinued shall be allowed within Ninety days after the date of passing of assessment order for such assessment year.

(6) Where tax return for any tax period of any assessment year has not been submitted by the last date prescribed or allowed for submission of tax return of the last tax period of the assessment year, excess amount of admissible input tax credit, if any, for such assessment year, subject to provisions of sections 40 shall be refunded to the dealer within a period of Ninety days after the assessment order in respect of such assessment year has been passed.

(7) Notwithstanding anything contained contrary to in sub-section (3) and sub-section (4), any excess amount of admissible input tax credit left over in the tax return of the last tax period of any assessment year, at the option of the dealer, may be carried forward to the tax return of the first tax period of the succeeding assessment year.

16. In any assessment proceedings where any fact is specially within the knowledge of the assessee, the burden of proving that fact shall lie upon him, and in particular, the burden of proving the existence of the circumstances bringing the case within any of the exemptions, exceptions or reliefs under any provisions of this Act including claim of any amount as input tax credit, shall lie upon him and assessing authority shall presume the absence of such circumstances.

Burden of proof

Chapter III

Registration, Security and Maintenance of Accounts

Registration of
dealers

17. (1) Every dealer liable to pay tax under this Act shall obtain registration certificate issued by the prescribed registering authority in the prescribed form.

(2) Except as provided under sub-sections (3), (4) and (5), every dealer liable to pay tax shall, for issue of registration certificate, apply to the registering authority within a period of thirty days from the date on which such dealer has become so liable, in the prescribed form and manner along with proof of deposit of registration fee of one hundred rupees:

Provided that a dealer who fails to apply for issue of registration certificate within the time prescribed, without prejudice to any other liability under this Act, may apply after depositing late fee at the rate of rupees one hundred for every month or part thereof for the period of delay.

(3) Every dealer who has held immediately before January 1, 2008 a registration certificate or a provisional registration certificate issued under the erstwhile Act and is liable to pay tax under this Act from January 1, 2008, shall be deemed a registered dealer with effect from January 1, 2008 :

Provided that where a dealer was required to pay any fee for renewal of the registration certificate under the provisions of the erstwhile Act, if the same has not been paid, the registration certificate shall not be deemed valid unless such dealer deposits renewal fee along with late fee of one hundred rupees within a period of thirty days from January 1, 2008.

(4) In the case of a dealer, who is liable for payment of tax under this Act from the January 1, 2008 and whose application for issue of registration certificate under the erstwhile Act, is pending January 1, 2008, shall be deemed a registered dealer under this Act with effect from January 1, 2008 if -

(i) registration certificate is issued to him under the erstwhile Act and

(ii) the dealer deposits renewal fee payable under the erstwhile Act and late fee payable under this Act, if any, within thirty days from the date on which registration certificate is issued to him under the erstwhile Act.

(5) Every dealer who holds a registration certificate issued under the erstwhile Act shall present it before the registering authority or the assessing authority, as the case may be, for necessary endorsement by such authority relating to validity of such certificate under this Act, within sixty days from January 1, 2008 or date on which registration certificate is issued under the erstwhile Act, whichever is later in such form as may be prescribed.

(6) (a) No transporter, carrier or transport agent or railway container contractor shall operate its transport business in the State relating to taxable goods without being registered with the registering authority in such manner as may be prescribed.

(b) A transporter or carrier or transporting agent or railway container contractor already operating transport business in the State relating to taxable goods shall, within a period of thirty days from January 1, 2008 apply to registering authority for registration in the prescribed manner.

(c) If a transporter or carrier or transporting agent or railway container contractor carries or transports any taxable goods in contravention of the provisions of this Act or the rules made thereunder, his registration shall be liable to be cancelled or suspended for such period as may be determined by the registering authority after giving him a reasonable opportunity of being heard.

(d) Every transporter or carrier or transporting agent or railway container contractor operating its transport business shall maintain such records as may be prescribed.

(e) No taxable goods shall be delivered by the transporter or carrier or transporting agent or railway container contractor unless the prescribed requirements have been complied with.

(7) Where the registering authority is satisfied that -

(a) the application for issue of registration certificate is in order;

(b) the information furnished is correct and complete; and

(c) any requisite fee has been deposited and security where needed is furnished,

the registering authority may, after making such inquiry as it may deem necessary, cause the dealer to be registered and issue registration certificate in the prescribed form and prescribed time.

(8) If the dealer who has applied for issue of registration certificate does not fulfill any of the conditions mentioned in this section, or if any person having interest in the business is a defaulter in payment of any dues, relating to any other business, under this Act or under the Central Sales Tax Act, 1956 or under the erstwhile Act, the registering authority, shall, after giving a reasonable opportunity of being heard to the applicant, reject the application by an order in writing.

(9) Registration certificate issued under the erstwhile Act and validly held under this Act shall be valid with effect from such date as may be prescribed.

(10) Subject to provisions of sub-section (9), every registration certificate shall remain in force till the date of discontinuance of business:

(11) The registering authority, after giving reasonable opportunity of being heard to the dealer, may cancel the registration certificate with effect from the date -

(a) on which dealers' liability for payment of tax has ceased; or

(b) on which the dealer has discontinued the business; or

(c) of order of cancellation where-

(i) the dealer has obtained registration certificate by fraud or by mis-representation of facts; or

(ii) the dealer has failed to furnish security or additional security, as the case may be; or

(iii) the dealer has transferred any prescribed form of declaration or certificate obtained by him to any person against provisions of this Act or the rules made thereunder; or

(iv) the dealer has permitted some other person to carry on business in his name; or

(v) the dealer has issued any tax invoice to a dealer without making actual sale of goods; or

(vi) where a transporter or carrier or transporting agent or railway container contractor fails to file return or otherwise acts in contravention of the provisions of this Act or rules made thereunder;

(vii) a person acts in contravention of provisions of section 43;

(viii) where a dealer has failed to pay the tax, penalty or other dues within three months of the date such tax, penalty or other dues become payable.

(ix) registration certificate has been cancelled for any other sufficient cause.

(12) During cancellation proceedings under sub-section (11), where the registering authority is satisfied that the dealer will succeed in causing revenue loss, pending action for cancellation under sub-section (11), it may, after assigning reasons therefore, suspend the registration certificate by passing an order in writing, for the period during which the proceedings are pending:

Provided that if the dealer, by furnishing adequate security to the satisfaction of the registering authority, satisfies that revenue loss, if any, shall be made up by him, the registering authority may revoke the suspension of registration certificate.

(13) During the period of suspension of registration certificate under sub-section (12), the dealer shall be treated as unregistered dealer.

(14) The registering authority, after considering any information furnished or otherwise received and after making such inquiry as it may deem fit, amend from time to time any certificate of registration which shall take effect:

(a) in the case of change in the name, ownership or place of business, or opening of a new place of business, from the date of the event necessitating the amendment whether or not information in that behalf is furnished within the time prescribed under section 75.

(b) in case of any addition or modification in the description of any goods or class of goods in the certificate of registration, from the date of event necessitating the amendment if information in that behalf is furnished within the time prescribed under section 75 and in any other case, from the date of receipt of request for such addition or modification by the registering authority or the assessing authority, as the case may be;

(c) in case of deletion of any goods or class of goods, from the date of order of deletion :

Provided that where in consequence of a change in the ownership of a business, liability for payment of tax of any dealer ceases, the amendment of the certificate of registration shall take effect from the date on which information in respect of such change is furnished under section 75.

Explanation (I) - Any amendment of a certificate of registration under this sub-section shall be without prejudice to any liability for tax or penalty imposable, or for any prosecution for an offence under this Act.

Explanation (II)-For the removal of doubts, it is hereby declared that where a registered dealer-

(a) affects a change in the name of his business; or

(b) is a firm and there is change in the constitution of the firm without dissolution thereof; or

(c) is a trustee of a trust and there is a change in the trustees thereof; or

(d) is a guardian of the ward and there is a change in the guardian; or

(e) is a "Hindu Undivided Family" and the business of such family is converted into a partnership business with all or any of the coparceners as partners thereof,

then merely by reason of any of the circumstances aforesaid, it shall not be necessary for the dealer or the firm the constitution whereof is changed, or the new trustees, or the new guardian or, as the case may be, the partners of such partnership business, to apply for a fresh certificate of registration, and on information being furnished in the manner required by section 75, the certificate of registration shall be amended.

(15) The registration certificate shall not be cancelled or amended by the registering authority on its own motion unless the dealer has been given reasonable opportunity of being heard.

18.(1) On January 1, 2008, a dealer who is otherwise not liable to pay tax, and if such dealer either carries on business or intends to carry on business, may apply at any time on or after January 1, 2008 for issue of registration certificate in the form and manner prescribed under sub-section (2) of section 17 alongwith proof of deposit of fee prescribed under that sub-section.

Voluntary
Registration

(2) Every other dealer who has held immediately before January 1, 2008 a registration certificate under the erstwhile Act but otherwise is not liable to pay tax under this Act, shall be deemed a voluntarily registered dealer under this Act provided he informs the registering authority within a period of thirty days from the date of commencement of this Act in the form prescribed under sub-section (5) of section 17, of his intention to remain registered dealer under this Act:

Provided that where a dealer was required to pay any fee for renewal of the registration certificate under the provisions of the erstwhile Act, if the same has not been paid, the registration certificate shall not be deemed valid unless such dealer deposits renewal fee along with late fee of one hundred rupees within a period of thirty days from the date of the commencement of this Ordinance.

(3) A dealer to whom registration certificate is issued under the erstwhile Act after January 1, 2008 and where such dealer is not otherwise liable to pay tax under this Act from January 1, 2008 of this Act, shall be deemed a registered dealer if such dealer, after depositing renewal fee and late fee, if any, informs the registering authority or the assessing authority, as the case may be, in the prescribed form, within thirty days from the date on which registration certificate is issued to him, of his intention to retain registration certificate voluntarily.

(4) Provisions of sub-sections (5) and (7) to (14) of section 17 shall *mutatis mutandis* apply to every registration certificate issued or held under this section.

19. (1) Where it appears necessary to the registering authority so to do -

Security in the
interest of revenue

(a) for the proper realisation of any tax, penalty or other sums due or payable under this Act; or

(b) for the proper custody or use of forms prescribed under this Act or the rules framed thereunder; or

(c) as a condition for the grant or, as the case may be, the continuance in effect of registration certificate,

it may, by an order in writing and for reasons to be recorded therein, direct, before the grant or as the case may be, at any time while such certificate is in force, that the dealer or the person concerned shall furnish, in the prescribed manner and within such time as may be specified in the order such security or, if dealer or person concerned has already furnished such security, additional security of any nature, as may be specified, for all or any of the aforesaid purposes:

Provided that a valid security or an additional valid security, furnished for any of the aforesaid purposes under the provisions of the erstwhile Act, shall also be deemed valid for such purpose under this Act, if the dealer informs his assessing authority or the registering authority, as the case may be, of his intention to continue in effect such security or additional security alongwith undertaking from the sureties on the stamp paper of proper face value and denomination.

(2) No dealer or the person concerned shall be required to furnish any security or additional security under sub-section (1) by the registering authority unless he has been given an opportunity of being heard, and the amount of such security or additional security that may be required to be furnished by any dealer shall also in no case exceed the tax payable, in accordance with the estimate of such authority on the turnover of the dealer for the assessment year in which such security is required to be furnished.

(3) Notwithstanding anything contained in sub-section (1) or sub-section (2) the Commissioner may, in respect of any goods notified by the Government in this behalf, by a general order in writing, direct that a cash security of such amount as may be specified in such order shall be required to be furnished by a dealer or person requiring any of the forms prescribed under this Act.

(4) Where the security furnished by a dealer or person concerned under sub-section (1) is in the form of a surety bond and any surety dies or becomes insolvent, the dealer or the person concerned shall, within thirty days of the occurrence of any of the aforesaid events, inform the authority granting the certificate under section 17 or section 18 or the authority issuing the forms referred to in clause (b) of sub-section (1), as the case may be, and shall within sixty days of such occurrence furnish a fresh surety bond or furnish in the prescribed manner other security for the amount of the bond.

(5) The assessing authority may, by order and for good and sufficient cause, forfeit the whole or any part of the security furnished by a dealer or the person concerned -

(a) for realising any amount of tax, penalty or other amount payable by the dealer or the person concerned; or

(b) if any dealer or person concerned is found to have misused any of the forms referred to in sub-section (1) or to have failed to keep them in proper custody;

Provided that no order shall be passed under this sub-section without giving the dealer or the person concerned an opportunity of being heard.

(6) Where by reason of an order under sub-section (5) the security furnished by any dealer or the person concerned is rendered insufficient, he shall make up the deficiency in such manner and within such time as may be directed by the assessing authority.

(7) The registering authority may -

(a) refuse to grant registration certificate; or

(b) suspend any registration certificate already issued; or

(c) refuse to issue any of the forms referred to in sub-section (1) or sub-section (3),

to any dealer or the person concerned, who has failed to comply with an order under sub-section (1) or sub-section (3), or with the provisions of sub-section (4) or sub-section (6), until the dealer or the person concerned has complied with such order or such provisions, as the case may be:

Provided that no order, under clause (a) or clause (b) above, shall be passed without giving the dealer or the person concerned an opportunity of being heard.

(8) The registering authority may, on application by the dealer or the person concerned, order the discharge of the surety or refund any amount or part thereof deposited by way of security by the dealer or the person concerned under this section or under any other section if it is not required for the purpose of this Act.

(9) An appeal under section 55 shall lie against an order passed under this section.

(10) Any person aggrieved by an order of the appellate authority may, within ninety days of the service of the order on him but after furnishing the security, file an appeal before the Tribunal under section 57.

(11) The provisions of this section shall *mutatis mutandis*, apply in relation to security required to be furnished under the order of any authority under this Act or the Court.

20. (1) Every registered dealer shall quote his Taxpayers' Identification number, allotted to him on his registration certificate, on all correspondence made, statement and return submitted, information furnished and documents issued by him and on each copy of treasury challan while depositing amount of tax, fee or any other dues under this Act.

Quoting of
Taxpayers'
Identification Number

(2) While making sale of any taxable goods, if purchaser of such goods demands, the selling dealer shall show his registration certificate.

(3) While making purchases of any taxable goods, every purchasing dealer shall give his name, address and Taxpayers' Identification number, to the selling dealer and the selling dealer shall mention such particulars on tax invoice, sale invoice, transport memo, challan or transfer invoice, as the case may be, issued by him.

(4) Every registered dealer shall present registration certificate issued to him before an officer or official authorized by the State Government whenever required by such officer or official in connection with any proceedings under this Act.

(5) Every dealer who possesses Permanent Account Number allotted under the Income-Tax Act, 1961, shall mention such number on annual return of turnover and tax and shall furnish such number whenever required by any authority under this Act.

21. (1) Every taxable dealer shall keep and maintain a true and correct account showing the value of the goods sold and bought by him, and in case the accounts maintained in the ordinary course do not show the same in an intelligible form, he shall maintain true and correct account in such form, as may be prescribed in this behalf.

Accounts and
documents to be
maintained by
dealers

(2) A manufacturer liable to pay tax under this Act shall, in addition to the accounts referred to in other sub-sections, maintain stock books in respect of goods used or consumed in manufacture as well as the products obtained at every stage of production.

Provided that in the case of any class of manufacturers, the aggregate of whose turnover, in an assessment year does not exceed twenty five lakh rupees, the Commissioner, or in any other case the State Government, may relax the requirements of this sub-section subject to such conditions and restrictions as may be deemed fit to be specified.

(3) The accounts, documents and the stock books required to be maintained under this section shall be preserved by the dealer for such period as may be prescribed.

(4) Every registered dealer who consigns or delivers any goods or class of goods specified in the rules made thereunder or such other goods or class of goods, as the State Government may, by notification in the Gazette, specify in this behalf, of such quantity, measure or value as may be notified, to a dealer whether by reason of sale or otherwise, shall issue to the purchaser or consignee person of goods, a transport-memo in prescribed manner and in prescribed form obtained from the assessing authority having jurisdiction over the area in which principal place of business of such dealer is situated.

(5) Except as provided in sub-section (4) every dealer liable to pay tax while consigning or delivering any taxable goods to another dealer whether as a result of sale or otherwise, shall issue to the purchaser or consignee of goods, a legible challan or transfer invoice in the prescribed manner containing such particulars, as may be prescribed.

(6) Where any goods are transported by road, original copy of transport memo referred to in sub-section (4), challan or transfer invoice referred to in sub-section (5), as the case may be, completed in all respects shall accompany the goods during journey of goods.

(7) Person transporting the goods for delivery to the consignee shall fill in the particulars in the relevant columns provided on transport memo, challan or transfer invoice, as the case may be, and shall deliver such transport memo, challan or transfer invoice to the consignee dealer along with goods.

(8) Every dealer who receives any form of declaration or certificate prescribed under this Act or rules made thereunder, from its assessing authority or from any other person, shall use them in the prescribed manner and shall keep an account, in the prescribed manner, of all such used and unused forms of declaration or certificates including forms of declaration or certificates received from other persons.

(9) No dealer shall transfer to any person and no person shall receive from any person any certificate or any form of declaration prescribed under the rules made under this Act except as provided under this Act or the rules made thereunder.

(10) Where a dealer disposes of taxable goods in more than one of the following ways:

- (i) makes sale of goods inside the State; or
- (ii) consigns goods to other dealers for sale inside the State; or
- (iii) makes sale of goods in the course of inter-state trade or commerce; or
- (iv) makes sale of goods in the course of the export of the goods out of or in the course of the import of the goods into, the territory of India; or
- (v) consigns goods out side the State otherwise than as a result of sale,

shall, as far as possible, keep separate account of purchase, sale, receipt and dispatch of goods for each such purpose.

(11) A dealer who claims input tax credit under section 13 shall maintain a register in respect of tax period wise computations of amount of input tax credit.

(12) A dealer who maintains or keeps books, accounts or documents in a computer, shall also maintain day to day print out of all such books, accounts and documents.

(13) Every dealer liable to pay tax shall prepare an inventory of all goods held in stock, as mentioned hereunder, along with their purchase value, on following dates:

(a) goods held in opening stock on the date on which the dealer becomes liable to pay tax;

(b) goods held in closing stock on the last date of each assessment year;

(c) goods held in closing stock on the date of discontinuance of business;

(d) in case of a dealer who has opted for payment of tax or lump sum under section 6, goods held in opening stock on the date from which provisions of section 6 cease to apply.

Provided that a manufacturer shall also prepare a list of goods used or consumed in manufacture, processing or packing of any manufactured or semi-manufactured goods held in stock on the aforesaid dates along with their purchase value.

(14) Where in any tax invoice, issued by the registered selling dealer to the registered purchasing dealer, in respect of sale of any goods, amount shown as tax exceeds the amount of tax payable on such sale under this Act, such selling dealer, within 30 days from the date of issue of tax invoice, shall provide such purchasing dealer with a credit note of excess amount realized as tax and the purchasing dealer shall provide to the selling dealer with a debit note of such amount containing such requisite particulars as may be prescribed.

(15) Where in respect of sale of any goods, amount of tax payable under this Act exceeds amount shown as tax in the tax invoice issued by the registered selling dealer to the registered purchasing dealer, such selling dealer, within 30 days from the date of issue of tax invoice, shall provide to such purchasing dealer with a debit note of differential amount of tax and the purchasing dealer shall provide to the registered selling dealer a credit note containing such requisite particulars as may be prescribed.

(16) In case of goods returned or rejected by the purchaser, a credit note shall be issued by the selling dealer to the purchasing dealer and debit note shall be issued by the purchasing dealer to the selling dealer containing such requisite particulars as may be prescribed:

Provided that where any goods sold in any assessment year are returned or rejected in the succeeding assessment year within six months from the date of sale, the amount of sale price of goods returned or rejected and amount of tax relating to such goods which have been shown to have been realized by selling dealer from purchasing dealer and shown in the debit note or credit note, as the case may be, shall be adjusted with the turnover of sales or the turnover of purchases, as the case may be, in the assessment year in which goods are returned or rejected.

(17) If in respect of any particular assessment year, gross turnover of purchase or sale or both, as the case may be, of any dealer exceeds rupees one crore, then such dealer shall get his accounts verified and audited by a specified authority within six months from end of that assessment year and obtain within that period a report of such audit in the prescribed form duly signed and verified by such specified authority alongwith such particulars as may be prescribed. A true copy of such report shall be furnished by such dealer to the assessing authority within such period as may be prescribed.

Explanation: For the purpose of this section, expression "specified authority" means-

- (i) a Chartered Accountant within the meaning of the Chartered Accountants Act, 1940 and includes persons by virtue of provisions of sub-section (2) of section 226 of the Companies Act, 1956, is entitled to be appointed to act as an auditor of companies;
- (ii) a Cost Accountant within the meaning of the Cost and Works Accountant Act, 1959;
- (iii) any other authority specified by the State Government.

(18) If any dealer liable to get his accounts audited under sub-section (1) fails to furnish copy of such report within the prescribed time, the assessing authority shall, after giving the dealer a reasonable opportunity of being heard, impose on him in addition to tax payable, a sum by way of penalty not exceeding ten thousand rupees, as he may determine.

22. (1) In respect of all taxable goods, except non-vat goods, in the circumstances mentioned below, every registered dealer except a dealer who opts for payment of tax or a lump sum under section 6, where such dealer is liable for payment of tax on sale of any such goods, shall, while making sale of the goods, issue to the purchaser, a tax invoice in the prescribed form and manner containing such particulars as may be prescribed, and shall charge separately on such tax invoice the amount of tax payable by him, where such goods are sold to -

- (i) a registered dealer; or
- (ii) an official or personnel of any foreign diplomatic mission or consulate in India; or
- (iii) the United Nations or any other similar International body, entitled to privileges under any convention to which India is a party or under any other law for the time being in force; or
- (iv) any consulate or diplomatic agent of any mission, the United Nations or other body referred to in clause (ii) or clause (iii); or
- (v) any developer or co-developer of any Special Economic Zone, for use or consumption in the authorized operations:

Provided that the State Government may prescribe different forms of tax invoice for different class of dealers or for different goods or class of goods:

Provided further that where the State Government does not prescribe the format of tax invoice, the selling dealer shall, in the cases referred to as aforesaid, issue tax invoice in the manner prescribed and containing such particulars, including name and complete address and Taxpayer's Identification Number, if any, of the person purchasing the goods, as may be prescribed.

(2) The dealer selling the goods referred to in sub-section (1) shall prepare tax invoice referred to in sub-section (1) in three copies marked original, duplicate and office copy and shall deliver copies marked original and duplicate to the person purchasing the goods. Copy of tax invoice marked as duplicate shall accompany the goods during transportation of such goods.

(3) Every registered dealer, who is liable for payment of tax on sale of any -

- (a) non-vat goods and who realises tax from the purchaser, shall, while making sale of such goods, issue to the purchaser, a sale invoice in the prescribed manner containing such particulars as may be prescribed, and shall charge separately on such sale invoice the amount of tax; or

Tax invoice, sale invoice and purchase invoice to be issued by a dealer.

(b) taxable goods except non-vat goods and makes sale of such goods to a dealer other than a registered dealer, shall, while making sale of such goods to such dealer, issue a sale invoice after mentioning name, complete address of purchasing dealer and such other particulars as may be prescribed.

(4) Subject to provisions of sub-section (1) and sub-section (3); every taxable dealer shall, in respect of sale of all goods, where—

(i) sale value of single sale exceeds the amount prescribed in this behalf; or

(ii) purchaser of goods demands a cash memo or bill; or

(iii) any other law prescribes for issue of a bill or cash memo in respect of sale of any goods; or

(iv) selling dealer as a practice issues a bill or cash memo in respect of sales made by him,

issue to the purchaser a cash memo or bill in the prescribed manner containing such particulars as may be prescribed.

(5) Every dealer referred to in sub-section (1) or clause (a) of sub-section (3) shall charge amount of tax separately on every tax invoice or sale invoice, as the case may be.

(C) Office copy of tax invoice, sale invoice, cash memo or bill, as the case may be, prepared by the selling dealer and copies of tax invoice, sale invoice, cash memo or bill, as the case may be, received by the purchasing dealer shall be preserved by them for the period prescribed under sub-section (3) of section 21.

(7) Every dealer, while making purchase of any goods from a registered dealer, shall give his name, address and taxpayers' identification number, if any, to the selling dealer.

(8) The dealer, making sale of goods to any purchaser referred to in sub-section (1), shall not issue tax invoice to such purchaser unless the purchaser has furnished his name, complete address and taxpayer's identification number.

(9) Where a dealer liable to pay tax makes purchase of any taxable goods from a person other than a registered dealer and if the person selling such goods does not issue cash memo or bill, the purchasing dealer shall issue to the person selling the goods a purchase invoice in respect of such purchase in the prescribed manner containing such particulars as may be prescribed and shall obtain signature or thumb impression of the person selling the goods.

(10) The purchasing dealer referred to in sub-section (9) shall prepare purchase invoice in two copies marked as original copy and office copy. The purchasing dealer shall deliver original copy of such purchase invoice to the person selling the goods and shall preserve office copy of such purchase invoice for the period prescribed under sub-section (3) of section 21.

23. (1) Except as provided in section 22, no person shall, in respect of a sale or purchase of any goods, realise any amount either in the name of tax or by giving it a different name or colour.

(2) Where—

(i) the amount of tax charged in tax invoice or sale invoice, as the case may be, exceeds the amount of tax payable; or

(ii) the amount of tax payable in respect of a sale exceeds the amount of tax charged in a tax invoice or a sale invoice, as the case may be; or

Realisation of tax on sale or purchase of goods

(iii) a tax invoice or sale invoice has been issued by the selling dealer to the purchasing dealer in respect of any goods but such goods or any part of such goods is returned or rejected by such purchasing dealer,

debit note and credit note, of the amount of tax involved in each case, shall be issued in accordance with provisions of sub-sections (14), (15) and (16) of section 21.

(3) Except as provided in section 34, no person shall deduct any amount as tax from the amount payable to the person selling the goods.

CHAPTER - IV

Assessments, Payment, Recovery and Collection of Tax

24. (1) Every taxable dealer including a dealer from whom any amount of tax has been deducted at source under section 34, shall, for such tax period and within such time, as may be prescribed, submit tax return of his self assessed turnover and tax, in such form and verified in such manner as may be prescribed, but the assessing authority may in its discretion and for reasons to be recorded, extend the date for submission of the return by any dealer or class of dealers:

Provided that every taxable dealer, including a dealer who claims input tax credit, shall also submit along with tax return a list of-

(i) purchases of goods made from registered dealer in respect of which the dealer has received tax invoices;

(ii) sales of goods made to registered dealers in respect of which the dealer has issued tax invoices; and

(iii) sale made to dealers to whom sale invoices have been issued in the names of such dealers;

containing such particulars as may be prescribed:

(2) Before submitting the tax return under sub-section (1), the dealer shall, in the manner prescribed, deposit the net amount of tax payable shown in such tax return along with amount, if any, realized in excess of amount of tax due under this Act from purchasers of goods during the tax period.

(3) Every person or dealer to whom provisions of section 34 apply, shall, in respect of dealers from whom any amount of tax has been deducted, submit such statement within such time as may be prescribed.

(4) Where as a consequence of the date for the submission of return being extended under sub-section (1) on the application of the dealer, the deposit of tax under sub-section (2) is deferred, there shall be payable simple interest at the rate of one and quarter percent per men sum on such deposit for the period commencing on the last date prescribed for submission of the tax return and ending with the date of deposit of such amount.

(5) If any dealer discovers any omission or other error in any tax return submitted by him, he may, at any time before the expiry of the time prescribed for submitting the next tax return, submit a revised tax return. If the revised tax return shows a greater amount of tax to be due than was shown in the original return, the dealer shall also deposit separately the difference of tax due and the interest payable under sub-section (4) as if the time for submitting the original tax return had been extended on the application of the dealer to the date of submission of the revised tax return. If, the revised tax return shows lesser amount of tax to be due than was shown in the original tax return the dealer may adjust the excess amount towards the tax due for the subsequent tax periods.

Submission of
tax returns

(6) If goods sold by a dealer are returned to him by the purchaser within six months of the date of sale and assessment of the selling dealer for the year to which such sale relates is as yet to be made, the selling dealer, and where goods purchased by a dealer are returned to the seller within six months of the date of purchase, and assessment of the purchasing dealer for the year to which such purchase relates is as yet to be made, the purchasing dealer, may, within thirty days of the expiry of the month in which such goods are returned, submit for that purpose only a revised return for the tax period during which such sale or purchase, as the case may be, was made.

(7) Every taxable dealer, including a dealer who has carried on business during part of an assessment year, shall, for such assessment year or for part of such assessment year, as the case may be, submit annual tax return of turnover and tax within such time and in such form and manner, as may be prescribed :

Provided that on the application of the dealer, in an appropriate case, the assessing authority may extend the period for submitting annual tax return but such extended period shall not exceed ninety days beyond the time prescribed for submitting such tax return.

(8) Every person to whom provisions of section 34 apply, shall, for each assessment year, in respect of a dealer from whom amount of tax has been deducted, submit such details, in such form and manner and within such time as may be prescribed.

(9) Every person transporting any goods by any public service motor vehicle or by any vessel and every forwarding agent shall submit to the assessing authority of the area from which the goods are dispatched such returns, as may be prescribed of all goods transported or forwarded by him. The assessing authority concerned shall have the power to call for and examine the books of account or other documents in the possession of such transporter or agent with a view to verifying the correctness of the returns submitted and the transporter and agent shall be bound to furnish the books of account or other documents when so called for.

25. (1) Where in respect of any tax period of an assessment year-

(i) any dealer has not submitted tax return within the time prescribed or within the time extended by the assessing authority, or if tax return has been submitted without payment of tax shown payable in such return; or

(ii) preliminary examination of tax return, by the assessing authority, reveals that computations shown in the tax return are wrong or amount of input tax credit claimed or tax payable shown is incorrect; or

(iii) on the basis of material available on records with the assessing authority, it appears to the assessing authority that the turnover of sales or purchases or both, disclosed by the dealer is not worthy of credence;

the assessing authority may, after making such inquiry as it may deem fit and after giving a reasonable opportunity of being heard to the dealer, determine -

(i) to the best of its judgment the turnover, amount of tax payable and amount of input tax credit admissible, where the dealer has not submitted tax return or if the tax return has been submitted, the assessing authority is of the opinion that turnover disclosed by the dealer in such return is not worthy of credence; or

(ii) the amount of tax payable and amount of input tax credit admissible, in any other case,

by passing a provisional order of assessment for such tax period.

Assessment of
tax for a tax
period

(2) No provisional order of assessment, under sub-section (1), for any tax period of an assessment year, shall be made after the dealer has submitted annual return of turnover and tax, and where such annual return has not been submitted by the dealer, after expiration of the time prescribed or extended by the assessing authority, for submission of annual return.

(3) Amount of tax, assessed under sub-section (1) in excess of the amount of tax deposited by the dealer, shall be paid by the dealer in the prescribed manner and within a period of thirty days from the date of service of the order of assessment and prescribed notice of demand on him.

Assessment of tax for an assessment year

26. Subject to provisions of this Act, in respect of every taxable dealer, for each assessment year, there shall be an assessment of tax payable by him and amount of input tax credit admissible to him:

Provided that where the dealer has carried on business during a part of the assessment year, such assessment shall be for such part of the assessment year:

Provided further that in case of person who -

(i) has obtained authorization for transit of goods through the State and there is presumption that such goods have been sold within the State; and

(ii) being a dealer other than a registered dealer brings any taxable goods from outside the State,

the assessing authority may make separate assessments for each such authorisation for transit of goods or receipt of goods by the dealer, as the case may be.

Self assessment

27. (1) Subject to provisions of section 28, every dealer, who has submitted annual return of turnover and tax, in the prescribed form and manner, shall be deemed to have been assessed to an amount of tax admittedly payable, on the turnover of purchase or sale or both, as the case may be, disclosed in such return, and to an amount of input tax credit shown admissible in the return.

(2) For all purposes under this Act and rules made thereunder -

(a) annual return of turnover and tax, referred to in sub-section (7) of section 24, submitted by a dealer, shall be deemed to be an assessment order and facts disclosed or figures mentioned in such return shall be deemed part of such assessment order; and

(b) last date of the assessment year succeeding the assessment year in which the date prescribed for submission of such annual return falls, shall be deemed to be the date of such assessment order.

Assessment of tax after examination of Records

28. (1) In following types of cases or dealers, the assessing authority, after detailed examination of books, accounts and documents kept by the dealer in relation to his business and other relevant records, if any, and after making such inquiry as it may deem fit, subject to provision of sub-section (9), shall pass an assessment order for an assessment year in the manner provided in this section: -

(a) in cases of such dealers as are specified or selected for tax audit by the Commissioner or any other officer, not below the rank of a Joint Commissioner, authorized by the Commissioner in this behalf; in such manner and within such time as may be prescribed.

(b) in case of a dealer failing in any of the categories below,

(i) dealer who has not submitted annual return of turnover and tax within the time prescribed or extended; or

(ii) dealer by whom tax return for one or more tax periods of the assessment year have not been submitted; or

(iii) dealer in whose case assessing authority has passed provisional assessment order under section 25 in respect of one or more tax periods to the best of its judgment; or

(iv) dealer in whose case, on the basis of material available on records, if the assessing authority is satisfied that the turnover of sales or purchases or both, as the case may be, and amount of tax shown payable as disclosed by the dealer in annual return of turnover and tax are not worthy of credence or tax shown payable in the return has not been deposited by the dealer, or the amount of input tax credit claimed is wrong or the amount of tax payable shown is incorrect; or

(v) dealer who has prevented or obstructed an officer empowered to make audit, survey, inspection, search or seizure under the provisions of this Act; or

(vi) person against whom there is presumption that goods, for which authorization for transit of goods through the State was obtained, have been sold within the State.

(2) Where after examination of books, accounts, documents and other records referred to in sub-section (1), -

(i) the assessing authority is satisfied about correctness of turnover of sale or purchase or both, as the case may be, disclosed by the dealer, it may assess the amount of tax payable by the dealer on such turnover and determine the amount of input tax credit admissible to the dealer or amount of reverse input tax credit payable by the dealer; and

(ii) where assessing authority is of the opinion that turnover of sale or purchase or both, as the case may be, disclosed by the dealer is not worthy of credence; it may determine to the best of its judgment the turnover of sale or purchase or both, as the case may be, and assess the tax payable on such turnover and determine admissible amount of input tax credit and reverse input tax credit payable by the dealer.

(3) Before making an assessment under sub-section (2), dealer shall -

(i) be required to furnish annual return of turnover and tax referred to in sub-section (7) of section 24; if he has not already submitted such return;

(ii) be given reasonable opportunity of being heard; and

(iii) be served with a notice to show cause, where determination of turnover, input tax credit or reverse input tax credit, or assessment of tax, all or any one of them, as the case may be, are to be made to the best of the judgment of the assessing authority.

(4) The show cause notice referred to in sub-section (3) shall contain all such reasons on which the assessing authority has formed its opinion about incorrectness of the turnover of sale or purchase or both, as the case may be, amount of tax, amount of input tax credit or amount of reverse input tax credit;

(5) Order of assessment shall be in writing and copy of assessment order alongwith prescribed notice of demand of the balance amount of tax, if any, to be deposited by the dealer, shall be served on the dealer.

(6) Dealer shall deposit amount of tax assessed in excess of amount of tax deposited by him for the assessment year, within a period of thirty days after the date of service of the assessment order and notice of demand.

(7) Where the amount of tax deposited by the dealer is found in excess of tax assessed, the same shall be refunded to the dealer according to the provisions of this Act.

(8) Assessing authority shall not be precluded from making assessment order under this section on the ground of passing of any provisional assessment order in respect of any tax period under section 25 and such provisional assessment order, if any, shall stand merged in the assessment order passed under this section.

(9) Notwithstanding anything to the contrary in any other provision of this Act, in following categories of cases, such number of assessments as mentioned against them, may be made for the same assessment year:

(i) cases relating to issue of authorization for transit of goods through the State, separate assessment relating to each such authorization;

(ii) where an unregistered dealer brings any taxable goods from outside the State more than once during an assessment year, separate assessment relating to goods brought on each occasion.

(10) The provisions of this Act shall apply to each assessment order passed under sub-section (9) as they apply to an order passed under sub-section (2).

(11) Dealers under sub-section (9) shall not be required to furnish annual return of turnover and tax and in cases of such dealers assessment under sub-section (9) may be made even before the expiry of the assessment year.

(12) Provisions of sub-sections (5), (6) and (7) shall, mutatis mutandis, apply to every assessment order passed under any provisions of this Act.

Assessment
of tax of
turnover
escaped
from
assessment

29. (1) If the assessing authority has reason to believe that the whole or any part of the turnover of a dealer, for any assessment year or part thereof, has escaped assessment to tax or has been under assessed or has been assessed to tax at a rate lower than that at which it is assessable under this Act, or any deductions or exemptions have been wrongly allowed in respect thereof, the assessing authority may, after issuing notice to the dealer and making such inquiry as it may consider necessary, assess or re-assess the dealer to tax according to law :

Provided that the tax shall be charged at the rate at which it would have been charged had the turnover not escaped assessment or full assessment as the case may be.

Explanation I: - Nothing in this sub-section shall be deemed to prevent the assessing authority from making an assessment to the best of its judgment.

Explanation II: - For the purpose of this section and of section 31, "assessing authority" means the officer or authority who passed the earlier assessment order, if any, and includes the officer or authority having jurisdiction for the time being to assess the dealer.

Explanation III: - Notwithstanding the issuance of notice under this sub-section, where an order of assessment or re-assessment is in existence from before the issuance of such notice it shall continue to be effective as such, until varied by an order of assessment or re-assessment made under this section in pursuance of such notice.

(2) Assessment order for any tax period of an assessment year may be made within the time prescribed under section 25.

(3) Except as otherwise provided in this section or elsewhere in this Act, no order of assessment or re-assessment under any provision of this Act for any assessment year shall be made after the expiration of three years from the end of such assessment year.

(4) Where the notice under sub-section (1) for any assessment year has been served within a period of three years after expiry of the assessment year to which assessment or re-assessment relates, the assessment or re-assessment may be made within a period of three years and six months after the expiry of such assessment year.

(5) Where appellate authority, revising authority, Tribunal, High Court, Commissioner or the State Government has -

(a) set aside an order of assessment or re-assessment and has remanded the case to the assessing authority; or

(b) for want of reasonable opportunity of being heard, set-aside or has directed the assessing authority to set aside an ex parte order of assessment or re-assessment; or

(c) quashed any order of assessment or re-assessment for want of jurisdiction or for want of notice,

the assessing authority may make order of assessment or re-assessment before expiry of the assessment year succeeding the assessment year in which such order or direction is received by the assessing authority by due process.

Provided that where any assessment or re-assessment order is quashed by any authority or Court, for want of notice or for want of jurisdiction, the order of assessment or re-assessment may be made, within the time mentioned above in this sub-section, by the competent assessing authority after serving notice on the dealer.

(6) Where an order of assessment or re-assessment has been set aside by the assessing authority himself under section 32, a fresh order of assessment or re-assessment may be made before expiry of the assessment year in which such order of assessment or re-assessment has been set aside.

Provided that if an order of assessment or re-assessment made ex parte is set aside on or after first day of October in any assessment year, fresh order of assessment or re-assessment may be made on or before thirtieth day of September of the assessment year succeeding the assessment year in which such ex parte order of assessment or re-assessment was set aside.

Provided further that where second or subsequent time any order of assessment or reassessment is made ex parte and where such second or subsequent ex parte order of assessment or reassessment is to be set aside and a fresh order of assessment or reassessment may be made within the time aforementioned when the first ex parte order is set aside.

(7) Where the Commissioner, on his own or on the basis of reasons recorded by the assessing authority, is satisfied that it is just and expedient so to do, authorises the assessing authority in that behalf, such assessment or re-assessment may be made within a period of eight years after expiry of assessment year to which such assessment or re-assessment relates notwithstanding such assessment or re-assessment may involve a change of opinion.

Provided that it shall not be necessary for the Commissioner to hear the dealer before authorising the assessing authority.

(8) Where the proceedings for assessment or re-assessment for any assessment year remain stayed under the order of any court or authority, the period commencing on the date of stay order and ending with the date of receipt by the assessing authority concerned of the order vacating stay, shall be excluded in computing the period of limitation provided in this section:

Provided that if in computing the limitation as aforesaid, the last date for passing an assessment or re-assessment falls on any date before first day of October in any assessment year, assessment or re-assessment may be made before the expiry of such assessment year and in a case in which such date falls after thirtieth day of September of any assessment year, order of assessment or re-assessment may be made before the expiry of the assessment year subsequent to assessment year in which such date falls.

(9) Where in the assessment or re-assessment of a dealer for any assessment year, any assessing authority, -

(a) has included any turnover and any superior authority or Court has, in exercise of the powers lawfully vested in it, held such turnover to relate to the assessment of-

- (i) such dealer for any other assessment year, or
- (ii) such dealer under the Central Sales Tax Act, 1956, or
- (iii) any other dealer, whether under this Ordinance, or under the Central Sales Tax Act, 1956,

(b) has not included any turnover on the ground that it relates to assessment under the Central Sales Tax Act, 1956 and any superior Authority or Court has, in exercise of the powers lawfully vested in it, held such turnover to relate to the assessment of that dealer under this Act, whether for such assessment year or any other assessment year,

then nothing contained in this section limiting the time shall apply to assessment or re-assessment whether under this Act or under the Central Sales Tax Act, 1956 of such dealer or such other dealer, relating to such assessment year or such other assessment year, as the case may be.

(10) Where the assessing authority has reason to believe that any person with a view to evade payment of tax or in order to claim any input tax credit or rebate which he otherwise is not eligible for or was carrying on business in the name of, or in association with any other person either directly or indirectly, whether as an agent, employee, manager, partner or power of attorney holder or guarantor, relative or sister concern or in any other capacity, such person and the person in whose name the registration certificate is taken, shall be liable severally and jointly for payment of tax, interest or penalty which shall be assessed, levied and recovered from all or any such person as if such person or persons are dealers under this Act. However, before taking any action, the person concerned shall be given an opportunity of being heard.

(11) Where the State Government is of the opinion that due to any extraordinary circumstances prevalent in any assessment year in the State or any part of it, it will be difficult to complete assessment or re-assessment in any case or class of cases in respect of which limitation for passing assessment or re-assessment expires in such assessment year, for the purpose of making assessment or re-assessment in such a case or class of cases, it may, by notification in the Gazette, extend the time limit up to one year beyond the time limit prescribed under this section.

(12) Where in an agreement between seller and purchaser it is agreed upon that sale price of goods due to price escalation shall be settled on a later date and in the circumstances such date falls in any assessment year subsequent to the assessment year in which such goods were sold, amount receivable due to price settlement, for all purposes under this Act, shall be deemed part of the turnover of the assessment year in which sale was made and where limitation for assessment of tax on such turnover, as prescribed in section 28, has expired, such part of turnover may be assessed before the expiry of the assessment year succeeding the assessment year in which such settlement is made, but the tax on such turnover of sale shall be charged at the rate prevalent at the time of sale.

30. (1) The amount of turnover, determined in the prescribed manner shall if such amount is not in the multiple of ten, be rounded off to the nearest multiple of ten rupees, that is to say, a part of ten rupees which is less than five rupees shall be ignored and any other part shall be counted as ten rupees. The amount so rounded off shall be deemed to be the turnover of the assessee for the purpose of assessment of tax under this Act.

Rounding off of turnover and tax

(2) The amount of tax, fee, interest, penalty or any other sum payable or the amount of refund due under the provisions of this Act shall, where such amount contains part of a rupee, be rounded off to the nearest rupees, that is to say, a part of a rupee which is less than fifty paise shall be ignored and any other part shall be counted as one rupee.

31. (1) Any officer, authority, the Tribunal or the High Court may on its own motion or on the application of the dealer or any other interested person rectify any mistake apparent on the face of record, in any order passed by him under this Act, within three years from the date of the order sought to be rectified:

Rectification of mistakes

Provided that where an application under this sub-section has been made within such period of three years, it may be disposed of even beyond such period:

Provided further that no rectification which has the effect of enhancing the assessment, penalty, fees or other dues, shall be made unless reasonable opportunity of being heard has been given to the dealer or other person likely to be affected by such enhancement.

(2) Where such rectification has the effect of enhancing the assessment, the assessing authority shall serve on the dealer a revised notice of demand in the prescribed form and therefrom all the provisions of this Act shall apply as if such notice had been served in the first instance.

32. (1) In any case in which an order of assessment or re-assessment or rejection of application for registration or order of penalty is passed exparte, the dealer may apply to the assessing authority within thirty days of the service of the order to set aside such order and re-open the case; and if such authority is satisfied that the applicant did not receive notice or was prevented by sufficient cause from appearing on the date fixed, it may set aside the order and reopen the case for hearing:

Power to set aside exparte order of assessment or penalty

Provided that no such application for setting aside an exparte assessment order shall be entertained unless it is accompanied by satisfactory proof of the payment of the amount of tax to be due under this Act on the turnover of sales or purchases, or both, as the case may be, admitted by the dealer in the returns filed by him or, at any stage in any proceeding under this Act, whichever is greater.

(2) Where an assessment order under sub-section (1) of section 25 is passed, *ex parte*, the dealer may apply to the Assessing Authority within thirty days of the service of the order, to set aside such order and if such authority is satisfied that the dealer has filed the tax return and deposited the tax due according to the tax return within thirty days from the last day prescribed for filing such tax return, it may modify or set aside such order and also the demand notice, if any, issued thereunder.

(3) In any case in which any assessment or re-assessment has been made *ex parte* and –

(a) appeal under section 55 against such order has been dismissed as barred by time;

(b) in appeal before the Tribunal under section 57, order, passed by the Appellate Authority under section 55, has been confirmed; and

(c) Commissioner or Additional Commissioner designated by the Commissioner, after giving reasonable opportunity of being heard to the dealer, is satisfied that-

(i) dealer, at any stage during the period of assessment or reassessment proceedings, had no notice of initiation of such proceedings;

(ii) as a result of *ex parte* assessment or reassessment, without proper basis amount of tax has been levied;

(iii) undue hardship will be caused to the dealer if such assessed tax is realized from him; and

(iv) if, after giving reasonable opportunity of being heard to the dealer, tax is reassessed, demand created by earlier order of assessment or reassessment may stand reduced to a large extent,

he may direct the assessing authority to set aside such *ex parte* order of assessment or reassessment and to make assessment or reassessment after affording reasonable opportunity to the dealer, if the dealer presents an application before the Commissioner within a period of sixty days from the date on which dealer receives the order passed by the Tribunal under section 57.

Payment and
recovery of tax

33. (1) Any amount of tax or fee or penalty or any other amount, which a dealer or other person is liable to pay under this Act, shall be deposited by the dealer or such other person in the prescribed manner.

(2) Subject to provisions of section 42, the tax admittedly payable, shall be deposited within the time prescribed, failing which simple interest at the rate of one and quarter percent per mensem shall become due and be payable on unpaid amount with effect from the day immediately following the last date prescribed till the date of payment of such amount and nothing contained in section 24 shall prevent or have the effect of postponing liability to pay such interest:

Explanation: For the purposes of this sub-section, the tax admittedly payable for a tax period or an assessment year, as the case may be, shall be computed in accordance with provisions of section 15.

(3) Subject to other provisions of this Act, the amount of tax assessed under this Act in excess of amount of tax already deposited, the amount of interest payable thereon, any amount imposed by way of penalty and any other amount determined payable under this Act shall be deposited in the manner specified, within thirty days of the service of the order-

(a) of assessment and notice of demand in case of tax assessed and interest payable;

(b) imposing penalty or determining any other amount payable, as the case may be.

(4) If the tax (other than the tax admittedly payable to which sub-section (2) applies) assessed, re-assessed or enhanced by any authority or court remains unpaid after expiration of the period specified in the notice of assessment and demand, simple interest at the rate of one percent per mensem on the unpaid amount calculated from the date of such expiration shall become due and be payable:

(5) The amount of interest payable under this section shall be without prejudice to any other liability or penalty that the dealer may incur under this Act or under any other law for the time being in force, and shall be added to the amount of tax and be also deemed for all purposes to be part of the tax.

(6) Where realisation of any tax remained stayed by any order of any court or authority and such order of stay is subsequently vacated, the interest shall be payable also for any period during which such order remained in operation.

(7) Notwithstanding anything contained in any other law or contract to the contrary, the assessing authority may, at any time or from time to time, by notice in writing a copy of which shall be forwarded to the dealer at his last address known to the assessing authority, require -

(a) any person from whom any amount is due or may become due to the dealer; or

(b) any person who holds or may subsequently hold money for or on account of the dealer,

to pay to the assessing authority -

(i) forthwith upon the money becoming due or being held; or

(ii) at or within the time specified in the notice not being before the money becomes due or is held,

so much of the money as is sufficient to pay the amount due by the dealer in respect of arrears of tax and other dues under this Act, or the whole of the money when it is equal to or less than that amount:

Provided that the assessing authority may at any time or from time to time revoke or amend such notice.

Explanation - For the purposes of this sub-section, the amount due to a dealer or money held for or on account of a dealer by any person shall be computed after taking into account such claim, if any, as may have fallen due for payment by such dealer to such person and as may be legally subsisting.

(8) Any person making any payment in compliance with notice under sub-section (7) shall be deemed to have made the payment under the authority of the dealer and the receipt of the assessing authority shall constitute a good and sufficient discharge of the liability of such person to the dealer to the extent the amount referred to in the receipt.

(9) Any person discharging any liability to the dealer after receipt of the notice referred to in sub-section (7) shall be personally liable to the assessing authority to the extent of the liability discharged or to the extent of the amount mentioned in such notice, whichever is less.

(10) Where a person, to whom notice under sub-section (7) is sent, proves to the satisfaction of the assessing authority that sum demanded or any part thereof is not due to the dealer, or that he does not hold any money for or on account of the dealer, then nothing contained in this section shall be deemed to require such person to pay the sum demanded or any part thereof, as the case may be, to the assessing authority.

(11) Any tax or other dues payable to the State Government under this Act, any amount of money which a person is required to pay to the assessing authority under sub-section (7) or for which he is personally liable to the assessing authority under sub-section (9) shall, notwithstanding anything contained in any other law for the time being in force and subject to any special or general order of the State Government, be recoverable as arrears of Land Revenue, or in the prescribed manner by the assessing authority or any other officer authorised by the State Government in that behalf and such authority or officer shall, for the purposes of such recovery -

(a) have all the powers which a Civil Court has under the Code of Civil Procedure, 1908 for the purpose of recovery of an amount due under a decree;

(b) have the power to require the assessing authority or such authorised officer, having jurisdiction in any other area to make such recovery if the defaulter is or has property within the area of such other assessing authority or officer, and thereupon such other assessing authority or officer shall proceed to make recovery in prescribed manner;

(12) In respect of any sum recoverable under this Act as arrears of land revenue, the assessing authority may forward to the Collector a certificate under his signature specifying the sum due. Such certificate shall be conclusive evidence of the existence of the liability of its amount and of the person who is liable and the Collector on receipt of the certificate shall proceed to recover from such person the amount specified therein as if it were an arrear of land revenue:

Provided that without prejudice to the powers conferred by this section the Collector shall, for the purpose of recovering the amount specified in the certificate, have also all the powers which -

(a) a Collector has under the Revenue Recovery Act 1890; and

(b) a Civil Court has under the Code of Civil Procedure, 1908, for the purpose of recovery of an amount due under a decree.

Explanation: - The expression Collector includes an Additional Collector or any other officer authorised to exercise the powers of a Collector under the law relating to land revenue for the time being in force in the State.

(13) Notwithstanding anything contained in sub-section (2) and sub-section (3) and notwithstanding any judgment, decree or order of any Court, Tribunal or other authority, where any notice of assessment and demand in respect of any tax or other dues under this Act, is served upon a dealer by an assessing authority and an appeal, revision or other proceeding is filed in respect of such tax or dues then-

(a) where as a result of such appeal, revision or other proceeding the amount of such tax or other dues is enhanced, the assessing authority shall serve upon the dealer a fresh notice only in respect of the amount by which such tax or other dues are enhanced, and any proceeding in relation to the amount specified in the notice already served upon him before the disposal of such appeal, revision or other proceeding may be continued from the stage at which it stood immediately before such disposal;

(b) where as result of such appeal, revision or other proceeding the amount of such tax or other dues is reduced -

(i) it shall not be necessary to serve upon the dealer a fresh notice but only the reduced amount shall be realized;

(ii) if any recovery proceedings are pending before any officer or authority other than the Assessing authority, the Assessing Authority shall intimate such reduction to such officer or authority;

(iii) any proceeding initiated on the basis of the notice or notices served upon the dealer before the disposal of such appeal, revision or other proceedings, including any recovery proceeding, may be continued in relation to the amount so reduced from the stage at which it stood immediately before such disposal.

(c) No fresh notice shall be necessary in any case where amount of the tax or other dues is not enhanced (with reference to the amount assessed by the Assessing authority) as a result of such appeal, revision or other proceedings.

(14) Any amount paid or deposited by, or recovered from, or refundable to a dealer, shall first be adjusted towards the principal amount of tax, fee, penalty or other dues outstanding against him and the excess if any, shall then be adjusted towards the interest, if any, due from him.

(15) Where any amount of tax assessed, interest payable or penalty imposed is recoverable from an owner of a vehicle and for realization of such amount of tax, interest or penalty, recovery certificate has been issued by the assessing authority, the officer competent to execute the recovery certificate may take assistance of police and other officer or official of the State Government in locating such vehicle or other vehicles of the same owner. If so required by the officer executing the recovery certificate, such other officer or official shall be empowered to detain such vehicle. Whenever any officer or official detains any such vehicle, he shall give the cause of detention in writing to the person in charge of the vehicle at the time of detention and shall immediately inform the officer executing the recovery certificate. Officer executing the recovery certificate shall proceed in accordance with law to realise such amount of tax or penalty:

Provided that if the owner or person in charge of the vehicle proves to the satisfaction of such officer or official that amount shown recoverable has already been paid, the vehicle shall be set free:

Provided further that if at the time of detention of vehicle, if some goods are loaded on it and owner of such goods is a person other than the owner of the vehicle, the owner or the person in charge of the goods shall be allowed to remove such goods from such vehicle if he desires so.

(16) During the period of detention of vehicle under sub-section (15), the person-in-charge of the vehicle at the time of detention shall take all necessary measures for safety of goods and vehicle and officer or official detaining the vehicle shall not be responsible for any loss or damage to goods or vehicle.

34. (1) Without prejudice to any other mode of recovery, payment or collection of tax under this Act, the State Government may, by notification in the Gazette, direct that, in a specified case and in the specified circumstances but subject to such conditions as may be specified, every specified person responsible for making payment to the selling dealer, for discharge of liability on account of valuable consideration payable on sale of goods in such cases as may be specified, shall, at the time of making such payment to the seller, either by credit or in cash or in any other manner, towards satisfaction of tax payable by the dealer on account of sale of any taxable goods, deduct an amount determined in the manner specified:

Tax deduction at source

Provided that where in case of a works contract, the contractor has awarded a sub-contract and the notification provides for deduction of amount by the contractee from the payments made to contractor, the contractor responsible for making any payment or discharge of any liability to any sub-contractor, in pursuance of a contract with the sub-contractor, shall, while making payment to the sub-contractor, deduct amount of tax referred to above :

Provided further that where in case of a works contract, the contractor has already made deduction from the payments made to his sub-contractor, the amount of such payments shall be deducted from the amount on which deduction is to be made by the contractee to the contractor.

(2) Upon issue of a notification under sub-section (1), where-

(a) a dealer, who makes sale of any taxable goods and in whose case notification referred to in sub-section (1) applies, for any reason claims that he either is not liable to pay tax on such sale or is liable to pay as tax an amount lesser than amount of deduction computed in the manner provided; or

(b) the person responsible for making payments to the dealer selling the goods is unable to ascertain the turnover of any goods sold,

the person responsible for making payment shall require the selling dealer to produce direction issued in this behalf by the assessing authority or the selling dealer and shall act according to such direction of the assessing authority.

(3) Where purchasing dealer himself is liable to pay tax on turnover of purchase of any goods by virtue of any provision of this Act, he shall not deduct any amount in respect of turnover of such goods.

(4) In the circumstances under sub-section (2), the dealer selling goods may, for issue of direction to the purchaser to deduct an amount lesser than the proposed amount of tax or not to deduct any amount as tax, apply to the assessing authority having jurisdiction over the principal place of his business or if he has no fixed place of business, to the assessing authority in whose jurisdiction he ordinarily resides.

(5) The assessing authority referred to in sub-section (4), after examining the liability of payment of tax of the dealer in respect of sale of goods made and after giving reasonable opportunity of being heard to the dealer, shall by an order in writing direct the purchaser of the goods accordingly.

(6) The amount deducted under sub-section (1) shall be deposited into the Government Treasury by the person making such deduction before the expiry of the 20th day of the month following that in which deduction is made:

Provided that where the purchaser of goods referred to in sub-section (1) is a registered dealer, he shall deposit the amount of deduction in the manner and within the time in which amount of tax for the tax period in which purchase has been made, is payable and such dealer shall be entitled to claim input tax credit in accordance with provisions of section 13 in respect of such purchase

(7) The person making deductions under sub-section (1) shall, at the time of payment or discharge, furnish to the selling dealer a certificate of amount deducted in such form and manner and within such period as may be prescribed and shall submit such statement of all such purchases, payments and deductions made and certificates issued by him, in such manner and within such time, as may be prescribed.

(8) If any person referred to in sub-section (1) fails to make the deduction or after making deduction fails to deposit the amount so deducted as required by sub-section (6), the assessing authority may, after giving to such person an opportunity of being heard, by order in writing, direct that such person shall pay, by way of penalty, a sum not exceeding twice the amount deductible under this section but not so deducted and, if deducted, not so deposited into the Government Treasury.

(9) Without prejudice to the provisions of sub-section (8), if any such person, after deducting, fails to deposit the amount so deducted, he shall be liable to pay simple interest at the rate of fifteen percent per annum on the amount not so deposited from the date on which such amount was deducted to the date on which such amount is actually deposited.

(10) Where the amount has not been deposited after deduction, such amount together with interest referred to in sub-section (9) shall be recovered as arrears of land revenue from the person who has deducted and such amount shall be a charge upon all the assets of the person concerned.

(11) Nothing contained in this section shall prevent the assessing authority from making an assessment of tax payable by the dealer in accordance with other provisions of this Act and the dealer shall be liable to pay tax in accordance with other provisions of this Act :

Provided that any deduction made in accordance with the provisions of this section shall be treated as a payment of tax on behalf of the selling dealer, and credit shall be given to him for the amount so deducted on the production of the certificate, referred to in sub-section (9) in the tax return of the relevant period or the assessment made, as the case may be, and any amount found in excess of tax due shall be refunded to the selling dealer.

(12) No deduction of any amount shall be made under this section if the person selling the goods is not a dealer, but the onus to prove that goods have been purchased from a person other than a dealer shall lie on the person responsible for making payment, failing which it shall be deemed that goods have been purchased from a dealer.

(13) Where the person responsible for making deduction in respect of a sale under a works contract is unable to ascertain the amount of deduction and the contractor or the sub-contractor, as the case may be, does not produce direction referred to in sub-section (2) from its assessing authority, the person responsible for making deduction shall deduct an amount which shall be four percent of the gross amount of payment.

Explanation: - For the purposes of this section, assessing authority in relation to person responsible for making payments to the selling dealer means the officer having jurisdiction over the place where the principal place of business of such person inside the State is located and where such person has no such place, the place where the residence of such person inside the State is located.

35. (1) Every person responsible for making tax deduction at source in accordance with provisions of section 34, if he is not a registered dealer, shall apply to the assessing authority for allotment of tax deduction number and the application shall be disposed of in such time and manner as may be prescribed.

(2) Tax deduction number shall be referred to in all the documents pertaining to deposit of tax and returns filed.

(3) No person other than a registered dealer can make tax deduction under sub-section (1) of section 34 unless he has applied for such tax deduction number.

Allotment of tax deduction number to a person responsible for making tax deduction at source.-

(4) If any person referred to in sub-section (1) fails to apply for tax deduction number, the assessing authority may, after giving reasonable opportunity of being heard, by order in writing, direct that such person shall pay, by way of penalty, a sum not exceeding twice the amount deductible under section 34.

Recovery or refund of petty amounts to be ignored

36. Notwithstanding anything contained in any other provisions of this Act, no tax, fee, interest or penalty under this Act shall be recovered and no refund shall be allowed if the amount involved for any assessment year is less than one hundred rupees.

Recovery of tax in case of a company

37. (1) Every person who -

(a) is the liquidator of a company which is being wound up, whether under orders of a Court or otherwise; or

(b) has been appointed the receiver of any assets of a company {hereinafter referred to as the liquidator},

shall within thirty days after he has become such liquidator, inform the assessing authority of his appointment as such.

(2) The assessing authority shall after making such inquiry or calling for such information as it may deem fit, notify the liquidator within three months from the date on which he receives information of the appointment of the liquidator the amount which in the opinion of the assessing authority would be sufficient to provide for any tax which is then or likely thereafter to become, payable by the company.

(3) The liquidator shall not part with any of the assets of the company or the properties in his hands until he has been notified by the assessing authority under sub-section (2) and on being so notified, shall set aside an amount equal to the amount notified and, until he so sets aside such amount, shall not part with any of the assets :

Provided that nothing contained in this sub-section shall debar the liquidator from parting with such assets or properties in compliance with any order of a Court or for the purpose of the payment of tax payable by the company under this Act or for making any payment over debts due to Government on the date of liquidation or for meeting such costs or expenses of the winding up of the company as are in the opinion of the assessing authority reasonable.

(4) If the liquidator fails to give the information in accordance with sub-section (1) or fails to set aside the amount as required by or parts with any of the assets of the company or the properties in his hands in contravention of the provisions of sub-section (3), he shall be personally liable for the payment of the tax which the company would be liable to pay:

Provided that if under sub-section (2), the amount of any tax payable by the company is notified personal liability of the liquidator under this sub-section shall be to the extent of such amount.

(5) Where there are more than one liquidator, the liquidations and liabilities attached to the liquidator under this section shall attach to all the liquidators jointly and severally.

(6) The provision of this section shall have effect notwithstanding anything to the contrary contained in any other law for the time being in force.

Explanation- Company has the meanings assigned to it by clause (i) of sub-section (1) of section 3 of the Companies Act, 1956 (Act No. 1 of 1956).

38. Notwithstanding anything contained in the Companies Act, 1956, when any limited company is wound up and any tax assessed on the company under this Act for any period, whether before or in the course of or after its liquidation, can not be recovered, then every person who was a director of the limited company at any time during the period for which the tax is due shall be jointly and severally liable for the payment of such tax unless he proves that the non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

Liability of director of limited company in liquidation

39. (1) Subject to such conditions and restrictions, including the conditions regarding furnishing security to the satisfaction of the assessing authority, as may be deemed fit to be imposed-

Power to grant installment

(a) the State Government may permit any dealer or other person, against whom any amount of tax, penalty or other dues is outstanding, either under this Act or under the erstwhile Act, to pay the amount in such number of monthly installments not exceeding twenty four; and

(b) the Commissioner may likewise permit any dealer or other person, against whom any amount of tax, penalty or other dues, payable either under this Act or under the erstwhile Act, aggregating not more than five lakh rupees is outstanding, to pay the amount in such number of monthly installments, not exceeding twelve.

(2) Where such dealer or other person fails to furnish, within sixty days of the order referred to in sub-section (1), adequate security to the satisfaction of the assessing authority concerned for payment of the outstanding amount, or fails to comply with the conditions or restrictions imposed in such order, the amount due shall be recoverable at once.

CHAPTER -V

Refund and Adjustment

40. (1) Subject to other provisions of this Act, the assessing authority shall in the manner prescribed, refund to the dealer an amount of tax, fee, or other dues paid in excess of the amount due from him under this Act :

Refund and adjustment

Provided that amount found to be refundable shall first be adjusted towards tax or any other amount outstanding against the dealer under this Act or under The Central Sales Tax Act, 1956 under the erstwhile Act and only the balance if any shall be refunded.

Provided further that refund, of excess amount of input tax credit, shall, without prejudice to other conditions, be subject to conditions and restrictions of section 15.

(2) Where amount found refundable in accordance with the provisions under sub-section (1), is not refunded within thirty days from the date of order of refund passed by the assessing authority or where order giving rise to refund is passed by any other authority or court, from the date of receipt of such order by the assessing authority by due process, the dealer shall be entitled to simple interest on such amount at the rate of twelve percent per annum from the date of such order passed by the assessing authority or from the date of receipt of the order giving rise to refund passed by any other authority or Court, till the date refund is made:

Provided that where refund relating to excess amount of input tax credit due on the basis of returns filed by the dealer, is not allowed within the time prescribed under section 15, the dealer shall be entitled to simple interest on such amount at the rate of twelve percent per annum from the date on which refund becomes due and till the date refund is made.

(3) Notwithstanding any judgment, decree or order of any Court or authority, no refund shall be allowed of any tax or fee due under this Act on the turnover of sales or purchases or both, as the case may be, admitted by the dealer in the returns filed by him or at any stage in any proceedings under this Ordinance, whichever is higher.

(4) Where a dealer has requested the assessing authority for withholding any amount refundable to him for adjustment towards his future liabilities either under this Act or under the Central Sales Tax Act, 1956, the dealer shall not be entitled for interest.

(5) Where any amount of tax has been deducted from any dealer under section 34 as tax payable by him for any assessment year, for the purpose of sub-section (3), amount deducted shall be deemed to be tax due under this Ordinance and shall not be refunded to the dealer where the dealer -

(a) has neither submitted returns of turnover and tax for all tax periods nor has submitted annual return for the assessment year in which sales are made; and

(b) has been assessed *ex parte* for the assessment year in which sales are made.

(6) Where in respect of sale of any goods, any amount of tax has been realized by a registered dealer from -

(a) any official or personnel of-

(i) any foreign diplomatic mission or consulate in India; or

(ii) the United Nations or any other similar International body, entitled to privileges under any convention to which India is a party or any other law for the time being in force; or

(b) any consular or diplomatic agent of any mission, the United Nations or any other body referred to in sub-clause (i) or sub-clause (ii) of clause (a),

and where such official, personnel, consulate or agent has purchased goods for himself or for the purpose of such mission, United Nations, or any other body, then if such official, personnel, agent, United Nations or body, after producing tax invoice referred to in sub-section (1) of section 22 or the sale invoice referred to in sub-section (3) of the said section, as may be applicable, in the prescribed manner, claims refund of the amount of tax realised from him, the Commissioner or the officer authorised by him in this behalf shall refund such amount to such official, personnel, consular or agent of such mission, United Nations or body, as the case may be.

(7) Refund, under any provisions of this Act, may be given by refund voucher or cheque.

Provided that where a dealer submits e-tax return, refund of any amount found refundable to him may be allowed through e-cheque.

Explanation: For the purposes of this Act, prescribed date shall be deemed to be the date of refund.

41. (1) Notwithstanding anything contained in section 40, in case of a dealer, whose main business is to sell goods in the course of the export of the goods out of the territory of India, the assessing authority, upon receiving the return for a tax period and application for provisional refund, pending audit and investigation to establish the correctness of the claim and consequent assessment, shall, allow provisional refund of excess amount of input tax credit for such tax period on account of sale in the course of the export of the goods out of the territory of India, within thirty days from the last date prescribed for submission of return or from the date on which return is submitted, whichever is later.

Provisional refund

Provided that if any amount of tax, fee or penalty or any other amount either under this Act or under the Central Sales Tax Act, 1956 or under the erstwhile Act is due against such dealer, amount found refundable first shall be adjusted towards such amount of tax or fee or penalty, as the case may be, and excess, if any, shall be refunded to the dealer.

Provided further that, before granting refund, the assessing authority may require the dealer to furnish security of amount equivalent to amount of refund to its satisfaction.

(2) If, on assessment, the provisional refund granted under sub-section (1) is found to be in excess, then the excess amount of refund shall be recovered from the dealer along with interest at the rate of fifteen percent per annum and for the period commencing on the date of grant of provisional refund and ending on the date of payment of the amount, as tax due from the dealer.

42. (1) Notwithstanding anything contained in this Act any industrial unit availing tax exemption or reduction in the rate of tax on January 1, 2008 or an industrial unit which is granted the facility of exemption or reduction in the rate of tax under the erstwhile Act shall be treated as a unit availing tax deferment.

Tax deferment

A unit availing tax deferment under the erstwhile Act on January 1, 2008 or a unit, which is granted benefit of tax deferment under the erstwhile Act, shall continue to avail the said facility subject to such conditions as may be specified.

(2) The unit availing the tax deferment as specified in sub-section (1) or a unit availing deferment facility under the erstwhile Act shall be eligible to issue tax invoices and to claim input tax credit subject to provisions of section 13.

(3) The period of eligibility, the method of debiting eligibility amount, the repayment and any other benefits for all units availing tax deferment shall be in such manner as may be prescribed.

43. (1) Where any amount has been realized from any person by any dealer, purporting to do so by way of realisation of tax on the sale or purchase of goods, in contravention of provisions of sections 22 and 23, such dealer shall, subject to provisions of sub section 14 of section 21, deposit the entire amount so realised in the manner and within the period prescribed under section 24.

Procedure for disbursement of amount wrongly realised by dealers as tax

(2) Any amount deposited by any dealer under sub-section (1) shall to the extent it is not due as tax, be held by the State Government in trust for the person on whom such liability has been passed ultimately in respect of goods on the sale or purchase whereof such excess amount has been charged.

(3) Where any amount is deposited by any dealer under sub-section (1) such amount or any part thereof shall on a claim being made in that behalf be refunded in such manner as may be prescribed to the person on whom liability of such amount has been passed ultimately.

Provided that no such claim shall be entertained after expiry of three years from the date of order of assessment or one year from the date of the final order on appeal, revision or reference if any, in respect thereof, which ever is later.

(4) Where any amount has been deposited by any dealer in accordance with provisions under sub-section (1), the dealer shall, subject to provisions of sub-section (14) of section 21, not be entitled to allow refund of such amount to the purchaser of goods.

Explanation:- The expression "Final order on appeal, revision or reference" includes an order passed by the High Court or by the Supreme Court.

CHAPTER - VI

Tax Audit, Inspection, Search and Seizure

Tax Audit

44. (1) For the purpose of examining the correctness of tax return or returns filed by a dealer or class of dealers and to verify admissibility of various claims including claim of input tax credit made by a dealer or class of dealers, tax audit shall be made of such number of dealers as may be prescribed.

(2) Any officer, not below the rank of an assessing authority, appointed by the State Government or the Commissioner and posted in the audit wing of the department administering this Act or any other officer authorised by the Commissioner in this behalf may, undertake tax audit of the records, stock in trade and the related documents of the dealers, who are specified or selected in the manner prescribed under sub-section (1):

Provided that no audit shall be under taken for any assessment year after expiry of a period of three years after the end of such assessment year:

Provided further that where the officer making audit in respect of any assessment year is satisfied that the dealer has willfully suppressed any material fact leading to evasion of tax or has wrongly claimed any benefit, he may make audit for three consecutive assessment years prior to the assessment year in which audit is being conducted.

(3) For the purpose of the tax audit, officer referred to in sub-section (1) may require the dealer to produce before him records and other documents in his office.

Provided that where it is convenient, the officer may take up tax audit in the office, business premises or warehouse of the dealer.

(4) After completion of the tax audit, the officer making the audit shall send audit report prepared by him to the assessing authority of the dealer.

Power to order production of accounts documents and power of entry, inspection, search and seizure

45. (1). Any officer empowered by the State Government in this behalf (hereinafter in this section referred to as the authorized officer), may for the purposes of this Act, require any dealer to produce before him any book, document or account relating to his business and may inspect, examine and copy the same and make such enquiries from the dealer as may be necessary.

Provided that books, accounts and documents of a period more than five years prior to the assessment year shall not be so required, unless in any special case, for reasons to be recorded, such officer considers it necessary.

(2) The authorised officer may, at all reasonable times, enter and search any place of business or vehicle, vessel or other building or place where he has reason to believe that the dealer keeps or is for the time being keeping any book, register, document, account or goods relating to his business.

Provided that no residential accommodation (not being a place of business cum residence) shall be entered into, inspected or searched by such officer unless specially authorised in this behalf by the Commissioner in writing.

(3) All books, documents, and accounts maintained by a dealer in the ordinary course of business, the goods in his possession and his place of business, vessel or vehicle shall be open to search and inspection at all reasonable times by the authorised officer.

(4) If the authorised officer while examining any books, accounts or documents or conducting search or inspection has reason to believe that any dealer is trying to evade liability of payment of tax or other dues under this Act and that anything necessary for the purpose of an investigation into his liability may be found in any account, register or document, he may seize such account, register or document as may be necessary. The authorised officer shall forthwith grant a receipt for the same and shall return them to the dealer or the person from whose custody they were seized, within a period of ninety days from the date of seizure after having such copies or extracts taken therefrom as may be considered necessary, provided the dealer or the aforesaid person gives a receipt in writing for the account, register or document returned to him. The officer may, before returning the account, register or documents, affix his signature and his official seal at one or more places thereon, and in such case the dealer or the aforesaid person will be required to mention in the receipt given by him the number of places where the signature and seal of such officer have been affixed on each account, register or documents:

Provided that where a dealer has maintained any document on magnetic media or electronic media, the authorised officer, after preparing hard copies of the document and CD in duplicate and after putting his signature at various places on such hard copy and CD, return such media alongwith one copy of the hard copy and the CD:

Provided further that where intimation, for receiving seized account, register or document back, has been sent to the dealer or the person concerned and the dealer or such person, in spite of receipt of such intimation, does not appear on the date fixed for return of such documents and consequently, where seized account, register or document is returned to the dealer or the person concerned after expiry of the period of ninety days, it shall be deemed that such account, register or document has been returned within the period of ninety days.

(5) Notwithstanding anything contained in sub-section (4), the officer seizing any account, register or other document under that sub-section may, for reasons to be recorded by him in writing and with the prior approval of the Commissioner, retain such account, register or document for such period not extending beyond thirty days from the date of completion of all the proceedings under this Act in respect of the year for which they are relevant, as he deems necessary.

(6) An authorised officer -

(i) shall have the power to seal the place of business, vehicle, any box, almirah or other receptacle found on such place of business or vehicle in which he has reason to believe that any account, register or other documents or goods are kept or contained, if the owner or other person in occupation or in-charge of such office, shop, godown, vessel, vehicle, box, almirah or other receptacle leaves the place or is not available or fails or refuses to open it when called upon to do so;

(ii) where the owner or other person in occupation or in charge of the office, shop, godown, vessel or vehicle or the box almirah or other receptacle found in the place of business, or vehicle is present but leaves the place or after an opportunity having been given to him to do so, fails to open, as the case may be, such office, shop, godown, vessel or vehicle or the box, almirah or other receptacle, may break open the same and prepare a list of the goods and documents found therein.

(7) No person shall tamper with any seal put under sub-section (6).

(8) Any authorized officer while making search or inspection under this section may require any dealer or the other person to give any information likely to be in his possession or knowledge in respect of such books, documents, accounts or goods as are found at the time of search, inspection or seizure under this section.

(9) The authorised officer who has made inspection, search or seizure of any books, accounts or documents or has investigated into the liability of tax of a dealer shall, on the basis of facts found and enquiry made, prepare a report in respect of such inspection, search, seizure or investigation and where the officer preparing the report is an officer different from the assessing authority, he shall forward a copy of such report to the assessing authority of the dealer.

(10) Where the officer preparing the report referred to in sub-section (9), is of the opinion that liability of payment of tax by the dealer in addition to liability of payment of tax admitted by such dealer may exceed rupees one lakh, he shall, before forwarding copy of report referred to in sub-section (9), serve the dealer with a notice stating facts to show cause why adverse inference should not be drawn on the basis of such facts. The dealer on receipt of such notice shall submit his reply to such officer in two copies. Thereafter the officer shall forward to the assessing authority a copy of report, a copy of show cause notice issued and a copy of reply received from the dealer, if submitted by the dealer, along with its comments on the reply submitted by the dealer.

(11) The provisions of section 100 and 165 of the Code of Criminal Procedure, 1973 shall, as far as may be, apply in relation to any entry, or search or inspection under this section, as they apply in relation to any inspection or search under the said code.

Explanation: In calculating the period specified in sub-section (4) the period, during which proceedings under this Act remain stayed under the orders of any Court or authority, shall be excluded.

Power of search, inspection and seizure in case of a person other than dealer

46. Where a person carries on any activity ancillary or incidental to or in connection with business of a dealer, any officer authorized under sub-section (1) of section 45, for the purpose of investigation into tax liability of a dealer, subject to provision of sub-section (11) of section 45, may exercise powers under sub-section (1) to sub-section (10) of the said section.

Explanation: For the purposes of this section, following persons shall be deemed to carry on activities ancillary or incidental to or in connection with the business of a dealer:

- (i) broker or canvassing agent who acts as mediator between purchaser and seller of goods; or
- (ii) transporter or any other carrier or a forwarding agent of goods; or
- (iii) person who fabricates or manufactures any goods for a dealer; or

(iv) person who takes delivery of goods or who dispatches goods on behalf of a dealer, or

(v) person who holds in custody any goods belonging to a dealer, or

(vi) person who handles goods of a dealer in any other capacity.

47. (1) Any officer, not being an officer below the rank of an assessing authority, may require any dealer or other person to furnish any information which may be, or is in his knowledge or possession.

Power to seek information and to issue summons

(2) An officer under this Act shall have the same powers as are vested in a court under the Civil Procedure Code 1908, when trying a suit in respect of following matters, namely -

(a) Enforcing the attendance of any person and examining him on oath or affirmation;

(b) Compelling the production of documents; and

(c) Issuing commission for the examination of witness;

and any proceeding before any of the officers aforesaid shall be judicial proceeding within the meaning of section 193 and 228 and for the purpose of section 196 of the Indian Penal Code.

(3) Summons for the production of documents or the attendance of any person shall be issued in the prescribed form.

48. (1) An officer authorised under sub-section (1) of section 45 shall have the powers to seize any goods -

Power to seize goods

(i) which are found in a dealer's place of business, vehicle, vessel or any other building or place; or

(ii) which, such officer has reason to believe to belong to the dealer and which are found in any place of business, vehicle, vessel or any other building or place, but are not accounted for by the dealer in his accounts, registers or other documents maintained in the ordinary course of his business;

Provided that a list of all the goods seized under this sub-section shall be prepared by such officer and be signed by the officer and not less than two witnesses.

(2) Where any officer referred to in sub-section (1) has reason to believe that the goods found in any vehicle, vessel, building or place are not traced to any bonafide dealer or that it is doubtful if such goods are properly accounted for by any dealer in his accounts, registers or other documents, maintained in the ordinary course of his business, he shall have power to seize such goods, and the remaining provisions of this section shall mutatis mutandis apply in relation to such seizure.

(3) An officer seizing the goods under sub-section (1) shall take all the measures necessary for their safe custody and forward the list, referred to in the proviso to sub-section (1), along with other documents relating to the seizure to the assessing authority concerned.

(4) The said assessing authority shall serve on the dealer or, as the case may be, the person in charge of the goods at the time of seizure (hereinafter in this section referred to as the person in charge) a notice in writing requiring him to show cause, why a penalty should not be imposed.

(5) If such authority, after taking into consideration the explanation, if any, of the dealer or, as the case may be, the person in charge and giving him an opportunity of being heard, is satisfied that the said goods were omitted from being shown in the accounts, registers and other documents referred to in sub-section (1), it shall pass an order imposing a penalty not exceeding forty per cent of the value of such goods, as he deems fit.

(6) A copy of the order imposing penalty under sub-section (5) shall be served on the dealer or, as the case may be, the person in charge.

(7) The officer seizing the goods shall serve on the dealer or, as the case may be, the person in charge an order in writing mentioning the fact of such seizure and indicating the amount, not exceeding such amount as would be sufficient to cover the penalty likely to be imposed, on deposit whereof in cash, the goods so seized may be released in favour of the dealer or, as the case may be, the person in charge:

Provided that the Commissioner or such other officer, not below the rank of a Deputy Commissioner, as may be authorised in this behalf by the Commissioner, may, for sufficient reasons to be recorded in writing, direct that the goods be released without any deposit or on depositing such lesser amount, or furnishing security in such form other than cash or indemnity bond, as he may deem fit:

Provided further that in case of a person, who is not a registered dealer and against whom penalty order referred to in sub-section (5) has been passed, filing of return by such person and assessment of tax on him may not be necessary.

(8) The penalty or such part thereof as remains after adjustment of any amount deposited under sub-section (7) shall be deposited in the prescribed manner within thirty days of the date of service of the copy of the order imposing the penalty. In default, the assessing authority shall cause the goods to be sold in such manner as may be prescribed and apply the sale proceeds thereof towards the penalty imposed, and subject to the provisions of section 40, refund the balance, if any, to the dealer or, as the case may be, to the person-in-charge.

(9) Where the officer seizing the goods, before forwarding the list and other documents referred to in sub-section (3), or the assessing authority at any time thereafter, is of the opinion that the goods are subject to speedy and natural decay or where the tax assessed or penalty imposed, as the case may be, is not deposited in accordance with the provisions of this Act, the officer seizing the goods or the assessing authority, as the case may be, may, without prejudice to any other action that may be taken in accordance with other provisions of this Act, cause the goods to be sold by public auction in the prescribed manner. The sale proceeds of such goods shall be adjusted towards the expenses of tax assessed or penalty imposed. The balance, if any, shall be refunded to the dealer or, as the case may be, the person in-charge in accordance with the provisions of sub-section (8).

(10) If the amount deposited under sub-section (7) is more than the amount of penalty imposed under sub-section (5), the excess amount so deposited shall be refunded to the dealer or, as the case may be, the person in-charge by the authority with whom it was so deposited, in accordance with the provisions of section 40.

CHAPTER-VII

Check-Post

Establishment of
check-posts and
barriers

49. (1) The State Government, if it is of opinion that it is necessary so to do with a view to preventing evasion of tax or other dues payable under this Act in respect of -

- (i) sale of goods brought or received from outside the State;
- (ii) sale of goods processed or manufactured by using goods brought or received from outside the State; or

(iii) sale or purchase of goods produced or manufactured within the State,

may by notification in the Gazette, direct the establishment of check-posts or barriers at such places within the State, as may be specified in the notification.

(2) Check-posts or barriers established under the erstwhile Act shall, on January 1, 2008, be deemed to be check-posts and barriers established under this Act.

50. (1) Any person (hereinafter in this section referred to as the importer) who intends to bring, import or otherwise receive, into the State from any place outside the State any goods other than the goods named and described in schedule-I in such quantity or measure or of such value, as may be notified by the State Government in this behalf, in connection with business, shall obtain the prescribed form of declaration, in the prescribed manner from the assessing authority having jurisdiction over the area, where his principal place of business is situated or, in case there is no such place, where he ordinarily resides:

Import of goods into the state by road against declaration

Provided that where the importer intends to bring, import or otherwise receive such goods otherwise than in connection with business, he may, at his option, in the like manner obtain the prescribed form of certificate.

(2) (a) where such goods are imported, brought or otherwise received into the state by registered dealer, he shall carry such declarations or documents as may be prescribed.

(b) where the goods are imported, brought or otherwise received into the state by a person otherwise than in connection with business, he may likewise carry such certificates and documents as may be prescribed.

(3) The driver or other person in-charge of any vehicle carrying any goods referred to in the preceding sub-sections shall stop the vehicle at every such check-post or barrier or, when so required by an officer authorised under sub-section (1) of section 45 or sub-section (1) of section 48, at any other place, and keep it stationary for so long as may be considered necessary by the officer in-charge of the check-post or barrier or the officer authorised under sub-section (1) of section 45 or sub-section (1) of section 48, as the case may be, and allow him to search the vehicle and inspect the goods and all documents referred to in the preceding sub-sections and shall, if so required, give his name and address and the names and addresses of the owner of the vehicle and of the consignor and the consignee of the goods.

(4) Where the officer making the search or inspection under this section finds any person transporting or attempting or abetting to transport any goods to which this section applies without being covered by the proper and genuine documents referred to in the preceding sub-sections and if, for reason to be recorded, he is satisfied after giving such person an opportunity of being heard that such goods were being so transported in an attempt to evade assessment or payment of tax due or likely to be due under this Act, he may order detention of such goods.

(5) The provisions of sub-sections (3), (7), (8), (9) and (10) of section 48 shall *mutatis mutandis* apply to goods detained under sub-section (4), as they apply to goods seized under that section.

51. (1)(a) Where any taxable goods are consigned by rail, air or post from a place outside the State for delivery to a dealer inside the State, the concerned authority shall not deliver the goods to the dealer or consignee unless he furnishes or causes to be furnished to such authority a declaration in prescribed form along with the other documents as may be prescribed.

Import of goods into the state by rail, air, post, river or rope way

(b) where a taxable goods are consigned by river or rope way from a place outside the state for delivery to a dealer inside the state the receiving dealer shall not obtain or cause to be obtained delivery thereof unless he furnishes or causes to be furnished to such officer, as may be authorized in this behalf by the Commissioner, prescribed declaration and documents.

(c) after taking delivery, shall not carry goods away or cause the goods to be carried away from the railway station, air port, post office, steamer or terminal of rope way, as the case may be, unless a copy of the declaration and document as aforesaid is carried with goods:

Provided that where any courier service transports any goods by rail, river, air or post, such courier shall not obtain or cause to be obtained delivery thereof unless the dealer, importing goods, furnishes or causes to be furnished to such officer, as may be authorized in this behalf by the Commissioner, a declaration in the prescribed form referred to in clause (a) of sub-section (2) of section 50, in duplicate duly filled in and signed by him for endorsement by such officer. The courier service, after taking delivery of goods from rail, river, air or postal authority, shall carry such duplicate copy of form of declaration alongwith goods and shall deliver to the dealer alongwith goods.

(2) Where any taxable goods are brought into the State by rail, river or air as personal luggage, the person bringing them shall carry with him the prescribed form of declaration duly filled in and signed by the importer, and the importer shall submit the same for endorsement by the officer authorised under sub-section (1) by the next working day.

(3) Where any person intends to bring, or receive into the State, from any place outside the State by rail, river, air or post any taxable goods otherwise than in connection with business and obtains the form of certificate prescribed under sub-section (2) of section 50, the provision of sub-section (1) and (2) shall *mutatis-mutandis* apply as if word "Certificate" is substituted for the word declaration used therein.

(4) Where an officer authorised under sub-section (1) of section 45 or an officer referred to in sub-section (1) of section 48 or section 50 while making inspection or search finds any taxable goods, in respect of which declaration before the officer authorised under sub-section (1) has not been made or goods being carried as personal luggage are not accompanied by the form of declaration referred to in clause (a) of sub-section (1) and where after giving reasonable opportunity of being heard to the person in charge of the goods at the time of inspection of goods or the owner of the goods, as the case may be, such officer (officer making inspection or search) is satisfied that such taxable goods are being imported in an attempt to evade payment of tax under this Ordinance, he may, after recording such reasons, detain the goods.

(5) Provisions of sub-sections (3), (7), (8), (9) and (10) of section 48 shall *mutatis mutandis* apply to such detention of goods as they apply to goods seized under that section.

(6) Notwithstanding anything contained in sections 50 and this section, the State Government may, in public interest and for sufficient reasons, relax the requirement of furnishing of declaration or certificate referred to in aforesaid sections to such extent as it may notify.

52. When a vehicle coming from any place outside the state and bound for any other place outside the state, and carrying goods referred to in sub-section (1) of section 51, passes through the state, the driver or other person in charge of such vehicle shall obtain in the prescribed manner an authorisation for transit of goods from the officer in charge of the first check post or barrier after his entry into the state and deliver it to the officer in charge of the last check post or barrier before his exit from the state, failing which it shall be presumed that the goods carried thereby have been sold within the state by the owner or person in charge of the vehicle;

Issue of authorisation for transit of goods through the state

Provided that the goods carried by such vehicle are, after their entry into the state, transported outside the state by any other vehicle or conveyance, the onus of proving that the goods have actually moved out of the state shall be on the owner or person in charge of the vehicle.

Explanation - For the purposes of this section, the hirer of the vehicle shall also be deemed to be the owner of the vehicle.

53. An officer exercising powers under the provisions of sections 45, 48, 50, 51, or 52 may take the assistance of police or other officers or officials of the State.

Power to seek assistance from police

CHAPTER -VIII

Penalty

54-(1) The assessing authority, if he is satisfied that any dealer or other person, as the case may, has committed the wrong described in column-(2) of the table below, it may, after such inquiry, if any, as it may deem necessary and after giving dealer or person reasonable opportunity of being heard, direct that such dealer or person shall, in addition to the tax, if any, payable by him, pay by way of penalty, a sum as provided in column (3) against the same serial no. of the said table:

Penalties in certain cases

Sl.no.	Wrong	Amount of penalty
(1)	(2)	(3)
1	The dealer has without reasonable cause failed to deposit the tax due for any tax period or failed to submit the tax return for any tax period in the prescribed manner, or within the time prescribed or extended;	20 % of tax payable
2	The dealer has concealed particular of his turnover or has deliberately furnished inaccurate particulars of such turnover; or submits a false tax return under this Act or evades payment of tax which he is liable to pay under this Act;	three times of amount of tax concealed or avoided
3	(i) The dealer has maintained or produced false accounts, registers or documents ; (ii) Being dealer or any other person who is required to maintain any book, account or other document, does not maintain such book, account or document as prescribed;	three times of amount of tax concealed or avoided
4	The dealer has without reasonable cause failed, to pay, within the time allowed, the tax assessed ;	20 % of tax assessed
5	The dealer has failed to issue a tax invoice or sale invoice in accordance with the provisions of this Act ;	40% of the value of goods

6	The dealer has failed to issue a challan, transfer invoice or transport memo in respect of dispatch or delivery of goods in accordance with the provisions of this Act ;	40% of the value of goods
7	Where the dealer,- (i) being liable for registration under this Act has failed to apply in the prescribed manner and within the specified time; or (ii) being liable for registration carries on or continues to carry on business - (a) after his application for registration has been rejected; or (b) after his registration certificate has been cancelled; or (c) without furnishing the security demanded for grant or continuation of registration;	Rupees one hundred per day during which business is carried
8	On demand by the officer empowered under this Act, to inspect, examine and obtain copy, the dealer or other person, as the case may be, refuses or neglects - (i) to produce any book, document or account; or (ii) to operate his computer used in connection with business; or (iii) to allow copies or print outs etc.:	A sum of rupees five thousand and five times thereof if act is repeated
9	the dealer or other person, as the case may be, obstructs or prevents an officer empowered under section 45 or section 48 or an officer in-charge of a check-post or barrier from performing any of his functions under this Act ;	A sum of rupees five thousand in case of registered dealer and five times thereof in case of others
10	The dealer or other person, as the case may be, refuses or neglects to furnish any information, which is in his knowledge or possession or furnishes false information ;	A sum of rupees five thousand in case of registered dealer and five times thereof in case of others
11	Where the dealer or other person, as the case may be,- (i) issues or furnishes a false or wrong certificate or form of declaration prescribed under this Act, by reason of which a tax on sale or purchase, ceases to be leviable, whether in full or in part; or (ii) issues a tax invoice or sale-invoice without actual sale of goods ; or (iii) issues a transport memo, challan or transfer invoice without actual dispatch or delivery of goods ; or (iv) receives a tax invoice or sale-invoice without actual purchase of goods; or (v) receives a transport memo, challan or transfer invoice without actual receipt of goods; or (vi) issues or furnishes a false tax invoice, sale invoice , certificate or declaration, by a reason of which a tax on sale or purchase ceases to be leviable under this Act or rules made thereunder	50 % of disclosed value of goods

12	<p>Where a dealer or other person, as the case may be,-</p> <p>(i) makes use of a prescribed form of declaration or certificate which has not been obtained by him or by his principal or agent in accordance with the provisions under this Act; or</p> <p>(ii) transfers a prescribed form of declaration or certificate to any other person except for lawful purposes; or</p> <p>(iii) possesses a prescribed form of declaration or certificate which has not been obtained by him in accordance with the provisions of this Act;</p>	50 % of disclosed value of goods
13	<p>Where the dealer or other person, as the case may be,-</p> <p>(i) closes or leaves place of business with an intention of avoiding inspection under this Act; or</p> <p>(ii) being a driver or person in-charge of vehicle leaves the vehicle with an intention of avoiding inspection of goods and documents; or</p> <p>(iii) willfully does not stop the vehicle carrying taxable goods when so by an officer empowered to inspect goods;</p>	A sum of rupees five thousand in case of registered dealer and five times thereof in case of others
14	<p>Where the dealer or any other person, as the case may be, -</p> <p>(i) imports or attempts to import or abets the import of any goods, in contravention of the provisions under section 50 or section 51 with a view to evading payment of tax on sale of -</p> <p>(a) such goods; or</p> <p>(b) goods manufactured, processed or packed by using such goods; or</p> <p>(ii) transports, attempts to transport any taxable goods in contravention of any provisions of this Act;</p>	40% of disclosed value of goods
15	<p>Where the driver or person in charge of the vehicle, as the case may be,-</p> <p>(i) fails to obtain authorisation for transit of goods through the State and also fails to prove that goods are meant for delivery to dealers or persons outside the State; or</p> <p>(ii) fails to obtain authorisation for transit but proves that goods are meant for delivery to dealers or other persons outside the State; or</p> <p>(iii) while obtaining authorisation for transit of goods through the State undertakes responsibility of handing over such goods to a bonafide person inside the State for carrying them outside the State but fails to hand over such goods to such bonafide person; or</p> <p>(iv) being a person, who receives any goods from driver or person in-charge of a vehicle for carrying them outside the State, does not carry such goods outside the State; or</p> <p>(v) being driver or person in-charge of a vehicle or a transporter who receives goods inside the State for carrying them outside the State, fails to produce copies of authorisation for transit of goods along with goods before the officer in-charge of the exit check-post but proves that goods have been carried outside the State; or</p> <p>(vi) being a transporter or hirer of a vehicle prepares goods-receipt by showing false destination of goods outside the State;</p>	40% of disclosed value of goods

16	Where any dealer demands or charges or realises any amount as tax in contravention of the provisions of this Act;	3 times of the tax so realised
17	Being driver or person in charge of a vehicle fails to stop the vehicle with deliberate intent to avoid inspection of goods or search of such vehicle;	Rupees twenty-five thousands
18	Where dealer or any other person, as the case may be, makes a false verification, declaration or attestation in any matter connected with this Act;	A sum of rupees twenty five thousand or three times of tax avoided thereby whichever is higher
19	Where dealer or any other person, as the case may be, falsely or fraudulently claims an amount as input tax credit;	A sum equal to 5 times of amount of input tax credit
20	Being transporter, carrier or other transport agent carries or transports goods without filling relevant columns on a transport memo, challan or transfer invoice;	Rupees five thousands
21	Dealer or any other person, as the case may be, tampers with any seal put under sub-section 6 of section 45	Rupees twenty five thousands
22	Dealer or any other person who, otherwise acts in contravention of the provisions of this Act or rules made thereunder,	Rupees ten thousands

EXPLANATION – For the purposes of this section –

(i) the assessing authority includes an officer not below the rank of an officer appointed and posted by the Commissioner at a check-post or an officer empowered to exercise powers under sections 45, 46, 47, 48, 50, 51 and 52 of this Act;

(ii) where amount of penalty is to be determined on the basis of turnover of goods, value of goods shown or determined whichever is higher, shall be deemed to be turnover of taxable goods and relating to taxable sale or purchase.

(iii) for the purposes of this section value of goods written on such documents and if value is not written then estimated market value prevalent at the relevant time in local market, shall be deemed to be the turnover of sales or purchases of taxable goods relating to taxable sale or purchase.

(2) A copy of the order passed under sub-section (1) shall be served on the dealer or person concerned and the amount imposed by way of penalty shall be deposited by such dealer or person in such manner as may be prescribed within thirty days of such service, failing which it may be recovered in the manner provided under section 33.

(3) Where any penalty order passed by assessing authority either under this section or any other section, is quashed by any authority or court in exercise of powers vested in it on the ground that show cause notice issued to dealer or any other person is not in accordance with the provisions of this Act, the assessing authority may pass fresh order of penalty after issuing proper notice within one year from the date of receipt of such order.

(4) where in case of a sick unit as referred to in section 71, any penalty order has been passed ex parte and appeal has not been filed against such order, if the State Government issues direction to the assessing authority to set aside such order and to pass fresh order of penalty, assessing authority shall pass such fresh order of penalty within a period of one year from the date on which it receives the order or direction by due process from the State Government.

CHAPTER IX

Appeal, Review and Revision

Appeal

55. (1) Any dealer or other person aggrieved by an order made by the assessing authority, other than an order mentioned in sub-section (7) of section 48 may, within thirty days from the date of service of the copy of the order, after serving a copy of appeal memo on the assessing authority or the Commissioner, appeal to such authority (hereinafter referred to as appellate authority), as may be prescribed:

Provided that where due to any reason, any appellant fails to serve a copy of appeal memo on the assessing authority before filing appeal, he may serve copy of such appeal memo within a time of one week from the date on which appeal has been filed or within such further time as the appellate authority may permit.

(2) Where an appeal has been filed against an order referred to in sub-section (1), the Commissioner may apply to the appellate authority to examine the legality and propriety of such order on such point as may be mentioned in the application. A copy of such application shall be served on the appellant and shall be decided along with the appeal filed by the appellant:

Provided that no application for examination of legality and propriety shall be entertained after the disposal of appeal:

Provided further that where the Commissioner has filed an application, the appellant shall not be entitled to withdraw appeal filed by him.

Explanation - For the purposes of this section Commissioner includes an officer authorised to file appeal on behalf of the Commissioner before the Tribunal under section 57.

(3) No appeal against an assessment order under this Act shall be entertained unless the appellant has furnished satisfactory proof of the payment of the amount of tax or fee due under this Act on the turnover of sale or purchase, or both, as the case may be, admitted by the appellant in the tax returns filed by him or at any stage in any proceedings under this Act, whichever is greater.

(4) The appeal shall be in the prescribed form and shall be verified in the prescribed manner.

(5) The appellate authority may, after calling for and examining the relevant records and after giving a reasonable opportunity of being heard to the appellant and the Commissioner-

(a) in the case of an order of assessment and penalty.-

(i) confirm or annul such order ; or

(ii) vary such order by reducing or enhancing the amount of assessment or penalty, as the case may be, whether such reduction or enhancement arises from a point raised in the grounds of appeal or otherwise ; or

(iii) set aside the order and direct the assessing authority to pass a fresh order after such inquiry as may be specified; or

(iv) direct the assessing authority to make such inquiry and to submit its report within such time as may be specified in the direction or within such extended time as it may allow from time to time, and on the expiration of such time the appellate authority may, whether the report has been submitted or not decide the appeal in accordance with the provisions of the preceding sub-clauses; or

(b) in the case of any other order-

(i) confirm, cancel or vary such order; or

(ii) set aside the order and direct the assessing authority to pass a fresh order after such inquiry as may be specified:

Provided that nothing in this sub-section shall preclude the appellate authority from dismissing the appeal at any stage with such observations as it deems fit where the appellant applies for withdrawal of the same and no request for examination of legality or propriety of order under appeal has been made by the Commissioner.

(6) The appellate authority may, on the application of the appellant and after giving the Commissioner a reasonable opportunity of being heard stay, except the operation of order appealed against, the realisation of the disputed amount of tax, fee or penalty payable by the appellant till the disposal of the appeal:

Provided that –

(i) where an order under appeal involves dispute about tax, fee or penalty, no stay order shall remain in force after thirty days from the date on which the same has been granted, if the appellant does not furnish security to the satisfaction of the assessing authority for payment of the amount, the realisation whereof has been stayed within the aforesaid period of thirty days;

(ii) no such application shall be entertained unless it is filed along with the memorandum of appeal under sub-section (1);

(7) Section 5 of the Limitation Act, 1963, shall apply to appeals or other applications under this section.

(8) The appellate authority shall be under the superintendence and control of the Commissioner.

Provided that in the exercise of such superintendence and control, no order, instructions or directions shall be given by the Commissioner so as to interfere with the discretion of the Appellate Authority in the exercise of its appellate functions.

(9) For the purposes of this section service of an order passed by appellate authority under this section and service of memo of appeal on the State Representative, as defined in the rules framed under this Act, shall be deemed to be service on the Commissioner.

(10) All appeals arising out of the same cause of action in respect of an assessment year, as far as possible, shall be heard and decided together.

Revision by the
Commissioner

56. (1) The Commissioner or such other officer not below the rank of Joint Commissioner, as may be authorised in this behalf by the State Government by notification, may call for and examine the record relating to any order, passed by any officer subordinate to him, for the purpose of satisfying himself as to the legality or propriety of such order and may pass such order with respect thereto as he thinks fit.

(2) No order under sub-section (1) affecting the interest of a party adversely shall be passed unless he has been given a reasonable opportunity of being heard.

(3) No order under sub-section (1), shall be passed-

(a) to revise an order, which is or has been the subject matter of an appeal under section 55, or an order passed by the appellate authority under that section.

(b) before the expiration of sixty days from the date of the order in question;

(c) after the expiration of four-years from the date of the order in question.

Explanation- Where the appeal against any order is withdrawn or is dismissed for non-payment of fee payable under section 72 or for non-compliance of sub-section (3) of section 55, the order shall not be deemed to have been the subject-matter of an appeal under section 55;

(4) No dealer or any other person, aggrieved by an order against which appeal lies under section 55, shall be entitled to present an application for review of such order under this section.

57. (1) There shall be a Tribunal consisting of such members including a President as the State Government may, from time to time, deem it necessary to appoint from amongst-

Tribunal

(a) the persons who are qualified to be the judge of the High Court;

(b) the persons belonging to the Uttar Pradesh Trade Tax Services or the Uttar Pradesh Commercial Tax Services who hold or have held a post not below the rank of Joint Commissioner.

Provided that-

(i) where the Tribunal consists of one or more persons who is or are member or members of the U.P. Higher Judicial Service, then he or senior most amongst them shall be appointed as the President.

(ii) no person shall be appointed from amongst the advocate unless-

(A) he has paid Income Tax on his income from his legal profession in each of ten consecutive years preceding such appointment;

(B) he has attained the age of fifty years on the date of appointment.

(C) such Members from amongst Advocates shall be appointed for a term of three years from the date of appointment or till he attains the age of 60 years which ever is earlier.

(2) The State Government may prescribe such other qualification or conditions for the appointment of the President and the other members of the Tribunal as it may deem fit.

(3) The provisions of rule 56 of the U.P. Fundamental Rules shall continue to apply to every member of the Tribunal including the President whether appointed under the erstwhile Act or under this Act on or after the date of the commencement of this Act, as they apply to any other Government servant.

(4) Any person aggrieved by an order passed under section 55, section 56, a decision under section 59 or a direction under the proviso of sub-section (7) of section 48 may, within ninety days from the date of service of the copy of such order, decision or direction on him, prefer an appeal to the Tribunal:

Provided that where order passed by the appellate authority under section 55 is an order in respect of demand of any security, not being security demanded for release of goods seized under any provisions of this Act, appeal under this section may be filed only after furnishing security, fixed by the appellate authority under section 55.

Provided further that where the disputed amount of tax, fee or penalty does not exceed two thousand rupees and no question of law is involved, the appellant may, at his option, request the Tribunal in writing for summary disposal of his appeal, whereupon the Tribunal may decide the appeal accordingly.

Explanation: For the purposes of this sub-section, the expression 'any person' in relation to any order passed by an authority other than the Commissioner includes the Commissioner and, in relation to any order passed by the Commissioner includes the State Government;

(5) The manner and procedure of summary disposal of appeal shall be such as may be prescribed.

(6) Section 5 of the Limitation Act, 1963 shall apply to appeals or other applications under this section.

(7) The Tribunal may at any stage, after giving the appellant a reasonable opportunity of being heard, dismiss the appeal.

(8) The Tribunal may, if it has not already dismissed the appeal under sub-section (7), after calling for and examining the relevant records, and after giving the parties a reasonable opportunity of being heard or, as the case may be, after following the procedure prescribed under sub-section (5):

(a) confirm, cancel or vary such order, or

(b) set aside the order and direct the assessing or appellate or revising authority or the Commissioner as the case may be, to pass a fresh order after such further enquiry, if any, as may be specified, or

(c) order such amount of tax, fee or penalty or other money as may have been realized in excess of the due amount to be refunded according to the provisions of this Act.

(9) Where an appeal under this section has been filed, the Tribunal may, on the application of the appellant moved along with the memorandum of such appeal after giving the parties a reasonable opportunity of being heard, stay the operation of the order appealed against or the recovery of the disputed amount of any tax, fee or penalty payable, or refund of the amount due, or proceeding for re-assessment under the order appealed against till the disposal of the appeal:

Provided that-

(i) where appellate authority under section 55 has set aside an order of assessment or penalty and has remanded the case to the assessing authority, for decision afresh, and the appellant under this section is a person other than the Commissioner or the State Government, for the purpose of this section, disputed amount of tax or penalty shall be deemed to be the same which had been before appellate authority under section 55; and

(ii) subject to the provision under sub clause (i) where order appealed against does not involve any dispute about quantum of tax, fee or penalty, on the application of the appellant the Tribunal may stay the operation of such order till the disposal of appeal subject to such conditions including a condition of furnishing of a security in cash within the time allowed;

Provided further that-

(a) no application for stay of recovery of any disputed amount of tax, fee or penalty shall be entertained unless the applicant has furnished satisfactory proof of the payment of not less than one third of such disputed amount in addition to the amount required to be deposited under sub-section (3) of section 55.

(b) the Tribunal may, for special and adequate reasons to be recorded in writing, waive or relax the requirement of clause (a) regarding payment of the one-third of such disputed amount.

(10) Where the Tribunal passes an order under this section for the stay of recovery of any tax, fee or penalty or for the stay of the operation of any order appealed against and such order of the Tribunal results in the stay of recovery of any tax, fee or penalty, such stay order of the Tribunal shall not remain in force for more than thirty days unless the appellant furnishes adequate security to the satisfaction of the assessing authority concerned for the payment of the outstanding amount.

(11) The members of the Tribunal shall sit in such benches of one, two or more members, as may be constituted from time to time, and do such work of the Tribunal as may, subject to sub-section (12) and the rules framed under this Act, be allotted to them, by order or in accordance with the directions of the President of Tribunal.

(12) (a) An appeal against the order of appellate authority under section 55 shall be heard and disposed of-

(i) by a bench of two members, where such order, not being an order passed on the application of the appellant for stay, is passed by an Additional commissioner (Appeals) or the amount of tax, fee or penalty in dispute, exceeds two lakh rupees;

(ii) by a single member bench, in any other case.

(b) An appeal against a direction given under the proviso to sub-section (7) of section 48 shall be heard and disposed of by a -

(i) bench of two members where such direction under appeal has been given by the Commissioner, Special Commissioner or an Additional Commissioner;

(ii) by a single member bench in any other case;

(c) An appeal against an order under section 56 shall be heard and disposed of by a -

(i) bench of two members where amount of tax, fee or penalty in dispute exceeds rupees two lakh or where order under appeal has been passed by the Commissioner, Special Commissioner or an Additional Commissioner,

(ii) single member bench in any other case;

(d) An appeal against a decision given under section 59, shall be filed before the President and shall be heard and disposed of by a bench of three members

(e) The President may, if he so thinks fit,-

(i) direct an appeal to be heard and decided by a larger bench;

(ii) transfer an appeal from one bench to another bench.

(f) In a case before a bench consisting of two or more members any order other than an order finally disposing of the case may be passed by any one of the members constituting the bench.

Provided that an appeal against an order passed on an application for stay, may be disposed of finally by a single member bench.

(13) All appeals arising out of the same cause of action in respect of an assessment year shall, as far as possible, be heard and decided together.

Provided that where anyone or more of such appeals have been heard and decided earlier, if the bench hearing the remaining appeals considers that such decision may be a legal impediment in giving relief in such remaining appeals, it may, if the earlier decision was given-

(a) by a smaller bench or a bench of equal strength, recall such earlier decision and proceed to decide all the appeals together;

(b) by a larger bench, refer such remaining appeals to such larger bench having jurisdiction and thereafter such larger bench may recall such earlier decision and proceed to decide all the appeals together.

(14) The place of sitting and procedure of, and the manner of presenting appeals and other documents to the Tribunal shall, subject to the rules framed under this Act, be such as the Tribunal may deem fit to adopt.

(15) The decision, of case heard by a bench, shall be in accordance with opinion of the majority. Where the members are equally divided the President of the Tribunal may,-

(a) if he was not a member of such bench, give his own opinion or refer the case for the opinion of another member, whereupon the case shall be decided in accordance with such opinions; or

(b) form a larger bench.

Revision by High Court in special cases

58. (1) Any person aggrieved by an order made under sub-section (7) or sub-section (8) of section 57, other than an order under sub-section (4) of that section summarily disposing of the appeal, may, within ninety days from the date of service of such order, apply to the High Court for revision of such order on the ground that the case involves any question of law.

(2) The application for revision under sub-section (1) shall precisely state the question of law involved in the case, and it shall be competent for the High Court to formulate the question of law or to allow any other question of law to be raised.

(3) Where an application under this section is pending, the High Court may, on an application in this behalf, stay recovery of any disputed amount of tax, fee or penalty payable, or refund of any amount due under the order sought to be revised:

Provided that no order for stay or recovery of such disputed amount shall remain in force for more than thirty days unless the applicant furnishes adequate security to the satisfaction of the Assessing Authority concerned.

(4) The High Court shall, after hearing the parties to revision, decide the question, of law involved therein, and where as a result of such decision, the amount of tax, fee or penalty is required to be determined afresh, the High Court may send a copy of the decision to the Tribunal for fresh determination of the amount, and the Tribunal shall thereupon pass such orders as are necessary to dispose of the case in conformity with the said decision.

(5) All applications for revision of orders passed under section 57 in appeals arising out of the same cause of action in respect of an assessment year shall be heard and decided together.

Provided that where any one or more of such applications have been heard and decided earlier, if the High Court, while hearing the remaining applications, considers that the earlier decision may be a legal impediment in giving relief in such remaining applications, it may recall such earlier decision and may thereafter proceed to hear and decide all the applications together.

(6) The provisions of section 5 of the Limitation Act, 1963, shall *mutatis mutandis*, apply to every application, for revision under this section.

Explanation- For the purpose of this section, the expression "any person" includes the Commissioner and the State Government.

Determination of disputed question by the Commissioner

59. (1) If any question arises, otherwise than in a proceedings pending before a Court or before an authority under this Act, whether, for the purposes of this Act.

(a) any person or association of persons, society, club, firm, company, corporation, undertaking or Government Department is a dealer; or

(b) any particular thing done to any goods amounts to or results in the manufacture of goods within the meaning of that term; or

(c) any transaction is a sale or purchase and, if so, the sale or purchase price, as the case may be, therefor; or

(d) any particular dealer is required to obtain registration; or

(e) any tax is payable in respect of any particular sale or purchase and, if so, the rate thereof,

the person or the dealer concerned may, after depositing the fee specified in section 72, submit an application to the commissioner, along with such documents as may be prescribed.

(2) The Commissioner shall, after giving the applicant an opportunity of being heard, decide as he deems fit the question so arising:

Provided that, before giving such decision, the Commissioner may, in his discretion, ask an officer subordinate to him to make such inquiries as he considers necessary for the decision of the question.

(3) No decision of the Commissioner under this section shall affect the validity or operation of any order passed earlier by any assessing authority, appellate authority, revising authority or the Tribunal.

(4) No question which arises from an order already passed, in the case of applicant, by any authority under this Act or the Tribunal, shall be entertained for determination under this section.

(5) Except as provided in sub-section (3), a decision given by the Commissioner under this Section shall, subject to the provisions of sections 59 and 60 be final and binding on the applicant, the Assessing Authority and the Appellate Authority.

(6) A copy of the decision given under this section shall be sent to the applicant and to the assessing authority concerned.

60. No appeal and no application for revision shall lie against-

(a) an order or notice initiating an inquiry for assessment or re-assessment;

(b) any order or action under section 45, sub-sections (1), (2) or (7) of section 48, sub-section (4) of section 50 or an order of seizure of goods; and

(c) any direction issued by the Commissioner in exercise of powers as may be prescribed.

61. The assessee shall not be entitled to produce additional evidence, whether oral or documentary, before the appellate authority or the Tribunal except where the evidence sought to be adduced is an evidence, which the assessing authority had wrongly refused to admit or which after exercise of due diligence was not within his knowledge or could not be produced by him before the assessing authority, and in every such case, upon the additional evidence being taken on record, reasonable opportunity for challenge or rebuttal shall be given to the assessing authority.

Orders against which no appeal or revision shall lie

Additional evidence in appeal

CHAPTER - X
Settlement Commission

Constitution
of the
Settlement
Commission

62. (1) There shall be a Settlement Commission consisting of a Chairman and such number of other members as may be determined by the State Government.

Provided that the Commission shall comprise at least one member from each category mentioned in clauses (i) and (ii) of sub-section (4).

(2) The Commission shall be located at the State headquarter but the Commission for discharge of its functions, may, at its option, hold its camp at any public place anywhere inside the State.

(3) A person shall not be qualified for appointment as Chairman, unless he -

(i) has been a judge of a High Court, or

(ii) has, for at least one year, held the post of the President of Tribunal under this Act or the erstwhile Act;

(4) A person shall not be qualified for appointment as member unless he,

(i) has held the post of Member Tribunal or Additional Commissioner under this Act or under the erstwhile Act; or

(ii) he is or has been a member of U.P. Higher Judicial Service.

(5) The chairman and every other Member shall be appointed by the State Government but the member belonging to Higher Judicial Service shall be appointed after consultation with the Chief Justice of the High Court for which proposal will be initiated by the State Government:

Provided that the Chairman or member shall not assume the office unless he has resigned or retired from, as the case may be, the Judgeship of the High Court, or the Uttar Pradesh Higher Judicial Service or any other service in which he was serving.

(6) The Chairman and member shall hold office as such for a term of three years from the date he enters upon his office:

Provided that no Chairman or other member shall hold office as such after he has attained.

(a) in the case of Chairman the age of sixty five years, and

(b) in the case of any other Member the age of sixty two years.

(7) The Chairman or any other member may by notice in writing under his hand addressed to the Governor resign his office.

(8) The Chairman or any other member shall not be removed from his office except by an order made by the Governor on the ground of proved misbehavior or incapacity after (an inquiry made by the Chief Justice or such Judge of the High Court as may be nominated by the Chief Justice,) in the prescribed manner, in which such Chairman or other member as the case may be, has been informed of the charges against him and given reasonable opportunity of being heard in respect of those charges.

(9) On ceasing to hold office, the Chairman or other member shall not appear, act or plead before any authority under this Ordinance.

(10) The salaries and allowances payable to the Chairman and other member and the other conditions of their service shall be such as may be determined by the State Government from time to time.

(11) Where the Chairman is unable to discharge his functions owing to absence, illness or any other cause, or where any vacancy occurs in the office of the Chairman by reason of his death, resignation or otherwise, the President of Tribunal shall discharge the function of the Chairman until the Chairman resumes his duties or as the case may be, a Chairman appointed in accordance with the provisions of this assumes charge of his office.

63. (1) The State Government shall determine the nature and categories of the officers and other employees required to assist the Settlement Commission (hereinafter referred to as the Commission) in the discharge of its functions and provide the Commission with such officers and other employees as it may think fit.

Staff of the
Settlement
Commission

(2) The officers and other employees of the Commission shall discharge their function under the general superintendence of the Chairman.

(3) The salaries and allowances and conditions of service of the officers and other employees of the Commission shall be such as may be prescribed.

64. (1) Any dealer or other person who has been served with a notice –

(i) under sub-section (10) of section 45 and who is suspected to have evaded payment of tax exceeding one lakh rupees or such larger amount of tax as the State Government may by notification in the Gazette specify; or

Reference of
case to the
Settlement
Commission

(ii) for imposition of penalty either under sub-section (4) of section 48 or under entries at serial numbers 2 and 14 of the table under sub-section (1) of section 54 and where the maximum amount of penalty that can be imposed is likely to exceed one lakh rupees,

may file a petition before the Commission for settlement of amount of tax that may be assessed or amount of penalty that may be imposed or both, as the case may be, within thirty days from the date of receipt of such notice after giving intimation to the authority who has issued such notice :

Provided that the Commission may, in appropriate cases, accept the application after expiry of period of thirty days but before expiry of period of ninety days where the assessing authority has not passed order of assessment or penalty, as the case may be, in pursuance of such notice.

(2) The petition, in the prescribed form and manner along with such other documents as may be prescribed, shall be addressed to the Chairman of the Commission and shall be submitted in the office of the Commission along with satisfactory proof of deposit of fee of five thousand rupees.

65. (1) The Chairman may from time to time constitute bench of two members for the disposal of the settlement cases received under section 64.

Procedure to be
adopted by the
Commission

(2) A bench of two members shall include each category of members mentioned in clauses (i) and (ii) of sub section(4) of section 62:

Provided that Chairman may nominate himself as one of the members of the bench.

(3) The petition referred to in section 64 shall be placed before the bench to which it has been marked by the Chairman and where the bench, after giving reasonable opportunity of being heard to the petitioner and the representative officer of the Commissioner, is of the opinion that prima facie case for settlement is made out, it shall, subject to provision under sub-section (4), –

(i) order for registration of the case; and

(ii) stay the proceedings before the assessing authority in the case.

(4) Where, after giving reasonable opportunity of being heard as provided under sub-section (3), if the Commission is of the opinion that a case for settlement is not made out, it shall reject the petition.

Provided that where petition presented is incomplete, the Commission shall not reject the petition if the petitioner removes defects within the time allowed by the Commission.

(5) Where a case for settlement has been registered, the Commission shall order to call for the report in the matter from the authority who has issued notice on the basis of which settlement case has been registered and such officer shall submit its report within thirty days of receipt of the direction from the Commission or within such extended time as the Commission may allow.

(6) Upon receiving the report referred to in sub-section (5) the Commission after giving reasonable opportunity of hearing to both parties and examining the records shall, by an order in writing, determine the amount of tax or penalty or both, as the case may be, which in its opinion the petitioner is in the facts and circumstances of the case, liable to pay as settlement amount.

(7) For the purpose of sub-section (6) the Commission may call for any records from the petitioner and the Commissioner relating to the case or such other records which may be helpful in the case.

(8) In a case of difference of opinion between the two members, the Chairman shall constitute a bench of three members including the members who have heard the case previously. Such bench after following the procedure under sub-section (6) and sub-section (7) shall, with majority of opinion, pass the order referred to in sub-section (6).

(9) Copies of order passed by the Commission under sub-section (6) or sub-section (8), as the case may be, shall be sent by the Commission to the officer who has issued the notice to the petitioner, the petitioner through his assessing authority, the assessing authority of the petitioner and the Commissioner and where the order passed by the Commission relates to payment of amount of tax, the assessing authority shall serve the notice of demand for the amount which is to be paid by the petitioner.

(10) The Commission may grant facility of payment of the amount mentioned in the settlement order along with amount of interest payable, in monthly installments not exceeding twenty four subject to such conditions including condition of furnishing security to the satisfaction of the assessing authority, as it may deem fit.

(11) Where the petitioner does not deposit the amount or any part of it mentioned in the settlement order, the same shall become recoverable as arrears of land revenue after expiry of a period of thirty days from the date of service of the order on him and the assessing authority shall recover such amount as if such amount is amount of tax assessed or penalty imposed under any other provisions of this Act.

(12) Provisions relating to payment of interest in respect of amount of tax shall apply to the amount mentioned in the settlement order in the manner the same are applicable in the case of tax levied under any other provisions of this Act.

(13) For all purposes under this Act, amount determined under this section shall be treated to be tax levied or amount of penalty imposed, as the case may be, and date of order made by the Commission shall be treated to be the date of order of assessment or penalty as the case may be.

(14) Where petition of the dealer or other person has been rejected by the Commission, the assessing authority shall proceed to assess the tax or to impose the penalty in case of such dealer or other person in accordance with other provisions of this Act.

(15) Notwithstanding anything contrary to the provisions of section 28 of this Act, where in any case of assessment a petition under this section has been rejected by the Commission, the assessment or re-assessment, as the case may be, may be made by the assessing authority before the expiry of the assessment year succeeding the assessment year in which order passed by the Commission has been received by the assessing authority by due process.

(16) Where a case of settlement under this section is pending before the Commission, nothing shall preclude the assessing authority from making an assessment or re-assessment pertaining to the assessment years to which settlement case is pending but the assessing authority shall make its order by ignoring the material under the show cause notice before the Commission.

(17) Where any settlement case relating to evasion of tax is pending for consideration before the Commission, if any additional notice in respect of tax evasion by the same authority or any fresh notice by any other authority is issued on any ground not mentioned in the earlier notice, the petitioner or the Commissioner may request the Commission to consider the material set out in such other notice provided the Commission has not made the settlement order.

(18) The Chairman, during pendency of a case, may -

- (i) transfer any case from one bench to the other; or
- (ii) re-constitute the bench.

(19) The Commission shall not entertain a petition regarding a matter which has been subject matter of any petition filed earlier by the dealer or other person.

(20) No appeal, revision or review shall lie against any proceedings or any order made under this section.

CHAPTER- XI

Miscellaneous

66. (1) No objection as to the territorial or pecuniary jurisdiction of any assessing authority shall be allowed by any appellate or revising authority or the Tribunal, unless such objection was taken before the assessing authority at the earliest possible opportunity and unless, in the opinion of the appellate or revising authority or the Tribunal, as the case may be, a failure of justice has in fact been occasioned thereby.

Objections
relating to
jurisdiction

(2) Where any assessment is set aside or quashed merely on the ground of want of territorial or pecuniary jurisdiction of the assessing authority or on any other ground of a like nature not affecting the substance, any tax already paid by the assessee, to the extent of the liability admitted by him shall not be refundable to him, in consequence of the assessment being so set aside or quashed.

67. No suit, prosecution or other legal proceedings shall lie against any servant of the Government for anything, which is in good faith done or intended to be done under this Act or the rules made thereunder.

Indemnity

Bar to certain
proceedings

66. No assessment made and no order passed under this Act or the rules made thereunder by any authority shall be called in question in any Court, and, save as is provided in this Act, no appeal or application for revision or review shall lie against any such assessment or order.

Certain
information to be
confidential

69. (1) All particulars contained in any statement made, tax return furnished or accounts or documents produced under the provisions of this Act or of the rules made thereunder, or in any evidence given or affidavit or deposition made in the course of any proceedings under this Act or the rules made thereunder, or in any record of any proceedings relating to the recovery of a demand prepared for the purpose of this Act or the rules made thereunder, shall be treated as confidential.

(2) Nothing in sub-section (1) shall apply to the disclosure of any such particulars-

(a) for the purpose of any investigation of, or prosecution for any offence under this Act or under the Indian Penal Code, 1860, or under any other enactment for the time being in force; or

(b) to any person acting in the execution of this Act or the rules made thereunder where it is necessary to disclose the same to him for the purposes of this Act or the rules made thereunder; or

(c) occasioned by the lawful employment under this Act or the rules made thereunder of any process for the recovery of any demand; or

(d) to a Civil Court in any suit to which the Government or a party, which relates to any matter arising out of any proceedings under this Act or the rules made thereunder; or

(e) occasioned by the lawful exercise by a public servant of his powers under the Indian Stamps Act, 1899, to impound an insufficient stamped document; or

(f) to an officer of Central Government or the Government of any State, for the purpose of enabling that Government to levy or realise any tax imposed by it; or

(g) to an officer of the Central or the State Government for the purposes of making any inquiry against any Government servant; or

(h) for purposes of audit of public accounts.

Allotment of
commodity code

70. (1) The State Government may, in respect of any entry of any Schedule of this Act, prepare lists of commodities which shall be deemed covered under the said entry of the said Schedule and may, on the basis of Harmonised System of Nomenclature, as adopted by the Government of India under the Central Excise Tariff Act, 1984, allot commodity code to commodities so listed.

(2) The State Government may expand any entry of any Schedule of this Act by providing of commodities, prefixed by commodity code, listed under such entry of such Schedule under sub-section (1) of this section.

71. (1) Notwithstanding anything contained in sub-section (1) and sub-section (2) of section 33 and section 39, but subject to such conditions, as may be deemed fit to be imposed, the State Government may allow the deferment of payment of any existing or future dues payable by an industrial unit under the provisions of this Act or allow payment of such dues in such number of installments as may be specified, if such industrial unit is declared a sick unit in accordance with the guidelines specified in this behalf by an authorised body constituted by the Central Government or the State Government in connection with the rehabilitation of sick industrial units, and is approved for rehabilitation by an approved agency, appointed by the Central Government or the State Government.

Facility for sick industrial units

(2) Notwithstanding anything contained in section 32, the State Government may set aside an order of assessment or penalty passed ex-parte against a sick unit and direct fresh disposal of the case in accordance with the law for the time being in force.

72. (1) Subject to other provisions of this Act, the fee payable on a memorandum of appeal or other applications under this Act filed or moved shall be as follows:

Fees in certain cases

- | | | |
|-----|---|--|
| (a) | On a memorandum of appeal under section 55. | Two percent of the amount of tax, fee or penalty in dispute, subject to a minimum of one hundred rupees and a maximum of one thousand rupees. |
| (b) | On a memorandum of appeal under section 57. | Seven and a half per cent of the amount of tax, fee or penalty in dispute, subject to a minimum of five hundred rupees and maximum of two thousand one hundred rupees. |
| (c) | On an application under section- 59 | one hundred rupees. |
| (d) | On any other application- | |
| | (i) When addressed to the Commissioner or the Revising Authority or the Tribunal or the Settlement Commission | Twenty rupees |
| | (ii) When addressed to any other officer or authority. | Ten rupees. |

(2) The fee referred to in this section and in any other provision of this Act shall be payable in the manner prescribed, and proof of deposit of the same shall be attached to the memorandum or application, as the case may be:

Provided that where the amount of fee payable does not exceed one hundred rupees, the same may be paid in court fee stamps.

(3) No fee shall be payable in respect of:-

(a) an application or a memorandum of appeal presented by the Commissioner or any other officer or authority appointed under this Act or the rules made thereunder.

(b) an application in which only information is sought and in which no specific relief is prayed for; and

(c) an application under section 59, seeking a decision only as to the rate of tax applicable or the point at which the tax is payable.

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Transfer to defraud revenue void

73. (1) Where, during the pendency of any proceedings under this Act, any person liable to pay any tax or other dues creates a charge on, or transfers any movable or immovable property belonging to him in favour of any other person with the intention of defrauding any such tax or other dues, such charge or transfer shall be void as against any claim in respect of any tax or other dues payable by such person as a result of the completion of the said proceedings:

Provided that nothing in this section shall impair the rights of a transferee in good faith and for consideration.

(2) Nothing in sub-section (1) shall apply to a charge or transfer in favour of a banking company as defined in the Banking Regulation Act, 1949 (Act X of 1949) or any other financial institution specified by the State Government by notification in this behalf.

Power to issue notifications

74. Where the State Government is satisfied that it is necessary so to do in the public interest, it may issue notification wherever required under the provision of this Act so as to make it effective from a date not earlier than six months from the date of issue of such notification:

Provided that no notification having the effect of increasing the liability to tax of a dealer shall be issued with retrospective effect under this section.

Information to be furnished regarding change of business

75. If any dealer to whom the provisions of sections 17 and 18 apply:-

(a) transfers his business or any part thereof by sale, lease, leave, license, hire or in any other manner whatsoever, or otherwise disposes of his business or any part thereof; or

(b) acquires any business, whether by purchase or otherwise; or

(c) effects or comes to know of any other change in the ownership or constitution of his business; or

(d) discontinues his business or changes his place of business or warehouse or opens a new place of business or warehouse; or

(e) changes the name, style or nature of his business or effects any change in the class or description of goods in which he carries on his business, as specified in his certificate of registration; or

(f) enters into partnership or other association in regard to his business; or

(g) starts a new business or joins another business either singly or jointly with other persons; or

(h) in the case of a company incorporated under a statute effects any change in the constitution of Board of Directors; or

(i) effects any change in the particulars furnished in application for grant of registration certificate under section 17,

he shall within thirty days of the occurring of any of the events aforesaid, inform the registering authority in the form and manner, as may be prescribed.

Power to collect statistics

76. (1) The Commissioner may, by issuing a circular or by publication in the news paper, direct that statistics be collected relating to any matter under this Act.

(2) Any officer authorised to collect statistics may, call upon all dealers or class of dealers or a particular dealer to furnish such information, returns or statements as may be required relating to any matter in respect of which statistics are to be collected.

(3) Dealer shall be liable to furnish such information within the time allowed.

77. Notwithstanding anything to the contrary contained in any other law for the time being in force, any amount payable by a dealer or any other person under this Act on account of tax, fee, penalty or interest, shall be the first charge on the property of the dealer or such person.

Tax to be first charge on property

78. (1) The State Government may, by notification, establish with effect from such date as may be specified in the notification, a Board to be known as the Uttar Pradesh State Tax Board to perform the functions conferred on it, by or under this Act or the rules made there under, consisting of the following members:-

Board of State Taxes

- | | | |
|-----|---|-------------------------------|
| (a) | The Principal Secretary, Government of Uttar Pradesh in Commercial Tax Department | <i>Chairperson ex-Officio</i> |
| (b) | Commissioner Commercial Tax, Uttar Pradesh | <i>Member ex-Officio</i> |
| (c) | Additional Commissioner [Vidhan] Commercial Tax, Uttar Pradesh | <i>Member ex-Officio</i> |
| (d) | Additional Director [Training], Commercial Tax, Uttar Pradesh | <i>Member ex-Officio</i> |
| (e) | a person who has been the member of Higher Judicial Service or a Senior Tax Advocate, appointed by the State Government | <i>Member</i> |
| (f) | a person who has been a Professor of Economics of a University, appointed by the State Government | <i>Member</i> |
| (g) | a person who has been Member Tribunal or Additional Commissioner, Commercial Taxes, appointed by the State Government | <i>Member</i> |
| (h) | two persons from amongst tax payers of recognized category nominated by the State Government | <i>Members</i> |

(2) The members mentioned at serial no (e) to (g) of sub-section(1) shall hold office as such for a period of five years or till attaining the age of 65 years whichever is earlier.

(3) The Board shall be the apex advisory body regarding system of tax collections, changes in the rate of tax, rules and procedures, promulgation of schemes, notifications, orders and such other matters as the State Government may from time to time require from it.

(4) The recruitment and conditions of service of the members other than *ex-officio* members shall be such as may be prescribed.

(5) The members referred to in clause (e) to (h) of sub-section (1) shall be entitled to get such remuneration as may be determined from time to time by the State Government.

79. (1) The State Government may make rules to carry out the purpose of this Act.

Power to make rules

(2) In particular and without prejudice to the generality of the foregoing powers, such rules may provide for:

(a) all matters expressly required or allowed by this Act to be prescribed;

(b) the registration of persons engaged in the sales or purchase of goods and the imposing of condition in respect of the sale for the purpose of enforcing the provisions of this Act;

(c) the determination of the turnover for the purpose of assessment of tax under this Act;

(d) compelling the submission of tax returns and the production of documents and enforcing the attendance of a person and examining them on oath or affirmation;

(e) the appointment, duties and powers of the officers appointed for the purpose of enforcing the provisions of this Act;

(f) generally regulating the procedure to be followed and the forms to be adopted in proceedings under this Act;

(g) refunds of amounts deposited under sub-section(1) of Section 40 or 41, the procedure for such refunds and the period within which they may be made;

(h) the custody of the goods seized under this Act; and

(i) the matters which are to be or may be prescribed.

(3) The power to make rules conferred by this section shall be subject to condition of the rules being made after previous publication for a period of not less than four weeks:

Provided that if the State Government is satisfied that circumstances exist which render it necessary for it to take immediate action, it may make any rule without such previous publication.

(4) All rules made under this section shall be published in the Gazette and upon such publication shall have effect immediately as if enacted in this Act.

Power to
remove
difficulties

80. (1) If any difficulty arises in giving effect to the provisions of this Act, or by reason of anything contained in this Act to any other enactment for the time being in force, the State Government may, as occasion requires, by notified order direct that this Act shall have effect subject to such adaptations, whether by way of modification, addition or omission, as it may deem to be necessary and expedient:

Provided that no order under this sub-section shall be made after the expiration of the period of two years from the date of commencement of this Act.

(2) Provisions made by any order under sub-section (1) shall have the effect as if effected in this Act and such order may be made so as to be retrospective to any date not earlier than the date of the commencement of this Act.

(3) Every order made under sub-section (1) shall be laid, as soon as may be, before both the Houses of the State Legislature and the provisions of sub-section (1) of section 23-A of the Uttar Pradesh General Clauses Act, 1904 shall apply as they apply in respect of rules made by the State Government under any Uttar Pradesh Act.

81. (1) The Uttar Pradesh Trade Tax Act, 1948 (U.P. Act No. XV of 1948) (hereinafter in this section referred to as the repealed enactment) is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal, -

(a) any notification, rule, regulation, order or notice issued, or any appointment or declaration made, or confiscation made, or any penalty or fine imposed, any forfeiture, cancellation or any other thing done or any action taken under the repealed enactment, and in force immediately before such commencement shall, so far as it is not inconsistent with the provisions of this Act, be deemed to have been issued, made granted, done or taken under the corresponding provisions of this Act.

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the repealed Act, shall not be affected and manufacturing units enjoying benefit of exemption from payment of tax under section 4-A of the repealed Act or the units enjoying facility of moratorium for payment of tax under section 8 (2-A) of the said Act shall be entitled to claim moratorium for payment of tax in accordance with provisions of section 42.

(3) Any officer, authorised by the Commissioner under the repealed enactment, to exercise powers under section 10-B and sub-section (6) of section 13-A thereof, shall be deemed to have been authorised by the Commissioner to exercise such powers under section 56 and sub-section (7) of section 48 respectively.

(4) Any order made or direction issued by the State Government or by the Commissioner under the repealed Act, for carrying out purposes thereof, to the extent the same are not inconsistent with the provisions of this Act, shall be deemed to have been issued under the provisions of this Act.

(5) Any security or additional security, furnished under the provisions of the repealed Act, shall be deemed valid for the purposes under this Act only upon furnishing an undertaking from the surety to this effect in the prescribed form and manner within thirty days from the date of the commencement of this Act:

Provided that, in appropriate cases, the assessing authority may extend the time for furnishing undertaking from sureties.

(6) The mention of particular matters in this section shall not be held to prejudice or affect general application of section 6 of the Uttar Pradesh General Clauses Act, 1904, with regard to the effect of repeals.

Repeal and
saring

82. (1) The Uttar Pradesh Value Added Tax Ordinance, 2007
is hereby repealed.

U.P. Ordinance
no 37 of 2007

(2) Notwithstanding such repeal, anything done or any action
taken under the Ordinance referred to in sub-section (1) shall be
deemed to have been done or taken under this Act as if the
provisions of this Act were in force at all material times.

SCHEDULE-I	
[See clause (b) of section-7 of Uttar Pradesh Value Added Tax Act, 2008]	
List of Exempted goods	
Sl. no.	Name and description of goods
1	2
1.	<p>Agricultural implements including sprayers & drip irrigation equipments - manually operated or animal driven or tractor or power driven; spare parts and accessories thereof.</p> <p>(A) Agricultural implements - manually operated or animal driven - hand hoe or kurpa, sickle, spade, baguri, hand-wheel hoe; Budding / grafting knife, secateur, pruning shear or hook, hedge shear, sprinkler, raker, sprayer, duster and sprayer-cum-duster, kudali or kudal, garden fork, garden hatchet, lopper, axe shovel, bill hook (single edge or double edge), soil injector, jandra, wheel barrow, winnowing fan or winnower, dibbler, gandasa, puddler, leveller or scoop, scraper, fertilizer seed broadcaster, sheller, groundnut decorticator, manure or seed screen, flame gun, seed grader, tasla, tangli, yoke, plough, harrow, cultivator or trifali, seed drill, fertilizer drill, seed-cum-fertilizer drill, planter, plank or float, ridger, ditcher, bund former, thresher or palla, transplanter, chaff cutter, Persian wheel and bucket chain or washer chain, crop yield judging hoops, pur or mhot, carts, reaper, mower, sugar cane crusher, cane juice boiling pan and grating roller and crowbar; animal driven cart, tyre and tube thereof.</p> <p>(B) Agricultural implements - Tractor or power driven - plough, harrow, cultivator or tiller, seed drill, fertilizer drill or fertilizer-cum-seed drill, fertilizer broadcaster, planter, plank or float, leveller or scoop, bund former, ridger, puddler, ditcher, cage wheel, sprayer, duster or sprayer-cum-duster, roller, hoe, rotary hoe or rotovator, reaper or mower, potato harvester or spinner, groundnut digger, shaker, thresher, chaff cutter, sheller, groundnut decorticator, seed grader, winnower, seed treater, poultry feed grinder and mixer, and transplanter.</p>
2.	Aids & implements used by handicapped persons.
3.	Animal shoenails, nalkhuri and nails used in nalkhuri.
4.	Aquatic feed; poultry feed including balanced poultry feed; cattle feed including balanced cattle feed; and cattle fodder including green fodder, chuni, bhusi, chhilka, choker, javi, gower, de-oiled rice polish, de-oiled rice bran, de-oiled rice husk, de-oiled paddy husk or outer covering of paddy; aquatic, poultry and cattle feed supplement, concentrate and additives thereof; wheat bran and deoiled cake but excluding oil cake; rice polish; rice bran and rice husk.; sanai and dhaincha.
5.	All kinds of bangles except those made of items described in schedule III; ghunghroo and ghanti of brass; Mukut of statue, trishul, gharial, hawan kund, ghanta, majira, aachmani made of copper or brass.
6.	Betel leaves, paan both prepared and unprepared.
7.	Books and periodicals & journals including Braille books; maps; chart & globe.
8.	Coarse grains that is to say jowar, maize (macca), ragi, bajra, kodon, barley and kutu, ramdana, singhara (whether fresh, dried or boiled), kutu flour and singhara flour; sawan, mandua, kakun and manjhari(ankari).
9.	Condoms and contraceptives, oral contraceptive pills.
10.	Cotton yarn in hanks and cones, silk yarn in hanks and cones; Poly cotton roving. (puni) and slibers; cotton newar, hand spun yarn, handloom newar; baan made of kaans, moonj or sunn.
11.	Charkha, Amber Charkha, Handlooms (including pitlooms, frame looms, light shuttle looms, and paddle looms); implements used in the production of khadi / khaddar; handloom fabrics and parts thereof; Khadi garments & goods & made-ups to be notified by States.
12.	Curd, Lassi, butter milk, fresh milk, pasteurised milk and separated milk.
13.	Electrical energy.
14.	Earthen pot and all other goods of clay made by kumhars (potters) excluding ceramic pots and articles; dung and upla made of dung; earthen roofing tiles (khaprail and naali).
15.	Fire wood except Casurina & Eucalyptus timber.

16.	Fresh plants, saplings and fresh flowers.																																													
17.	Fried and roasted grams.																																													
18.	Fishnet, fishnet fabrics, fish seeds, prawn / shrimp seeds.																																													
19.	Fresh vegetables and fresh fruits including potato, onion, garlic and ginger; fresh cane juice and fresh fruit juice other than those sold in sealed or tinned container or in hotels & restaurants.																																													
20.	Human Blood & blood plasma.																																													
21.	Handloom cloth of all kinds; handloom durries; handloom shawls & lois whether plain, printed, dyed or embroidered.																																													
22.	Indigenous handmade musical instruments.																																													
23.	Kumkum, Biñdi, Alta & Sindur, roli, mahawar, mehndi leaves and its powder, kajal, surma, hairpins, hairband, hair clip, (other than that of precious metal), rubber band, safety pin, chutila, bichhia and rakhi; moonga or moti made of glass.																																													
24.	Meat, fish, prawn & other aquatic products (when not cured or frozen); eggs and livestock.																																													
25.	National Flag, news paper, newsprint when sold to news paper publishers; flag, poster, banner, token and goods of like nature related with Armed Forces Flag Day celebrated on December seven.																																													
26.	Organic manure and bio-fertilizers; Zinc sulphate fertilizer and micro-nutrient mixtures; potash and phosphatic components of the following chemical fertilizers. <table border="1" style="margin-left: 40px;"> <thead> <tr> <th>Sl.No.</th> <th>chemical fertilizer</th> <th>ratio of components</th> </tr> </thead> <tbody> <tr> <td>1-</td> <td>D.A.P.</td> <td>18:46:0</td> </tr> <tr> <td>2-</td> <td>M.O.P.</td> <td>—</td> </tr> <tr> <td>3-</td> <td>S.S.P.</td> <td>—</td> </tr> <tr> <td>4-</td> <td>N.P.K.</td> <td>12:32:16</td> </tr> <tr> <td>5-</td> <td>N.P.K.</td> <td>20:20:0</td> </tr> <tr> <td>6-</td> <td>N.P.K.</td> <td>15:15:15</td> </tr> <tr> <td>7-</td> <td>N.P.K.</td> <td>23:23:0</td> </tr> <tr> <td>8-</td> <td>N.P.K.</td> <td>14:35:14</td> </tr> <tr> <td>9-</td> <td>N.P.K.</td> <td>20:20:10</td> </tr> <tr> <td>10-</td> <td>N.P.K.</td> <td>15:15:10</td> </tr> <tr> <td>11-</td> <td>N.P.K.</td> <td>10:10:10</td> </tr> <tr> <td>12-</td> <td>N.P.K.</td> <td>12:6:0</td> </tr> <tr> <td>13-</td> <td>N.P.K.</td> <td>16:9:0</td> </tr> <tr> <td>14-</td> <td>M.A.P.</td> <td>11:52:0</td> </tr> </tbody> </table> <p style="margin-left: 40px;">The percentage of the different components in the chemical fertilizers shall be determined according to guidelines issued by the Department of Agriculture, Uttar Pradesh, from time to time.</p>	Sl.No.	chemical fertilizer	ratio of components	1-	D.A.P.	18:46:0	2-	M.O.P.	—	3-	S.S.P.	—	4-	N.P.K.	12:32:16	5-	N.P.K.	20:20:0	6-	N.P.K.	15:15:15	7-	N.P.K.	23:23:0	8-	N.P.K.	14:35:14	9-	N.P.K.	20:20:10	10-	N.P.K.	15:15:10	11-	N.P.K.	10:10:10	12-	N.P.K.	12:6:0	13-	N.P.K.	16:9:0	14-	M.A.P.	11:52:0
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27.	Papar, aam papar, kachri, sewaiyan, mungauri except soyabean mungauri, bari except soyabean bari.																																													
28.	Prasad, bhog or mahabhog, panchamrit, misri, batasa, vibhuti sold by religious institutions; batasha, illaichidana, gata, kempat.																																													
29.	Non-judicial stamp paper sold by Govt. Treasuries, Postal items like envelope, postcard etc. sold by Govt., rupee note when sold to the Reserve Bank of India & Cheque, loose or in the book form.																																													
30.	Raw wool including animal hair.																																													
31.	Semen including frozen semen; bones, horns and hooves.																																													
32.	Slate and slate pencils; takthi; Chalk stick and chalk powder; blackboard, jharan(duster).																																													
33.	Silk worm laying cocoon & raw silk.																																													
34.	All seeds other than oilseed.																																													
35.	Tender green coconut; coconut containing water.																																													
36.	Bun, rusk, bread excluding pizza bread; Atta, Maida, Suji, Besan; Gur, jaggery & edible variety of rab gur.																																													
37.	Salt (branded or otherwise); Kala namak; sendha namak.																																													

38.	Water other than aerated, mineral, distilled, medicinal, ionic, battery, de-mineralised and water sold in sealed container.
39.	Items covered by PDS (except Kerosene).
40.	Sacred thread (commonly known as yagyopavit), wooden kharaun.
41.	Incense sticks commonly known as agarbatti, dhupkathi or dhupbatti, hawan samagri including dhoop agarbatti, sambrani or lohban, rudraksh, rudraksh mala, tulsikanthi mala.
GOODS OF LOCAL IMPORTANCE	
42.	Chikan Products and Benarasi silk sarees, kalavattu.
43.	Kite, manjha & charkhi used for flying kites.
44.	Kirpan; religious pictures not for use as calendar.
45.	Muddhas made of sarkanda, phool bahari jhadoo and unbranded broomsticks.
46.	Puffed rice, commonly known as Poha, Murmura and lai; Muri; flattened or beaten rice commonly known as Chiwra; parched rice commonly known as khoi; parched paddy or rice coated with sugar or gur commonly known as Murki; and Sattu.
47.	Handmade glass phials of capacity not more than 25 ml. manufactured by himself.
48.	Handloom durries; handwoven tat-patti, gudri.
49.	Handicrafts including wooden handicrafts and cane handicrafts but excluding wooden furniture and cane furniture.
50.	Leaf plates and cups excluding pressed or stitched.
51.	Wooden toys.

SCHEDULE-II	
[See clause (a) of sub-section-(1) of section-4 of the Uttar Pradesh Value Added Tax Act, 2008]	
Name and description of goods	
Part-A	
Sl.no.	List of goods taxed at 4%
1	2
1.	Acids
2.	All equipments for communication such as private branch exchange (PBX) & Elect. Private Automatic Branch Exch.(EPABX), teleprinters, wireless equipments and parts thereof.
3.	All intangible goods like copyright, patent, rep. license etc; transfer of right to use of goods.
4.	All metal Castings; chains made of any metals or alloy other than those made of items described in schedule III.
5.	Marble goods; deepak made of brass & copper; statue made of brass; woolen carpet; cup, trophy and shield; scissor, ustra used by barbers; padlock; Rampuri chakoo.
6.	All types of yarn other than cotton & silk yarn in hank; sewing thread; cotton waste yarn.
7.	All utensils including pressure cookers / pans except utensils made of precious metals; Art brass ware and ingots (guilli) and koramal.
8.	Aluminium conductor steel reinforced (ACSR).
9.	Arecanut powder and betel nut.
10.	Audio & video cassettes.
11.	Articles made of rolled gold and imitation gold; ornaments of kathir, german silver and aluminium.
12.	Bajasse, sawdust.
13.	Bamboo, bans ki tilli(phatti).
14.	Basic chromium sulphate, sodium bichromate, bleach liquid.

15.	Bearings including plumres blocks, housing for bearing locate rings, and covers adopter with drawl sleeves locknuts, lock washers clamps and rolling elements.
16.	Bed sheet, pillow cover & other textile made ups excluding those made on handloom.
17.	Beedi leaves and Tendu leaves.
18.	Beltings of all kinds.
19.	Bicycles, tricycles, cycle rickshaws & parts; tyres & tubes thereof.
20.	Chemical fertilizers, except those which are described in entry no. 26 of the schedule-I; micro-nutrients and also plant growth promoters & regulators, herbicides, rodenticide, insecticide, weedicide and pesticides.
21.	Bio-mass briquettes.
22.	Bitumen.
23.	Bone meal, crushed bone, bone sinews, bone grist.
24.	Buckets made of iron & steel, aluminium, plastic or other materials (except precious materials); other conveyance articles of plastic.
25.	Candles
26.	Machinery, equipment, apparatus, tools, moulds, dies and component spare parts, accessories thereof; earth movers.
27.	Castor oil.
28.	Centrifugal, monoblock submersible pump sets including hose-collar, hose sockets, hose connector, hose click, hose nipple, foot valve and delta starter for water handling and parts thereof.
29.	Chemicals including caustic soda, caustic potash, soda ash, bleaching powder, sodium bicarbonate, sodium hydro sulphate, sulphate of alumina, sodium nitrate, sodium acetate, sodium sulphate; acid slurry, trisodium phosphate, sodium tripoly phosphate, sodium silicate, sodium meta silicate, carboxymethyle cellulose, sodium sulphide, acetic acid, sodium bisulphite, oxalic acid, sodium thiosulphate, sodium sulphite, sodium alginate, benzene citric acid, diethylene glycol, sodium nitrate, hydrogen peroxide, acetaldehyde, pentaerythritol, sodium alpha olefin, sulphonate, sodium formate, chemical components and mixture and all other chemicals not specified elsewhere in this schedule or any other schedule.
30.	Clay including fire clay, fine china clay and ball clay.
31.	Coal tar, tar coal and charcoal.
32.	Coconut in shell & separated kernel of coconut other than kopra.
33.	Coffee beans & seeds, cocoa pod & beans, green tea leaf & chicory.
34.	Coir & Coir products excluding coir mattresses.
35.	Combs.
36.	Computer stationery.
37.	Cotton & cotton waste.
38.	Crucibles.
39.	Cups and glasses of paper & plastics.
40.	Iron and steel, coal and coke in all its forms, crude oil, hide and skin (excluding animal hair), liquid petroleum gas for domestic use and jute as defined under section 14 of the Central Sales Tax Act, 1956.
41.	Drugs & Medicines including vaccines, syringes & dressings, medicated ointments, light liquid paraffin of IP grade.
42.	All dyes not specified elsewhere in the schedule.
43.	Edible oils & oilcake.
44.	Electrodes & welding equipments.
45.	Embroidary or Zari articles that is to say:—lachaka, thapa, gokharu, imi, zari, Kasab, salma, dabaka, chumki, gota, sitara, nagsi, kora, badia gizai, including their cutting, waste & garlands of zari; embroidery machines, embroidery needles.

46.	Exercise book, graph book, laboratory note book and work books., school bag, greeting cards and calendars.
47.	Feeding bottles & nipples.
48.	Ferrous & non-ferrous metals & alloys, non-metals, such as aluminium, copper, zinc & extrusions of those.
49.	Fibres of all types and fibre waste.
50.	Fireclay, coal ash, coal boiler ash, coal, cinder ash, coal powder, clinker, fly ash.
51.	Omitted
52.	Foodgrains including Paddy, Rice, Wheat.
53.	Glucose.
54.	Omitted
55.	Gypsum of all forms & descriptions.
56.	Hand pumps, spare parts & fittings thereof.
57.	Herb, bark, dry plant, dry root, commonly known as jari booti and dry flower.
58.	Honey and beehive.
59.	Hose pipes and fittings thereof.
60.	Hosiery goods.
61.	Hurricane lanterns, Kerosene lamp / lantern, petromax, glass chimney, accessories, components and parts thereof.
62.	Rice polish and rice bran.
63.	I.T products (as mentioned in Part-B) including computers, telephones and parts thereof, cell phones, satellite receivers, DVD, CD, teleprinter and wireless equipment and parts thereof.
64.	Ice.
65.	Industrial cables (High voltage cables, XLPE Cables, jelly filled cables, optical fibres).
66.	Insulators.
67.	Inverters.
68.	Kattha.
69.	Kerosene oil sold through PDS.
70.	Knitting wool.
71.	Lac & Shellac including paseva, mulamma, button lac and kiri.
72.	Leaf plates and cups - pressed or stitched; zuna used for cleaning.
73.	Lignite.
74.	Lime, lime stone, dolomite & other white washing materials not elsewhere mentioned in any other schedule.
75.	Linear alkyl benzene, L.A.B. Sulphonic Acid, Alfa Olefin Sulphonate.
76.	List of industrial inputs and packing materials (as mentioned in the Part-C)
77.	Locks of all kinds, their keys and parts thereof.
78.	Maize starch, maize gluten, maize germ and oil.
79.	Medical equipment / devices & implants, contact lens, spectacle frame, lenses, spectacles excluding sunglasses & sunglasses.
80.	Metal alloys, metal powders, metal pastes of all types & grades & metal scrap other than those falling under declared goods.
81.	Milk food & milk products including skimmed milk powder, tinned, bottled or packed; Flavoured milk; UHT milk; milk powder; baby milk food; khoya/ khoa, paneer, cheese, cream, ghee, butter.
82.	Mixed PVC stabilizer.
83.	Moulded plastic footwear; hawai chappal and straps thereof; footwear of all kinds with maximum retail price of Rs. 300.00. or less.

15.	Bearings including plummer blocks, housing for bearing locate rings and covers adopter with drawl sleeves locknuts, lock washers clamps and rolling elements.
16.	Bed sheet, pillow cover & other textile made ups excluding those made on handloom.
17.	Beedi leaves and Tendu leaves.
18.	Beltings of all kinds.
19.	Bicycles, tricycles, cycle rickshaws & parts; tyres & tubes thereon.
20.	Chemical fertilizers, except those which are described in entry no. 26 of the schedule-I; micro-nutrients and also plant growth promoters & regulators, herbicides, rodenticide, insecticide, weedicide and pesticides.
21.	Bio-mass briquettes.
22.	Bitumen.
23.	Bone meal, crushed bone, bone sinews, bone grist.
24.	Buckets made of iron & steel, aluminium, plastic or other materials (except precious materials); other conveyance articles of plastic.
25.	Candles
26.	Machinery, equipment, apparatus, tools, moulds, dies and component spare parts, accessories thereof, earth movers.
27.	Castor oil.
28.	Centrifugal, monoblock submersible pump sets including hose-collar, hose sockets, hose connector, hose click, hose nipple, foot valve and delta starter for water handling and parts thereof.
29.	Chemicals including caustic soda, caustic potash, soda ash, bleaching powder, sodium bicarbonate, sodium hydro sulphate, sulphate of alumina, sodium nitrate, sodium acetate, sodium sulphate; acid slurry, trisodium phosphate, sodium tripoly phosphate, sodium silicate, sodium meta silicate, carboxymethyl cellulose, sodium sulphide, acetic acid, sodium bisulphite, oxalic acid, sodium thiosulphate, sodium sulphite, sodium alginate, benzene citric acid, diethylene glycol, sodium nitrate, hydrogen peroxide, acetaldehyde, pentaerythritol, sodium alpha olefin, sulphonate, sodium formate, chemical components and mixture and all other chemicals not specified elsewhere in this schedule or any other schedule.
30.	Clay including fire clay, fine china clay and ball clay.
31.	Coal tar, tar coal and charcoal.
32.	Coconut in shell & separated kernel of coconut other than kopra.
33.	Coffee beans & seeds, cocoa pod & beans, green tea leaf & chicory.
34.	Coir & Coir products excluding coir mattresses.
35.	Combs.
36.	Computer stationery.
37.	Cotton & cotton waste.
38.	Crucibles.
39.	Cups and glasses of paper & plastics.
40.	Iron and steel, coal and coke in all its forms, crude oil, hide and skin (excluding animal hair), liquid petroleum gas for domestic use and jute as defined under section 14 of the Central Sales Tax Act, 1956.
41.	Drugs & Medicines including vaccines, syringes & dressings, medicated ointments, light liquid paraffin of IP grade.
42.	All dyes not specified elsewhere in the schedule.
43.	Edible oils & oilcake.
44.	Electrodes & welding equipments.
45.	Embroidary or Zari articles that is to say:-lachaka, thapa, gokharu, imi, zari, Kasab, salma, dabaka, chumki, gota, sitara, nagsi, kora, badia gizai, including their cutting, waste & garlands of zari; embroidery machines, embroidery needles.

46.	Exercise book, graph book, laboratory note book and work books; school bag, greeting cards and calendars.
47.	Feeding bottles & nipples.
48.	Ferrous & non-ferrous metals & alloys, non-metals, such as aluminium, copper, zinc & extrusions of those.
49.	Fibres of all types and fibre waste.
50.	Fireclay, coal ash, coal boiler ash, coal, cinder ash, coal powder, clinker, fly ash.
51.	Omitted
52.	Foodgrains including Paddy, Rice, Wheat.
53.	Glucose.
54.	Omitted
55.	Gypsum of all forms & descriptions.
56.	Hand pumps, spare parts & fittings thereof.
57.	Herb, bark, dry plant, dry root, commonly known as jari booti and dry flower.
58.	Honey and beehive.
59.	Hose pipes and fittings thereof.
60.	Hosiery goods.
61.	Hurricane lanterns, Kerosene lamp / lantern, petromax, glass chimney, accessories, components and parts thereof.
62.	Rice polish and rice bran.
63.	I.T products (as mentioned in Part-B) including computers, telephones and parts thereof, cell phones, satellite receivers, DVD, CD, teleprinter and wireless equipment and parts thereof.
64.	Ice.
65.	Industrial cables (High voltage cables, XLPE Cables, jelly filled cables, optical fibres).
66.	Insulators.
67.	Inverters.
68.	Kattha.
69.	Kerosene oil sold through PDS.
70.	Knitting wool.
71.	Lac & Shellac including paseva, mulamma, button lac and kiri.
72.	Leaf plates and cups - pressed or stitched; zuna used for cleaning.
73.	Lignite.
74.	Lime, lime stone, dolomite & other white washing materials not elsewhere mentioned in any other schedule.
75.	Linear alkyl benzene, L.A.B. Sulphonic Acid, Alfa Olefin Sulphonate.
76.	List of industrial inputs and packing materials (as mentioned in the Part-C)
77.	Locks of all kinds, their keys and parts thereof.
78.	Maize starch, maize gluten, maize germ and oil.
79.	Medical equipment / devices & implants, contact lens, spectacle frame, lenses, spectacles excluding sunglasses & sunglasses.
80.	Metal alloys, metal powders, metal pastes of all types & grades & metal scrap other than those falling under declared goods.
81.	Milk food & milk products including skimmed milk powder, tinned, bottled or packed; Flavoured milk; UHT milk; milk powder; baby milk food; khoya/ khoa, paneer, cheese, cream, ghee, butter.
82.	Mixed PVC stabilizer.
83.	Moulded plastic footwear; hawai chappal and straps thereof; footwear of all kinds with maximum retail price of Rs. 300.00. or less.

84.	Napa Slabs (Rough flooring stones) & Shahabad stones.
85.	Newars and tapes other than cotton and handloom newar.
86.	Non mechanized boats used by fisherman.
87.	Nuts, bolts, screws and fasteners that is to say - hinges, nails, rivets, cotter, cotter pins, staples, panel pins and tools: tel ki kuppi; files used by artisans.
88.	Oilseeds.
89.	Ores and minerals.
90.	Packing cases & packing materials including cork, cork sheets, gunny bags, HDPE/PP woven strips, HDPE/PP circular strips and woven fabrics; Hessian cloth; Hessian based paper, Polythene and Hessian based paper; high density polythene fabric based paper and bituminized water proof paper, jute twine; polythene and plastic bags including LDPE plastic bags for milk pouches; Tin containers, shooks, tea chests, waste paper, wooden boxes, wooden shavings, wooden crates, wooden cable drums, or other materials notified by Govt. in this behalf. Explanation : planks, penals, battens, when assembled will form tea chest or packing cases will come under packing cases for the purpose of this entry.
91.	Palm fatty acid.
92.	Paper of all kinds (including newsprint when sold to person other than news paper publishers), handmade paper and gum tape, whether meant for writing, printing, copying, packing or for any other purpose excluding cellophane, mill board, duplex board and grey board; plywood, flushdoor and blockboard, hardwares, millstores.
93.	Paraffin wax of all grade standards other than food grade standard including standard wax and match wax.
94.	Pipes of all varieties including G.I. pipes, C.I. pipes, ductile pipes, PVC etc and fittings.
95.	Pizza bread.
96.	Plastic granules, plastic powder, master batches and scrap.
97.	Pollution control equipments, instrumental -BOc incubator, COc apparatus, ion analyzer; Air pollution control equipment -filters (fabric filters, bag filters, vaccum filters), electrostatic precipitators, cyclones, wet scrubbers, particle analyzer (SO ₂ , CO, NO _x , SO _x , hydrocarbons, chlorine, fluorine, etc.), personal samplers, detectors (for grass), high volume sampler, pressure gauges, timer, filter head assembly, pitet tube, sampling train (for ambient / stack air quality monitoring), smoke meter, mist eliminator.
98.	Polyester & staple fiber yarn.
99.	Porridge.
100.	Printed materials including diary and calendar.
101.	Printing ink excluding toner and cartridges.
102.	Processed or frozen meat, poultry & fish.
103.	Processed or preserved vegetable & fruits including fruit jams, jelly, pickle, fruit squash, paste, fruit drink & fruit juice (whether in sealed containers or otherwise).
104.	Pulp of bamboo, pulp of wood or pulp of raddi paper.
105.	Rail coaches, engines & wagons and parts thereof.
106.	Raw cashew.
107.	Readymade garments ; unfilled razai.
108.	Renewable energy devices & spare parts.
109.	River sands and grit.
110.	Rubber, raw rubber, latex, dry ribbed sheet of all RMA Grades, tree lace, earth scrap, ammoniated latex, latex concentrate, centrifugal latex, dry crepe rubber, dry block rubber, crumb rubber, skimmed rubber and all other qualities and grades of latex; Reclaimed rubber, all grades and qualities, synthetic rubber.
111.	Safety matches and Handmade safety matches.

112.	Sewing machine, its parts & accessories.
113.	Ship & other water vessels.
114.	Silk fabrics excluding handloom silk fabric, not covered under Schedule-1.
115.	Solvent oils other than organic solvent oil; oil based washing soap other than detergent and toilet soap.
116.	Spices and condiments of all kinds including cumin seeds, turmeric, ajwain, haldi, dhania, hing, methi, sonth, ka'aunji, saunf, khatai, amchur, long-patta, dal-chini, tej-patta, javitri, jaiphal, pepper, elaichi of all kind, dried chillies, kankaul mirch, ararote, mushroom, khumba and guchchi, gola, goley ka burada, seik narial, til, rai, postadana, magaj of all kinds, kesar; dry fruits, soyabean bari and soyabean mungauri.
117.	Sports goods excluding apparels and footwear.
118.	Starch, sago and sabudana.
119.	Narrow woven fabrics, Non-woven fabrics, Cotton Coated fabrics.
120.	Tamarind seeds and tamarind powder.
121.	Tarpaulin.
122.	Tea.
123.	Tools, aari and kanni used by carpenter and masons.
124.	Toys excluding electronic toys.
125.	Tractors, tractor trolley, Harvesters & attachments & parts thereof; tractor tyres and tubes
126.	Transformers.
127.	Transmission wire & towers, telecom tower.
128.	Umbrella except garden umbrella and parts thereof.
129.	Used motor vehicles.
130.	Vanaspati (Hydrogenated Vegetable Oil).
131.	Vegetable oil including gingili oil and bran oil.
132.	Wet Jates.
133.	Windmill for water pumping and for generation of electricity.
134.	Wooden crates.
135.	Writing ink.
136.	Writing instruments, geometry boxes, colour boxes, crayons & pencils, sharpeners, scale and eraser; scientific, mathematical survey, mechanical drawing, biological instruments & apparatus.
137.	Sweetmeat, namkeen and sugar products, bura, kuliya, rewari and gazak.
138.	Toddy, Neera and Arak.
139.	Khandsari.
140.	All other declared goods.

PART-B

Sl. No.	List of IT Products taxed at 4%
1.	Word processing machines, Electronic typewriters.
2.	Microphones, multimedia speakers, headphones, earphones and combined microphone / speaker sets and their parts.
3.	Telephone answering machines and parts thereof.
4.	Prepared unrecorded media for sound recording or similar recording or other phenomena including Compact Disc (CD) and Digital Versatile Disc DVD.
5.	IT software or any media.

84.	Napa Slabs (Rough flooring stones) & Shahabad stones.
85.	Newars and tapes other than cotton and handloom newar.
86.	Non mechanized boats used by fisherman.
87.	Nuts, bolts, screws and fasteners that is to say hinges, nails, rivets, cotter, cotter pins, staples, panel pins and tools; tel ki kuppl; files used by artisans.
88.	Oilseeds.
89.	Ores and minerals.
90.	Packing cases & packing materials including cork, cork sheets, gunny bags, HDPE/PP woven strips, HDPE/PP circular strips and woven fabrics; Hessian cloth, Hessian based paper, Polythene and Hessian based paper; high density polythene fabric based paper and bituminized water proof paper, jute twine; polythene and plastic bags including LDPE plastic bags for milk pouches; Tin containers, shooks, tea chests, waste paper, wooden boxes, wooden shavings, wooden crates, wooden cable drums, or other materials notified by Govt. in this behalf. Explanation : planks, penals, battens, when assembled will form tea chest or packing cases will come under packing cases for the purpose of this entry.
91.	Palm fatty acid.
92.	Paper of all kinds (including newsprint when sold to person other than news paper publishers), handmade paper and gum tape, whether meant for writing, printing, copying, packing or for any other purpose excluding cellophane, mill board, duplex board and grey board; plywood, flushdoor and blockboard, hardwares, millstores.
93.	Paraffin wax of all grade standards other than food grade standard including standard wax and match wax.
94.	Pipes of all varieties including G.I. pipes, C.I. pipes, ductile pipes, PVC etc. and fittings.
95.	Pizza bread.
96.	Plastic granules, plastic powder master batches and scrap.
97.	Pollution control equipments, instrumental -BOc incubator, COc apparatus, ion analyzer; Air pollution control equipment -filters (fabric filters, bag filters, vaccum filters), electrostatic precipitators, cyclones, wet scrubbers, particle analyzer (SO ₂ , CO, NO _x , SO _x , hydrocarbons, chlorine, fluorine, etc.), personal samplers, detectors (for grass), high volume sampler, pressure gauges, timer, filter head assembly, pitet tube, sampling train (for ambient / stack air quality monitoring), smoke meter, mist eliminator.
98.	Polyester & staple fiber yarn.
99.	Porridge.
100.	Printed materials including diary and calendar.
101.	Printing ink excluding toner and cartridges.
102.	Processed or frozen meat, poultry & fish.
103.	Processed or preserved vegetable & fruits including fruit jams, jelly, pickle, fruit squash, paste, fruit drink & fruit juice (whether in sealed containers or otherwise).
104.	Pulp of bamboo, pulp of wood or pulp of raddi paper.
105.	Rail coaches, engines & wagons and parts thereof.
106.	Raw cashew.
107.	Readymade garments ; unfilled razai.
108.	Renewable energy devices & spare parts.
109.	River sands and grit.
110.	Rubber, raw rubber, latex, dry ribbed sheet of all RMA Grades, tree lace, earth scrap, ammoniated latex, latex concentrate, centrifugal latex, dry crepe rubber, dry block rubber, crumb rubber, skimmed rubber and all other qualities and grades of latex; Reclaimed rubber, all grades and qualities, synthetic rubber.
111.	Safety matches and Handmade safety matches.

112.	Sewing machine, its parts & accessories.
113.	Ship & other water vessels.
114.	Silk fabrics excluding handloom silk fabric, not covered under Schedule-1.
115.	Solvent oils other than organic solvent oil; oil based washing soap other than detergent and toilet soap.
116.	Spices and condiments of all kinds including cumin seeds, turmeric, ajwain, haldi, dhania, hing, methi, sonth, kalaunji, saunf, khatai, amchur, long-patta, dal-chini, tej-patta, javitri, jaiphal, pepper, elaichi of all kind, dried chillies, kankaul mirch, ararote, mushroom, khumba and guchchi, gola, goley ka burada, seik narial, til, rai, postadana, magaj of all kinds, kesar; dry fruits, soyabean bari and soyabean mungauri.
117.	Sports goods excluding apparels and footwear.
118.	Starch, sago and sabudana.
119.	Narrow woven fabrics, Non-woven fabrics, Cotton Coated fabrics.
120.	Tamarind seeds and tamarind powder.
121.	Tarpaulin.
122.	Tea.
123.	Tools, aari and kanni used by carpenter and masons.
124.	Toys excluding electronic toys.
125.	Tractors, tractor trolley , Harvesters & attachments & parts thereof; tractor tyres and tubes.
126.	Transformers.
127.	Transmission wire & towers, telecom tower.
128.	Umbrella except garden umbrella and parts thereof.
129.	Used motor vehicles.
130.	Vanaspati (Hydrogenated Vegetable Oil).
131.	Vegetable oil including gingili oil and bran oil.
132.	Wet dates.
133.	Windmill for water pumping and for generation of electricity.
134.	Wooden crates.
135.	Writing ink.
136.	Writing instruments, geometry boxes, colour boxes, crayons & pencils, sharpeners, scale and eraser; scientific, mathematical survey, mechanical drawing, biological instruments & apparatus.
137.	Sweetmeat, namkeen and sugar products, bura, kuliya, rewari and gazak.
138.	Toddy, Neera and Arak.
139.	Khandsari.
140.	All other declared goods.

PART-B

Sl. No.	List of IT Products taxed at 4%
1.	Word processing machines, Electronic typewriters.
2.	Microphones, multimedia speakers, headphones, earphones and combined microphone / speaker sets and their parts.
3.	Telephone answering machines and parts thereof.
4.	Prepared unrecorded media for sound recording or similar recording or other phenomena including Compact Disc (CD) and Digital Versatile Disc DVD.
5.	IT software or any media.

6.	Transmission apparatus other than apparatus for radio or T.V. broadcasting, Transmission apparatus incorporating reception apparatus, digital still image video cameras.
7.	Radio communication receivers, Radio Pagars.
8.	Aerials, antennas and parts.
9.	LCD panels, LED panels and parts.
10.	Electrical capacitors, fixed, variable and parts.
11.	Electronic calculators.
12.	Electrical resistors.(including rheostats and potentiometers) other than heating resistors.
13.	Printed Circuit boards.
14.	Switches, connectors, Relays, electronic fuses.
15.	DATA / Graphic display Tubes; TV parts, Picture tubes and parts thereof.
16.	Diodes, transistors and similar semi-conductor device, photo sensitive semi conductor devices, including photo voltaic cells whether or not assembled in modules or made up in to panels; light emitting diodes; mounted piezo-electric crystals.
17.	Electronic Integrated Circuits and Micro-assemblies.
18.	Signal Generators and parts.
19.	Optical Fibre Cables.
20.	Optical fibre and optical fibre bundles and joining kits and joining materials thereof.
21.	Liquid Crystal Devices, flat panes display devices and parts thereof.
22.	Computer system and peripherals, Electronic Diaries.
23.	Cathode ray oscilloscopes, Spectrum analyzers, Cross talk meters, gain measuring instruments, distortion factor meters, psophometres, network and logic analyzers and Signal analyzers.
24.	D C Micro motors, Stepper Motors.
25.	Uninterrupted Power Supply (UPS) device and parts thereof.
26.	Permanent magnets and articles intended to become permanent magnet (ferrites).
27.	Electrical apparatus for line telephony or line telegraphy including line telephone sets with cordless handsets and tele-communication apparatus for carriage-current line system or for digital line system; video phones.
28.	Cell Phones and its parts.
29.	Omitted

PART-C

S.No.	List of Industrial Inputs taxed at 4%
1.	Animal (including fish) fats and oils, crude, refined or purified.
2.	Glycerol, Crude, Glycerol Waters and Glycerol lyes.
3.	Vegetable waxes (other than triglycerides), beeswax, other insect waxes and spermaceti, whether or not refined or coloured; degreas; residues resulting from the treatment of fatty substances or animal or vegetable waxes.
4.	Animal or vegetable fats boiled, oxidised, dehydrated, sulphurised, blown, polymerised by heat in vacuum or in inert gas or otherwise chemically modified; inedible mixtures or preparations of fats and oils of this chapter.
5.	Liquid glucose (non medicinal), Dextrose Syrup.
6.	Omitted
7.	Sulphur, Barytes.
8.	Manganese ores and concentrates including ferruginous manganese ores and concentrates with a manganese content of 20% or more, calculated on the dry weight.
9.	Copper ores and concentrates.
10.	Nickel ores and concentrates.

11.	Cobalt ores and concentrates.
12.	Aluminium ores and concentrates.
13.	Lead ores and concentrates.
14.	Zinc ores and concentrates.
15.	Tin ores and concentrates.
16.	Chromium ores and concentrates.
17.	Tungsten ores and concentrates.
18.	Uranium or Thorium ores and concentrates.
19.	Molybdenum ores and concentrates.
20.	Titanium ores and concentrates.
21.	Niobium, tantalum, vanadium or zirconium ores and concentrates.
22.	Precious metal ores and concentrates.
23.	Other ores and concentrates.
24.	Granulated slag (slag sand) from the manufacture of iron or steel.
25.	Ground granulated blast-furnace slag (GGBS).
26.	Benzole.
27.	Toluole.
28.	Xylol.
29.	Naphthalene.
30.	Phenols.
31.	Creosote oils.
32.	Mixed Xylene.
33.	Butadene.
34.	Normal Paraffin and paraffin wax.
35.	Fluorine, Chlorine, Bromine and Iodine.
36.	Sulphur, sublimed or precipitated; colloidal sulphur.
37.	Carbon (carbon blacks and other forms of carbon not elsewhere specified or included).
38.	Hydrogen, rare gases and oxygen gas.
39.	Alkali or alkaline-earth metals; rare-earth metals, scandium and yttrium, whether or not intermixed or interalloyed; mercury.
40.	Hydrogen chloride (hydrochloric acid); chlorosulphuric acid.
41.	Sulphuric acid and anhydrides thereof, Oleum.
42.	Nitric acid; sulphonitric acids.
43.	Diphosphorus pentoxide; phosphoric acid and polyphosphoric acids.
44.	Oxides of boron; boric acids.
45.	Other organic acids and other Inorganic compounds of non-metal.
46.	Halides and halide oxides of non-metals.
47.	Sulphides of non-metals; commercial phosphorus trisulphide.
48.	Ammonia, anhydrous or in aqueous solution.
49.	Sodium hydroxide (caustic soda); potassium hydroxide (caustic potash); peroxides of sodium or potassium.
50.	Hydroxide and peroxide of magnesium; oxides, hydroxides and peroxides of strontium or barium.
51.	Zinc oxide, zinc peroxide.
52.	Aluminium hydroxide, aluminium calcides.
53.	Chromium oxides and hydroxides.
54.	Manganese oxides.
55.	Iron oxides and hydroxides.
56.	Cobalt oxides and hydroxides; commercial cobalt oxides.
57.	Titanium oxide.

58.	Lead oxides, Read lead and Orange lead.
59.	Hydrazine and hydroxylamine and their inorganic salts; other inorganic bases; other metal oxides, hydroxides and peroxides.
60.	Fluorides; fluorosilicates, fluoroaluminates and other complex fluorine salts.
61.	Chlorides, chloride oxides and chloride hydroxides; bromides and bromide oxides; iodides and iodide oxides.
62.	Bleach liquid, Bleaching powder, sodium hypochlorides, sodium chloride.
63.	Chlorates and Perchlorates; Bromates and Perbromates; Iodates and periodates.
64.	Sulphides; Polysulphides.
65.	Dithionites and sulphonylates.
66.	Sulphites; thiosulphates.
67.	Sodium sulphates, alums, Peroxosulphates (Persulphates), Sodium Hydrogen sulphate, Ferrous sulphate, Copper sulphate, Amonium alum, potash alum and ferric alum, Manganese sulphate, Strontium sulphate.
68.	Basic Chromium Sulphate, sodium sulphate, Magnesium sulphate, Ferrous sulphate.
69.	Nitrites; nitrates.
70.	Phosphinates (hypophosphites), phosphonates (phosphites); phosphates and polyphosphates, Sodium Tripoliuphosphate, Trisodium phosphate.
71.	Carbonates; peroxocarbonates (percarbonates); commercial ammonium carbonates containing ammonium carbonate; polycarbonates.
72.	Cyanides, cyanide oxides and complex cyanides.
73.	Fulminates, cyanates and thiocyanates.
74.	Silicates, commercial alkali metal, silicates of sodium, sodium metasilicates, sodium metasilicates of potassium, Magnesium Trisilicate.
75.	Borates; peroxoborates (perborates).
76.	Sodium bichromate.
77.	Sodium dichromate.
78.	Potassium dichromate.
79.	Radioactive chemical elements and radioactive isotopes (including the fissile chemical elements and isotopes) and their compounds; mixtures and residues containing these products.
80.	Isotopes other than those of heading No. 28.44; compounds, inorganic or organic of such isotopes, whether or not chemically defined.
81.	Compounds, inorganic or organic, of rare earth metals, of yttrium or of scandium or of mixtures of these metals.
82.	Hydrogen peroxide, whether or not solidified with urea.
83.	Phosphides, whether or not chemically defined, excluding ferrophosphorus.
84.	Silicon carbide.
85.	Calcium carbides.
86.	Hydrides, azides, cillidides and Lorides.
87.	Cyclic Hydrocarbons.
88.	Halogenated derivatives of Hydrocarbons.
89.	Sulphonated, nitrated or nitrosated derivatives of hydrocarbons, whether or not halogenated.
90.	Acyclic alcohols and their halogenated, sulphonated, nitrated or nitrosated derivatives.
91.	Cyclic alcohols and their halogenated, sulphonated, nitrated or nitrosated derivatives.
92.	Phenois; Phenol-Alcohols and their derivatives.
93.	Halogenated, sulphonated, nitrated or nitrosated derivatives of phenols or phenol-alcohols.
94.	Ethers, ether-alcohols, ether-phenols, ether-alcoholphenols, alcohol peroxides, ether peroxides, ketone peroxides and their halogenated, sulphonated, nitrated or nitrosated derivatives.

95.	Epoxides, epoxyalcohols, epoxyphenols and epoxyethers, with a three-membered ring and their halogenated, sulphonated, nitrated or nitrosated derivatives.
96.	Acetals and hemiacetals, whether or not with other oxygen function and their halogenated, sulphonated, nitrated or nitrosated derivatives.
97.	Aldehydes, whether or not with other oxygen function; cyclic polymers of aldehydes; paraformaldehyde.
98.	Halogenated, sulphonated, nitrated or nitrosated derivatives.
99.	Acetone, Cyclohexanone, diacetone alcohol and others.
100.	Saturated acyclic monocarboxylic acids and their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives.
101.	Unsaturated acyclic monocarboxylic acids, cyclic monocarboxylic acids, their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives.
102.	Polycarboxylic acids, their anhydrides, halides, peroxides and peroxyacids; their halogenated sulphonated, nitrated or nitrosated derivatives.
103.	Carboxylic acids with additional oxygen function and their anhydrides, halides, peroxides and peroxyacids; their halogenated, sulphonated, nitrated or nitrosated derivatives.
104.	Phosphoric esters and their salts, including lactophosphates; their halogenated, sulphonated, nitrated or nitrosated derivatives.
105.	Esters of other inorganic acids (excluding esters of hydrogen halides) and their salts; their halogenated, sulphonated, nitrated or nitrosated derivatives.
106.	Amine-function compounds and derivatives and salts.
107.	Oxygen-function amino-compounds.
108.	Quaternary ammonium salts and hydroxides; lecithins and other phosphoaminolipids.
109.	Carboxamide-function compounds; amide-function compounds of carbonic acid.
110.	Carboxamide-function compound (including saccharin and its salts) and imine-function compounds.
111.	Nitrile-function compounds.
112.	Diazo-, Azo- or azoxy-compounds.
113.	Organic derivatives of hydrazine or of hydroxylamine.
114.	Compounds with other nitrogen function.
115.	Organo-sulphur compounds.
116.	Ethylene Diamine Tetra Acetic Acid, Nitrilo Triacetic Acid and their Derivatives.
117.	Heterocyclic compounds with oxygen heteroatom(s) only.
118.	Heterocyclic compounds with nitrogen heteroatom(s) only.
119.	Nucleic acids and their salts; other heterocyclic compounds.
120.	Sulphonamides.
121.	Glycosides, natural or reproduced by synthesis and their salts, ethers, esters and other derivatives.
122.	Vegetable alkaloids, natural or reproduced by synthesis, and their salts, ethers, esters and other derivatives.
123.	Ethylene Diamine Tetra Acetic Acid, Nitrilo Triacetic Acid and their Derivatives.
124.	Tanning extracts of vegetable origin; tannins and their salts, ethers, esters and other derivatives excluding catechu or gambiar.
125.	Synthetic organic tanning substances; inorganic tanning substances; tanning preparations, whether or not containing natural tanning substances; enzymatic preparations for pre-tanning excluding catechu or gambiar.
126.	Colouring matter of vegetable or animal origin (including dyeing extracts but excluding animal black), preparations based on colouring matter of vegetable or animal origin excluding catechu or gambiar.

127.	Synthetic organic colouring matter, whether or not chemically defined; preparations based on synthetic organic colouring matter; synthetic organic products of a kind used as fluorescent brightening agents or as luminophores, whether or not chemically defined.
128.	Colour lakes; preparations based on colour lakes.
129.	Pigments, Inorganic products of kind used as luminophores, Ultramarine and preparations, Lithphone and other pigments and preparations based on zink sulphide.
130.	Red oxide, Bronze powder.
131.	Master Batches, other colouring matter including ultra marine blue.
132.	Prepared pigments and all their derivatives.
133.	Glass frit and other glass, in the form of powder, granules or flakes.
134.	Prepared driers.
135.	Pigments (including metallic powders and flakes) dispersed in non-aqueous media, in liquid or paste form, of a kind used in the manufacture of paints (including enamels); stamping foils; dyes and other colouring matter put up in forms (for example bales).
136.	Silicon surfacted, Non-ionic, Sulphonated or sulphated oxide, Chlorine castor oil.
137.	Artificial waxes and prepared waxes.
138.	Casein, caseinates and other Casein derivatives, casein glues.
139.	Enzymes; prepared enzymes not elsewhere specified or included.
140.	Chemical preparations for photographic uses (other than varnishes, glues, adhesives, and similar preparations).
141.	Artificial graphite; colloidal or semi-colloidal graphite; preparations based on graphite or other carbon in the form of pastes, blocks, plates or other semi-manufactures.
142.	Activated carbon; activated natural mineral products; animal black, including spent animal black.
143.	Residual lyes from the manufacture of wood pulp, whether or not concentrated, desugared, or chemically treated, including lignin sulphonates, but excluding tall oil.
144.	Gums and turpentine oil.
145.	Resin and resin acids, and derivatives thereof: resin spirit and resin oils; run gums.
146.	Wood tar; wood tar oils; wood creosote; wood naphtha; vegetable pitch; brewers' pitch and similar preparations based on resin, resin acids or on vegetable pitch.
147.	Insecticides, fungicides, herbicides, weedicides and pesticides of technical grade.
148.	Sodium penta chlorophenate.
149.	Finishing agents, dye carriers to accelerate the dyeing or fixing of dye-stuffs and other products and preparations (for example, dressings and mordants), of a kind used in the textile, paper, leather or like industries, not elsewhere specified or included.
150.	Prepared rubber accelerators; compound plasticisers for rubber or plastics, not elsewhere specified or included; anti-oxidising preparations and other compound stabilisers for rubber or plastics, upper & lower of shoes, sole,ilet, shoe laces.
151.	Reducers and blanket wash / roller wash used in the printing industry; rubber blankets.
152.	Reaction initiators, reaction accelerators and catalytic preparations, not elsewhere specified or included.
153.	Mixed alkylbenzenes and mixed alkyl naphthalenes.
154.	Chemical elements doped for use in electronics, in the form of discs, wafers or similar forms; chemical compounds doped for use in electronics.
155.	Industrial monocarboxylic fatty acids; acid oils from refining; industrial fatty alcohols, soap stock.
156.	Retarders used in the printing industry.
157.	Polymers of ethylene in primary forms.
158.	Polymers of propylene or of other olefins, in primary forms.
159.	Polymers of styrene, in primary forms.
160.	Polymers of vinyl chloride or of other halogenated olefins, in primary forms.

161.	Polymers of vinyl acetate or of other vinyl esters in primary forms; other vinyl polymers in primary forms.
162.	Acrylic polymers in primary forms.
163.	Polyacetals, other polyethers and epoxide resins, in primary forms, polycarbonates, alkyd resins, polyallyl esters and other polyesters, in primary forms.
164.	Polyamides in primary forms.
165.	Amino-resins, polyphenylene oxide, phenolic resins and polyurethanes in primary forms.
166.	Silicones in primary forms.
167.	Petroleum resins, coumarone-indene resins, polyterpenes, polysulphides, polysulphones.
168.	Cellulose and its chemical derivatives, and cellulose ethers, not elsewhere specified or included in primary forms.
169.	Natural polymers (for example, alginic acid) and modified natural polymers (for example, hardened proteins, chemical derivatives of natural rubber), not elsewhere specified or included, in primary forms.
170.	Ion-exchangers based on polymers.
171.	Self adhesive plates, sheets, film foil, tape, strip of plastic whether or not in rolls.
172.	Other plates, sheets, film, foil and strips of plastics, non-cellular, whether lacquered or metallised or laminated, supported or similarly combined with other materials or not; pre-sensitised aluminium plate, litho film used in printing.
173.	Thermocol
174.	Articles for the packing of goods of plastics, namely, crates, containers, carboys, bottles, jars, jerry cans and their stoppers, lids, caps of plastic but not including insulated wares, natural rubber, balata, gutta percha, guayule, chicle and similar natural gums, in primary forms or in plates, sheets or strips, synthetic rubber and factice derived from oils in primary forms or in plates, sheets or strip; mixtures of any product, reclaimed rubber in primary forms or in plates, sheets or strip, compounded rubber unvulcanized in primary forms or in plates, sheets or strip.
175.	Mechanical wood pulp, chemical wood pulp, semi-chemical wood pulp and pulps of other fibrous cellulosic materials.
176.	Cartons (including flattened or folded cartons), boxes (including flattened or folded boxes), cases, bags and other packing containers, of paper, paperboard.
177.	Paper printed labels and paperboard printed labels.
178.	Paper self adhesive tape and printed wrappers used for packing.
179.	Polyester texturised yarn.
180.	Yarn of Polyesters, partially oriented.
181.	Sacks and bags of jute or textile.
182.	Carboys, bottles, jars, phials of glass, of a kind, used for the packing goods; stoppers, lids and other closures, of glass.
183.	Glass fibers (including glass wool and glass filaments) and articles thereof (for example: yarn, woven fabrics), whether or not impregnated, coated, covered or laminated with plastics or varnish.
184.	Ferro alloys.
185.	Aseptic packaging aluminium foil of thickness less than 0.2 mm and backed by paper and LDPE.
186.	Stoppers, caps and lids (including crown corks, screw caps and pouring stoppers) capsules for bottles, threaded bungs, bung covers, seals and other packing accessories, of base metal.
187.	Polymer of Styrene-polystyrene or Expandable Polystyrene.
188.	Textile Finishing agents, Textile Printing Binder-PVA Copolymer, Textile Non-woven binder-PVA copolymer, Lamination emulsion-PVA copolymer, Packaging emulsion-PVA copolymer, Sticker Emulsion-PVA copolymer, Binder for water based paint-PVA copolymer.
189.	Water / Hydraulic / industrial valves.
190.	Copper Clad sheets (PCB Sheets) for Printed circuit boards.

191.	Strings for Musical Instruments.
192.	Purified Terephthalic acid.
193.	Expandable Polystyrene or Polystyrene of styrene.
194.	Zinc Oxide.
195.	Jute Yarn, Jute Cloth, Jute twine and jute sheets.
196.	LLDPE/LDPE/HDPE, PP/HDPE Woven sacks, PP/HDPE Fabrics; HDPE mosquito net.
197.	Refractory monolithic.
198.	PVA Copolymer.
199.	CNSL, cardanol & Alkyd resins.
200.	Hessian cloth and sheets.
201.	Metal containers.
202.	Sodium sulphate.
203.	Pine Oil, Terpeneol.
204.	Camphor.
205.	Micro cellular sheets, Banwar sheets & Hawai straps.
206.	Woven Label Tapes.
207.	Wooden Crates., Tea chests; vineer.
208.	Polymers of Vanyl Acetate and Poly Vanyl acetate Emulsion.
209.	Empty cylinders of LPG.
210.	Aluminium ingots and aluminium wire, rods.
211.	Butadine.
212.	Caprolactum, DMT, MEG.
213.	Di-ethylene glycol, Mono-ethylene glycol, Tri-ethylene glycol, ethylene glycole, heavy ethylene glycol.
214.	Ethylene oxide.
215.	Ethylene, propylene.
216.	Flexible plain films.
217.	Methanol.
218.	Polyethylene terephthalate chips.
219.	Sheets, circles and ingots of zinc, brass and copper.
220.	Buttons, elastic, zip, zip fastners, foams, nylon tape, lace and zipper.
221.	Sheets of polyurethane foam.
222.	Railway switches, crossings, switch expansion joints, steel turnout sleepers, fish - plate, steel clips, track bolts and nuts, elastic rail clips and railway signal, signalling equipments and accessories and parts thereof.
223.	Glass shell, lead glass tubes, filaments, moly wire, lead in wire, caps, dumet wires, solder wire, Crapping cement.
224.	Scrap of plastic, glass and metals, and broken glass.
225.	Flavouring essences, synthetic essential oil.
226.	Red lead, litharge and grey oxide.
227.	Sodium petroleum sulphonate, calcium petroleum sulphonate.
228.	Acids sludge.
229.	Silicon steel stamping, hollow porcelin bushings, grinding wheel.
230.	Insulating papers and boards, insulating fabric tape and sheets.
231.	Petroleum jelly IP.
232.	Lay-flat tube.
233.	Polythene bags, plastic bags, pouches and closures.
234.	Micro cellular sheets and banwar sheets.
235.	Resins, terpene chemicals like pine oil, deperntine, DD, Turpentine, terpeneol, Camphor.

236.	Electrical goods, i.e. Winding wires and strips, Switches, selector switches, fuse switches unit up to 15 amps and not in enclosure, Contactors auxiliary contactors, contact block, Control gears and starters, ammeter, Kwh meter, voltmeter, Insulating materials, insulator, jointing materials, Circuit breakers, HRC fuse, thermostat, programmable logic controller, timers, switch boards, panel boards, distribution boards, control panels, motor control center, power control center, bus duct, burner control cubicle, control desk, push button station, local control station, kiosk, feeder pillar, SMPS, Electrical relays and single phasing preventor and timers, overhead transmission line materials including components, accessories and spare parts thereof
237.	Purified pterephthalic acid.
238.	Articles of metals, namely boxes, cases, crates, containers and their stoppers, caps, lids of metal used for packing of goods (but not including insulated wares).
239.	Atta chakki patthar.
240.	Polyester staple fiber and polyester staple fiber film and polyester fiber waste.
241.	China clay.
242.	Rubber processed oil.
243.	Liquified chlorine.
244.	Petroleum coke.
245.	Laterite.
246.	Silica sand.
247.	Red Ocher.
248.	Felsphar.
249.	Hydrated Lime.
250.	Quartz powder.
251.	Sodium Hypo Chlorite.
252.	Carbon tappin electrode.
253.	Carbon catalyst.
254.	Acetylene Gas.
255.	Mentha oil, Camenthalised oil and menthol.
256.	Soapstone powder.
257.	Hydro sulphite of soda.
258.	Sodium bi-carbonate.
259.	Dyes & Dyestuffs excluding following - paints, enamels, cement based water colours, dry distempers, oil based distempers, emulsion paints including acrylic and plastic emulsion paints, lacquers including cellulose lacquers, varnishes, all types of synthetic adhesive.
260.	Gwar, gwar refined dal or split, gwar gum powder, and punwad.
261.	Threads including fire resistance thread.
262.	Wooden Heel.
263.	Antisatic Insole.
264.	Barley Malt, molasses, yeast, gel (cake improver), bread improver, bakery mix, baking powder.
265.	P.U. Foam sheet.
266.	Stainless steel ingots, billets, blooms, flats, flat bars, patta and circles, mild Steel Sheets, stainless steel wire, wire rod, round, bright bar, sheet and plate.
267.	Ketones and Quinones, whether or not with other oxygen function and their halogenated, sulphonated, nitrated or nitrosated derivatives.
268.	Buffing goods and polishing materials.
269.	Rubber rolls and polishers.
270.	Such other goods as the State Govt. may by notification specify.

SCHEDULE-III	
[See clause (b) of sub-section-(1) of section-4 of the Uttar Pradesh Value Added Tax Act, 2008]	
List of goods taxed at 1%	
Sl. no.	Name and description of goods
1	2
1.	Gold, silver and other precious metals; Articles of gold, silver and precious metals including jewellery made of gold, silver and precious metals.
2.	Precious and semi precious stones such as diamonds, emeralds, rubies, pearls and sapphires whether they are sold loose or as forming part of any article in which they are set.
3.	Bullion and species.
4.	Pulses (both whole or split).

SCHEDULE-IV				
[See clause (c) of sub-section-(1) of section-4 of the Uttar Pradesh Value Added Tax Act, 2008]				
	Sl.no.	Name and description of goods	Point of Tax	Rate of Tax %
	1	2	3	4
	1	Spirits and Spirituous liquors of all kinds including Alcohol, as defined under the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 but excluding country liquors.	M or I	32.5%
	2	Omitted	deleted	deleted
	3	Omitted	deleted	deleted
	4	Arms & ammunition.	M or I	20%
	5	Petrol.	M or I	26%
	6(a)	Diesel oil as defined in the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 when sold to registered dealer for use in the process of manufacture of any taxable goods against certificate prescribed by the Commissioner.	M or I	4%
	6(b)	Diesel oil as defined in the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939 in cases other than those described in serial no. 6(a).	M or I	21%
	7	Aviation turbine fuel (Duty paid) or aviation turbine fuel (bonded)	M or I	20%
	8	Aviation Gasoline (Duty paid) or Aviation Gasoline (Bonded)	M or I	20%
	9(a)	Furnace oil including residual furnace oil when sold to registered dealer for use in the process of manufacture of any taxable goods against certificate prescribed by the Commissioner.	M or I	4%
	9(b)	Furnace oil including residual furnace oil in cases other than those described in serial no. 9(a).	M or I	20%
	10(a)	Natural gas other than Compressed Natural Gas (CNG) when sold to registered dealer for use in the process of manufacture of any taxable goods against certificate prescribed by the Commissioner.	M or I	4%

10(b)	Natural gas other than Compressed Natural Gas (CNG) in cases other than those described in serial no. 10(a).	M or I	20%
11(a)	Naptha when sold to registered dealer for use in the process of manufacture of any taxable goods against certificate prescribed by the Commissioner.	M or I	4%
11(b)	Naptha in cases other than those described in serial no. 11(a).	M or I	20%
12	Bhang.	M or I	32.5%
13	Opium.	M or I	32.5%

SCHEDULE-V

[See clause (d) of sub-section (1) of section-4 of the Uttar Pradesh Value Added Tax Act, 2008]

List of goods taxed at 12.5%

Sl.No.	Name and description of goods
1	2
1	All goods except goods mentioned or described in Schedule-I, Schedule-II, Schedule-III and Schedule-IV of this Act.

STATEMENT OF OBJECTS AND REASONS

Under the Uttar Pradesh Trade Tax Act, 1948 tax on sale or purchase of goods other than newspapers was levied and collected under the single point tax levy system. Generally the dealer, who made first sale or purchase of goods inside the State, was liable to pay tax, under the said Act. The scheme provided for levy of tax *ad valorem*. At the first point of sale or purchase, turnover base was low in comparison to turnover base at the last point of sale. This was because of value addition due to labour, services and margin of profits during journey of goods from first point to the last point of sale. During normal course of business there always remained goods with manufacturers or traders as running stocks. In case goods were purchased from within the State, a part of working capital was held up in such stocks. A manufacturer had to pay tax on inputs as well as on outputs. The system brought cascading effect on business. Second and subsequent purchasers of goods who purchased such goods for export or use in manufacture of goods for export out of the country, had to pay tax. Thus the system made our exports incompetent.

In the Value Added Tax system, tax is collected on turnover of goods at the first point of sale or purchase as well as on turnover due to value addition during chain of sales of goods. Thus turnover base for same goods is widened under the Value Added Tax system. For same amount of revenue, the system reduces the rate of tax. Input tax credit method of levy and collection of tax facilitates dealers to get released their capital share involved as tax element in the running stock. In the system, with the same amount of capital investment, working capital of manufacturers and traders is increased in comparison to system under the Uttar Pradesh Trade Tax Act, 1948. The system removes the cascading effect on trade and industry. The goods exported can be zero rated by allowing refund amount of tax paid on purchase of goods inside the State.

The Value Added Tax system leads a way for progress of trade and industry in the State and therefore it is in the public interest.

The tax rate war among States and tax based incentive provided by the different States to industries had led to unfair competition and had resulted in revenue loss to States. The practice has also led to diversion of trade and industry. Therefore under the leadership of the Central Government, the States and Union Territories of the country had collectively decided to do away with such practices. The empowered Committee of honourable Finance Ministers of States, constituted by the Honourable Chief Ministers of States and Union Territories, had taken common policy decisions to be adopted by all States and Union Territories. According to the decision of the empowered Committee, Aviation Turbine Fuel, Diesel Oil and Petrol, Lottery Tickets, Liquour which are produced in organized sectors and sale of goods in special category transactions such as transfer of right to use goods were to be kept outside the Value Added Tax Scheme.

Self assessment by dealers was the need of the hour. Therefore Scheme of deemed assessment on the basis of annual return of turnover and tax was introduced. Discretion leads to corruption. Therefore discretion was minimized. Prevention of evasion of tax is as important as levy of tax. Therefore adequate measures were taken for preventing evasion.

Accordingly it was decided to repeal the Uttar Pradesh Trade Tax Act, 1948, and to make a law to provide for introducing in the State Value Added System for levy and collection of tax on sale or purchase of goods other than newspapers.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision the Uttar Pradesh Value Added Tax Ordinance, 2007 (U.P. Ordinance no. 37 of 2007) was promulgated by the Governor on December 20, 2007.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
S.M.A. ABIDI,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 1134 राजपत्र(हि०)-(2525)-2008-597 प्रतियां-(कम्प्यू०एन०/आफसेट)।

पी०एस०यू०पी०-ए०पी० 445 सा० विधायी-(2526)-2008-850 प्रतियां-(कम्प्यू०एन०/आफसेट)।

No. 1724(2)/LXXIX-V-1-1(ka)14-2008

Dated Lucknow, August 29, 2008

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Mulya Samvardhit Kar (Sanshodhan) Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 19 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 27, 2008:-

**THE UTTAR PRADESH VALUE ADDED TAX (AMENDMENT)
ACT, 2008**

(U.P. Act no. 19 of 2008)

(As passed by the Uttar Pradesh Legislature)

ACT to amend the Uttar Pradesh Value Added Tax Act, 2008

IT IS HEREBY enacted in the Fifty-ninth year of the Republic of India as follows:-

1. (1) This Act may be called the Uttar Pradesh Value Added Tax (Amendment) Act, 2008.

Short title and commencement

(2) Section 4 shall be deemed to have come into force on January 1, 2008 and the remaining provisions shall be deemed to have come into force on July 16, 2008.

2. In section 2 of the Uttar Pradesh Value Added Tax Act, 2008 hereinafter referred to as the principal Act, in clause (f), sub clause (vi) appearing at the end shall be omitted.

Amendment of section 2 of U.P. Act no. 5 of 2008

3. In section 13 of the principal Act, in sub section (1),-

Amendment of section 13

(a) for clause (b) the following clause shall be substituted, namely:-

“(b) Input tax credit of full amount of input tax shall be allowed to every dealer, liable to pay tax, in respect of capital goods purchased on or after the date on which dealer becomes liable for payment of tax under this Act, if such goods are to be used in,-

(i) manufacture of any taxable goods except non-vat goods and where such manufactured goods is,-

A. Sold within the State or in the course of inter-state trade or commerce or in the course of the export of the goods out of the territory of India; or

B. transferred or consigned outside the State otherwise than as a result of a sale; or

(ii) manufacture of any exempt goods except non-vat goods and where such manufactured goods are sold in the course of export of the goods out of the territory of India; or

(iii) generation of electrical energy, where such energy is used for the manufacture of any taxable goods other than non-vat goods and such manufactured goods is, -

A. Sold within the State or in the course of interstate trade or commerce or in the course of the export of the goods out of the territory of India; or

B. transferred or consigned outside the State otherwise than as a result of a sale; or

(iv) generation of electrical energy where such energy is used for the manufacture of any exempt goods and such exempt goods is sold in the course of export of the goods out of territory of India;

and the amount of input tax shall be computed and be claimed in prescribed manner.

Explanation:—For the purposes of this clause, -

(a) if 90% of electrical energy generated is consumed for the purposes referred to in sub clauses (iii) and (iv), 100% Input Tax may be claimed and be allowed as Input Tax Credit.

(b) the expression 'generation of electrical energy' shall mean generation of electrical energy by using captive power plant including repairing and maintenance there of."

(b) for the Explanation appearing at the end, the following Explanation shall be substituted namely:—

"Explanation:—For the purposes of this sub section, for entry against serial no. 1 of the table under clause (a), re-sale of goods includes transfer of property in goods (whether as goods or in some other form) involved in the execution of a works contract."

Substitution of section 42

Treatment of industrial units availing exemption or reduction in the rate of tax under erstwhile Act

4. For section 42 of the principal Act, the following section shall be substituted, namely:—

"42 (1) No industrial unit—

(a) availing benefit of exemption from or reduction in the rate of tax under the erstwhile Act or under the Central Sales Tax Act, 1956 on the turnover of sales or purchase or both as the case may be, before the commencement of this Act; or

(b) which is granted the benefit of exemption from or reduction in the rate of tax on the turnover of sale or purchase or both as the case may be, under the erstwhile Act or under the Central Sales Tax Act, 1956;

shall be permitted to avail the benefit of exemption from, or reduction in the rate of, tax on the turnover of sale or purchase or both as the case may be, on or after the commencement of this Act.

(2) The industrial unit availing the benefit of tax deferment under the erstwhile Act or under the Central Sales Tax Act, 1956 before the commencement of this Act or a unit which is granted facility of tax deferment under the erstwhile Act or under the Central Sales Tax Act, 1956 shall continue to avail the facility of deferment for net tax payable under this Act and the Central Sales Tax Act, 1956 subject to such conditions and restriction as may be prescribed.

(3) (a) The industrial unit availing benefit of exemption from, or reduction in the rate of, tax under the erstwhile Act or under the Central Sales Tax Act, 1956 on the turnover of sales of manufactured goods; and

(i) whose facility of exemption or reduction in the rate of tax is based on the fixed capital investment as provided under the erstwhile Act or notification issued there under or

(ii) an industrial unit purchased from the State Government or any corporation or undertaking owned or controlled by the State Government and to whom exemption or reduction in the rate of tax has been granted under the erstwhile Act may apply to the Commissioner for issue of the Certificate of entitlement in the prescribed form and in prescribed manner.

(b) The Commissioner after examining the relevant records and report from the assessing authority and if he is satisfied that the information furnished is correct and complete, shall issue within 60 days from the date of receipt of the application, the Certificate of entitlement in prescribed form and in prescribed manner containing such particulars as may be prescribed including period of validity of certificate and amount of entitlement if any.

(c) If the Commissioner is satisfied that particulars furnished by an industrial unit in the application is wrong or incomplete or is not worthy of credence, he shall after giving the applicant the opportunity of being heard, reject the application and inform the industrial unit accordingly.

(d) Subject to an appeal to the Tribunal under section 57 the order passed by the Commissioner in this behalf, shall be final.

(4) The industrial unit availing benefit of exemption from, or reduction in the rate of, tax on the turnover of sales before the date of commencement of this Act or an industrial unit which is granted the facility of exemption from, or reduction in the rate of, tax on or after such commencement, on the turnover of sales under the erstwhile Act or the Central Sales Tax Act, 1956 shall be entitled for exemption by way of refund of net tax paid along with the return of tax period in prescribed manner and on fulfilling the conditions that, -

(a) the unit shall hold valid registration certificate issued under this Act or under the Central Sales Tax Act, 1956,

(b) the unit shall have a valid Certificate of Entitlement issued by the Commissioner,

(c) the amount of refund shall not be more than an amount equal to net tax paid for relevant tax period,

(d) the net tax payable has been deposited along with return of tax period in prescribed manner,

(e) the refund shall be subject to the provisions of section 40 except that the amount shall not be adjusted against the admitted tax liability,

(f) the facility of refund shall cease on the day when the amount or the period mentioned in the Certificate of Entitlement, whichever is earlier,

(g) the tax payable on the turnover of sales of goods mentioned in the Certificate of Entitlement and which is manufactured in the industrial unit shall be deducted from the total amount mentioned or described in the Certificate of entitlement,

(h) the industrial unit has not misused the facility of exemption from or reduction in the rate of tax in any manner.

Explanation:-The expression 'net amount of tax payable' means-

(i) the differential amount of tax payable under this Act on the sale of taxable goods other than non-vat goods, manufactured in the unit and input tax credit available to the extent or proportionate to taxable goods other than non-vat goods sold, in case of an industrial unit availing facility of exemption from tax under the erstwhile Act and the Central Sales Tax Act, 1956

(ii) the partial amount of net tax computed under clause (i) above, in proportion to the rate of tax available for exemption to the rate of tax payable under the erstwhile Act, in case of an industrial unit availing benefit of reduction in the rate of tax.

(5)(a) The amount found refundable shall be refunded within a period of 30 days from the last date of the month in which dealer files the return of relevant tax period along with the proof of deposit of net tax payable.

(b) The amount of refund shall be made in such manner as may be prescribed.

(c) The Industrial unit failing to deposit the net tax admittedly payable within prescribed time and in prescribed manner or deposits it after due date, the amount of interest leviable and penalty imposed if any, shall be adjusted and only the balance amount shall be refunded.

(6) (a) The total amount of the refund shall be limited to the extent of the differential amount of the total eligible amount available for exemption or reduction in the rate of tax and the amount availed in exemption or reduction in the rate of tax before the commencement of this Act.

(b) The total period of the refund shall not exceed difference of the total period available for exemption or reduction in the rate of tax and the period exhausted before the commencement of this Act.

(.) If any amount is found refundable and is not refunded within the prescribed time, the industrial unit shall be entitled to simple interest at the rate of twelve percent per annum from the last date prescribed for refund. The amount of interest shall be refunded in such manner as may be prescribed.

(8) The industrial unit availing the benefit of tax deferment as provided under sub-section (2) or availing the facility of refund as provided under sub-section (4), shall be eligible to issue tax invoices and to claim input tax credit subject to provisions of section 15.

(9) Where the amount or the period for exemption or reduction in the rate of tax changes on account of any valid reason or otherwise, the Commissioner shall suo motu or on an application of the industrial unit, amend the certificate of entitlement accordingly.

(10) The facility of refund shall be available under this Act and under the Central Sales Tax Act, 1956.

(11) An industrial unit claiming the refund under this section shall not be deemed to have been assessed based on the returns filed by it and any refund made shall be subject to assessment requiring production of accounts in support of the return filed.

(12) The provisions of this section shall mutatis mutandis apply to those units which were established before 9th November, 2000 (the date of re-organisation of Uttar Pradesh) and now situated within the territory of Uttarakhand subject to the following conditions:-

(a) the goods are manufactured in a unit established in the State of Uttarakhand having eligibility certificate (validity commencing prior to 9th November 2000) issued under section 4-A of the erstwhile Act for the manufacture of such goods.

(b) such goods are sold for the first time after their manufacture within the period of facility of exemption or reduction in the rate of tax, after bringing them into the State by way of transfer other than sales, by manufacturer having his place of business in the State of Uttarakhand.

(c) valid and genuine certificate issued by the assessing Authority of the State of Uttarakhand is produced before the assessing authority of the State of Uttar Pradesh indicating therein that the amount has been reduced in the overall limit of exemption or reduction in the rate of tax available to the manufacturer.

(13) Facility of refund of tax under sub-section (12) shall be withdrawn, if the certificate referred to in clause (c) of sub-section (12) is found false or fake and not issued by the relevant assessing authority of Uttarakhand."

Amendment of
Section 57

5. In section 57 of the principal Act—

(a) in sub-section (4) for the words and figure "an order passed under section 55" the words and figures "an order passed under section 42, section 55" shall be substituted;

(b) in sub-section (12), in clause (d) for the words and figure "a decision given under section 59" the words and figures "an order passed under section 42 or a decision given under section 59" shall be substituted.

U.P.
Ordinance
no. 3 of
2008

6. (1) The Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2008 is hereby repealed.

Repeal and saving

(2) Notwithstanding such repeal anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The facility of exemption from or reduction in the rate of, tax was admissible on the basis of capital investment upto a fixed monetary limit and for a fixed period to certain industrial units under the Uttar Pradesh Trade Tax Act, 1948. Besides, exemption from payment of trade tax was granted to the purchaser of the units situated at Dalla and Chunar of the Uttar Pradesh State Cement Corporation Limited for a period of ten years from the date of approval of the Hon'ble High Court. A meeting was organized under the chairmanship of the Chief Secretary for considering the question of making proper provisions in the Uttar Pradesh Value Added Tax Act, 2008 with respect to such units and of giving input tax credit to the industrial unit on the purchase of captive power plant. After considering the recommendations made in the said meeting it was decided to amend the said Act of 2008 to provide for,—

(a) making provision for exemption by way of refund of net tax paid along with the return of tax period with effect from January 01, 2008 for the said industrial units eligible for exemption from or reduction in the rate of tax prior to the commencement of the said Act of 2008;

(b) the input tax credit should be made admissible to the industrial units for the purchase of captive power plant after including in the capital goods only for use in the process of manufacture.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision the Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2008 (U.P. Ordinance no. 3 of 2008) was promulgated by the Governor on July 16, 2008.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
S.M.A. ABIDI,
Prमुख Sachiv.

पी०एस०यू०पी०-ए०पी०-470 राजपत्र (हि०)-2008-(1039)-597 प्रतियां (कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी०-101 सा० विद्यायी-2008-(1040)-850 प्रतियां (कम्प्यूटर/टी०/आफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 20 अगस्त, 2010
श्रावण 29, 1932 शक सम्वत्

उत्तर प्रदेश सरकार
विधायी अनुभाग-1

संख्या 1101/79-वि-1-10-1(क)-18-10

लखनऊ, 20 अगस्त, 2010

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2010 पर दिनांक 19 अगस्त, 2010 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 19 सन् 2010 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :-

उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2010

(उत्तर प्रदेश अधिनियम संख्या 19 सन् 2010)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 का अग्रतर संशोधन करने के लिये
अधिनियम

भारत गणराज्य के इकसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2010 संक्षिप्त नाम
कहा जायेगा। और प्रारम्भ

(2) धारा 4 के खण्ड (ख) को दिनांक एक जनवरी, 2008 से प्रवृत्त हुआ सगझा
जायेगा तथा शेष उपबन्ध तुरन्त प्रवृत्त होंगे।

उत्तर प्रदेश
अधिनियम संख्या
5 सन् 2008 की
धारा 6-क का
संशोधन
धारा 13 का
संशोधन

2-उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008, जिसे आगे मूल अधिनियम कहा गया है, की धारा 6-क में, स्पष्टीकरण में से शब्द "या जांच चौकी पर तैनात" निकाल दिये जायेंगे।

3-मूल अधिनियम की धारा 13 में, उपधारा (1) में खण्ड (ड) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा अर्थात् :-

“(च) इस उपधारा में अन्तर्विष्ट किसी बात के प्रतिकूल होते हुए भी जहां क्रय किये गये माल का पुनर्विक्रय किया जाता है या ऐसे क्रय किये गये माल का प्रयोग या उपयोग करके निर्मित या प्रसंस्कृत माल का उस दर पर विक्रय किया जाता है, जो

(एक) पुनर्विक्रय की स्थिति में ऐसे माल के क्रय मूल्य से, या

(दो) निर्माण की स्थिति में लागत मूल्य से,

कम हो तो इनपुट टैक्स क्रेडिट की धनराशि का दावा और उसकी अनुमति, माल या निर्मित माल के विक्रय मूल्य पर संदेय कर की सीमा तक होगी।

धारा 17 का
संशोधन

4-मूल अधिनियम की धारा 17 में,

(क) उपधारा (3) में शब्द “प्रत्येक व्यवहारी” के स्थान पर शब्द “उपधारा (5) के उपबंधों के अधीन प्रत्येक व्यवहारी” रख दिये जायेंगे,

(ख) उपधारा (5) में खण्ड (क) में, विद्यमान प्रतिबन्धात्मक खण्ड के स्थान पर निम्नलिखित प्रतिबन्धात्मक खण्ड रख दिया जायेगा, अर्थात् :-

“प्रतिबन्ध यह है कि यदि परिसम्भाग में तैनात अपर कमिश्नर का यह समाधान हो जाता है कि व्यवहारी को निर्धारित अवधि में आवेदन पत्र प्रस्तुत करने से निवारित करने वाली ऐसी परिस्थितियां विद्यमान हैं तो वह विलम्ब को माफ कर सकता है और यथास्थिति रजिस्ट्रीकरण प्राधिकारी अथवा करनिर्धारक प्राधिकारी को निदेश दे सकता है कि वह इस अधिनियम तथा तदधीन बनाई गयी नियमावली के उपबंधों के अनुसार आवेदन पत्र पर कार्यवाही करें।

अग्रतर प्रतिबन्ध यह है कि विलम्ब क्षमा का आवेदन-पत्र तब तक ग्रहण नहीं किया जायेगा जब तक कि इसके साथ निम्नलिखित का प्रमाण-पत्र संलग्न न हो:-

(एक) विलम्ब अवधि के लिए 31 दिसम्बर, 2010 तक विलम्ब शुल्क प्रतिमाह पांच सौ रुपये अथवा इसके आंशिक भाग तथा 31 दिसम्बर, 2010 के पश्चात् प्रतिमाह एक हजार रुपये अथवा उसके आंशिक भाग का भुगतान;

(दो) प्रार्थना-पत्र जमा करने के दिनांक तक समस्त कर अवधियों की कर विवरणी का भरा जाना;

(तीन) इस अधिनियम के अधीन देय ब्याज के साथ-साथ खण्ड (दो) के अधीन कर विवरणी में शुद्ध कर का भुगतान;

परन्तु यह और भी कि इस खण्ड के अधीन आवेदक को सुनवाई का अवसर दिये बिना किसी आवेदन-पत्र को अस्वीकार नहीं किया जायेगा।”

धारा 24 का
संशोधन

5-मूल अधिनियम की धारा 24 में, उपधारा (7) का प्रतिबन्धात्मक खण्ड निकाल दिया जायेगा।

धारा 26 का
संशोधन

6-मूल अधिनियम की धारा 26 में द्वितीय प्रतिबन्धात्मक खण्ड के स्थान पर निम्नलिखित प्रतिबन्धात्मक खण्ड रख दिया जायेगा, अर्थात्:-

अग्रतर प्रतिबन्ध यह है कि रजिस्ट्रीकृत व्यवहारी से भिन्न व्यवहारी होते हुये यदि कोई व्यक्ति राज्य के बाहर से कोई कराधेय माल लाता है तो कर निर्धारक प्राधिकारी व्यवहारी, के ऐसे माल की प्रत्येक प्राप्ति का पृथक-पृथक कर निर्धारण कर सकता है।

7--मूल अधिनियम की धारा 28 में,

धारा 28 का संशोधन

(क) उपधारा (1) में, खण्ड (ख) में से उपखण्ड (छह) निकाल दिया जायेगा,

(ख) उपधारा (9) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्:-

"(9) इस अधिनियम में किसी बात के प्रतिकूल होते हुये भी, जहां कोई गैर रजिस्ट्रीकृत व्यवहारी, राज्य के बाहर से कोई कराधेय माल किसी कर निर्धारण वर्ष में एक से अधिक बार लाता है वहां प्रत्येक अवसर पर लाये गये माल के संबंध में उसी वर्ष के लिए पृथक-पृथक कर निर्धारण किया जा सकता है।"

8--मूल अधिनियम की धारा 48 में-

धारा 48 का संशोधन

(क) उपधारा (2) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात्:-

"(2) जहां उपधारा (1) में संदर्भित किसी अधिकारी के पास यह विश्वास करने का कारण हो कि किसी गाडी, जलवाहन, भवन या स्थान में पाये गये माल, किसी वास्तविक व्यवहारी के नहीं हैं अथवा माल ले जाने के संबंध में किसी वास्तविक व्यवहारी द्वारा जारी दस्तावेजों में मिथ्या विवरण है या यह कि यह संदेह हो कि ऐसे माल को किसी व्यवहारी ने अपने सामान्य व्यवसाय के क्रम में अनुरक्षित अपने लेखों, रजिस्ट्रों, व अन्य दस्तावेजों में उचित रूप से लेखाबद्ध नहीं किया है, वहां उसे ऐसे माल को अभिग्रहीत करने की शक्ति होगी और इस धारा के अवशेष उपबन्ध ऐसे अभिग्रहण के संबंध में यथा आवश्यक परिवर्तन सहित लागू होंगे।"

(ख) उपधारा (5) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात् :-

"(5) यदि ऐसे प्राधिकारी का, यथा स्थिति, व्यवहारी या प्रभारी व्यक्ति के स्पष्टीकरण, यदि कोई हो, पर विचार करने और उसे सुनवाई का अवसर देने के पश्चात् यह समाधान हो जाता है कि उक्त माल को उपधारा (1) में संदर्भित लेखों, रजिस्ट्रों और अन्य दस्तावेजों में नहीं दर्शाया गया है या उक्त माल किसी वास्तविक व्यवहारी का नहीं है या किसी व्यवहारी द्वारा समुचित रूप से लेखाबद्ध नहीं किया गया है या माल ले जाने के संबंध में किसी वास्तविक व्यवहारी द्वारा जारी दस्तावेजों में मिथ्या विवरण है या स्थानीय बाजार क्षेत्र जहां उक्त संव्यवहार हुआ है, में सुसंगत समय पर प्रचलित माल के मूल्य से करापवंचन के आशय से पचास प्रतिशत की सीमा से अधिक के माल का अवमूल्यन हुआ है तो वह ऐसे माल के मूल्य के चालीस प्रतिशत से अनधिक, जैसा वह उचित समझे, का अर्धदण्ड अधिरोपित करते हुये आदेश पारित करेगा।"

9--मूल अधिनियम की धारा 54 में उपधारा (1) की तालिका में क्रमांक 1 की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां स्तम्भवार रख दी जायेगी, अर्थात् :-

धारा 54 का संशोधन

(1)	(2)	(3)
1	व्यवहारी युक्तियुक्त कारण के बिना निम्नलिखित के लिए विफल हो गया है :-	
	(क) किसी कर अवधि के लिए देय कर को विहित या बढ़ायी गयी अवधि के अन्तर्गत जमा करना;	शुद्ध संदेय कर का 20 प्रतिशत
	(ख) किसी कर अवधि के लिए विहित रीति से कर विवरणी जमा करना;	दो हजार रुपये

10--मूल अधिनियम की धारा 57 में, उपधारा (12) के खण्ड (क) में उपखण्ड (एक) के स्थान पर निम्नलिखित उपखण्ड रख दिया जायेगा अर्थात्:-

धारा 57 का संशोधन

"(एक) जहां ऐसे आदेश में, जो स्थगन के लिए अपीलार्थी की प्रार्थना पर पारित आदेश न हो, विवादित कर, शुल्क या शास्ति की धनराशि दो लाख रुपये या समय-समय पर राज्य सरकार द्वारा अवधारित ऐसी धनराशि तीन लाख रुपये से अनधिक हो, से अधिक हो, दो सदस्यों की न्यायपीठ द्वारा।"

उद्देश्य और कारण

माल के विक्रय अथवा क्रय पर कर के उद्ग्रहण एवं संग्रहण की व्यवस्था करने के लिए उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 को अधिनियमित किया गया है। उत्तर प्रदेश मूल्य संवर्धित कर (तृतीय संशोधन) अधिनियम, 2009 (उत्तर प्रदेश अधिनियम संख्या 22, सन् 2009) द्वारा जाँच चौकियों तथा नाकों की स्थापना से सम्बन्धित उपबन्धों को समाप्त करने के सम्बन्ध में अनुवर्ती संशोधन करने और व्यवहारियों द्वारा राज्य सरकार के संज्ञान में लायी गयी कतिपय कठिनाइयों को दूर करने और राज्य के राजस्व के हित में कतिपय उपबन्ध करने की दृष्टि से यह विनिश्चय किया गया है कि मुख्यतः निम्नलिखित व्यवस्था करने के लिये उक्त अधिनियम को संशोधित किया जाय:-

(क) जाँच चौकियों को समाप्त करने से सम्बन्धित अनुवर्ती संशोधन करना;

(ख) पूर्ववर्ती अधिनियम के अधीन रजिस्ट्रीकृत व्यवहारी द्वारा रजिस्ट्रीकरण प्रमाण-पत्र के विधिमान्यकरण और निर्गमन के लिये आवेदन करने में विलम्ब को माफ करने के लिए अपर कमिश्नर को सशक्त करना;

(ग) एकल पीठ द्वारा किसी अपर कमिश्नर (अपील) के आदेश के विरुद्ध दो लाख रुपये तक की विवादग्रस्त धनराशि की अपील की सुनवायी किया जाना;

(घ) ऐसे मामलों में जहाँ क्रय किये गये माल का पुनर्विक्रय किया जाता है या ऐसे क्रय किये गये माल का प्रयोग या उपयोग करके विनिर्मित या प्रसंस्कृत माल का विक्रय, क्रय मूल्य अथवा लागत मूल्य से निम्नतर मूल्य पर किया जाता है, वहाँ माल अथवा विनिर्मित माल के विक्रय मूल्य पर संदेय कर की सीमा तक इनपुट टैक्स क्रेडिट को सीमित करना;

(ङ) मिथ्या विवरण युक्त माल को साथ-साथ ले जाने के सम्बन्ध में अभिग्रहण और शास्ति।

तदनुसार उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2010 पुरःस्थापित किया जाता है।

आज्ञा से,
के०के० शर्मा,
प्रमुख सचिव।

No. 1101(2)/LXXIX-V-1-10-1(Ka)18-10

Dated Lucknow, August 20, 2010

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the **Uttar Pradesh Mulya Samvardhit Kar (Sanshodhan) Adhiniyam, 2010** (Uttar Pradesh Adhiniyam Sankhya 19 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 19, 2010 :-

THE UTTAR PRADESH VALUE ADDED TAX (AMENDMENT) ACT, 2010

(U.P. ACT NO. 19 OF 2010)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

Further to amend the Uttar Pradesh Value Added Tax Act, 2008.

IT IS HEREBY enacted in Sixty-first Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Value Added Tax (Amendment) Act, 2010.

(2) Clause (b) of section 4 shall be deemed to have come into force on January 1, 2008 and remaining provisions shall come into force at once.

2. In section 6-A of the Uttar Pradesh Value Added Tax Act, 2008 hereinafter referred to as the principal Act, in the Explanation the words "or posted at the check post" shall be omitted.

Amendment of section 6-A of U.P. Act no. 5 of 2008

3. In section 13 of the principal Act, in sub-section (1) after clause (c) the following clause shall be inserted, namely:--

Amendment of section 13

“(f) Notwithstanding anything to the contrary contained in this sub-section where goods purchased are resold or goods manufactured or processed by using or utilizing such purchased goods are sold, at the price which is lower than

(i) purchase price of such goods in case of resale; or

(ii) cost price in case of manufacture.

the amount of input tax credit shall be claimed and be allowed to the extent of tax payable on the sale value of goods or manufactured goods”

4. In section 17 of the principal Act.

Amendment of section 17

(a) in sub-section (3) for the words “Every dealer” the words “Subject to the provisions of sub-section (5), every dealer” shall be substituted;

(b) in sub-section (5) in clause (a), for the existing proviso, the following proviso shall be substituted, namely:--

“Provided that if the Additional Commissioner posted in zone is satisfied that circumstances exist preventing the dealer to submit the Application within the stipulated period, he may condone the delay and direct the registering authority or assessing authority, as the case may be, to process the application in accordance with the provisions of this Act and rules framed thereunder:

Provided further that no application for condoning the delay shall be entertained unless it is accompanied with the proof of -

(i) payment of late fees of rupees five hundred per month or part thereof up to December 31, 2010 and rupees one thousand per month or part thereof after December 31, 2010, for the period of delay;

(ii) filing of tax returns of all tax periods upto the date of submitting application; and

(iii) payment of net tax along with interest due under this Act in tax return under clause (ii);

Provided also that no application under this clause shall be rejected without giving opportunity to the applicant of being heard.”

5. In section 24 of the principal Act, in sub-section (7) the proviso shall be omitted

Amendment of section 24

6. In section 26 of the principal Act for second proviso the following proviso shall be substituted, namely :-

Amendment of section 26

“Provided further that in case of person who being a dealer other than a registered dealer brings any taxable goods from outside the State, the assessing authority may make separate assessments for each receipt of such goods by the dealer.”

Amendment of
section 28

7. In section 28 of the principal Act,—

(a) in sub-section (1), in clause (b) sub-clause (vi) shall be omitted;

(b) for sub-section (9) the following sub-section shall be *substituted*, namely :

“(9) Notwithstanding anything to the contrary in any other provision of this Act, where an unregistered dealer brings any taxable goods from outside the State more than once during an assessment year, separate assessment relating to goods brought on each occasion may be the same assessment year.”

Amendment of
section 48

8. In section 48 of the principal Act,—

(a) for sub-section (2) the following sub-section shall be substituted, namely :-

“(2) Where any officer referred to in sub-section (1) has reason to believe that the goods found in any vehicle, vessel, building or place are not traced to any bonafide dealer or the documents issued by a bonafide dealer with respect to the accompanying goods contains wrong particulars or that it is doubtful if such goods are properly accounted for by any dealer in his accounts, registers or other documents, maintained in the ordinary course of his business, he shall have power to seize such goods and the remaining provisions of this section shall *mutatis mutandis* apply in relation to such seizure.”

(b) for sub-section (5) following sub-section shall be *substituted*, namely :-

“(5) If such authority, after taking into consideration the explanation, if any, of the dealer or, as the case may be, the person in charge and after giving him an opportunity of being heard, is satisfied that the said goods were omitted from being shown in the accounts, registers and other documents referred to in sub-section (1) or not traced to any bonafide dealer or not properly accounted for by any dealer or the documents issued by a bonafide dealer with respect to the accompanying goods contained wrong particulars or the goods are undervalued to the extent of more than fifty percent of the value of goods prevalent at the relevant time in the local market area where the said transaction had taken place, with intention to evade payment of tax, it shall pass an order imposing a penalty not exceeding forty per cent of the value of such goods as it seems fit.”

Amendment of
section 54

9. In section 54 of the principal Act, in sub-section (1), in the table for entries at serial no. 1 the following entries shall columnwise be *substituted*, namely :-

1	(2)	(3)
1.	The dealer has without reasonable cause failed,—	
	(a) to deposit the tax due for any tax period within the prescribed or extended time;	20% of net tax payable
	() to submit the tax return for any tax period in the prescribed manner.	rupees Two thousand

10. In section 57 of the principal Act, in sub-section (12), in clause (a) for the sub-section(i) the following sub-clause shall be *substituted*, namely :—

Amendment of section 57

“(i) by a bench of two members, where in such Order, not being an Order passed on the application of the appellant for stay, the amount of tax, fee or penalty in dispute exceeds two lakh rupees or such amount not exceeding three lakh rupees as may be determined by the State Government from time to time.”

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Value Added Tax Act, 2008 has been enacted to provide for levy and collection of tax on sale or purchase of goods. With a view to making a consequential amendment with respect to the omission of the provisions relating to the establishment of check-posts and barriers by the Uttar Pradesh Value Added Tax (Third Amendment) Act, 2009 (U.P. Act no. 22 of 2009) and for removing certain difficulties brought to the notice of the State Government by the dealers and making certain provisions in the interest of revenue of the State, it has been decided to amend the said Act mainly to provide for:-

- (a) making consequential amendments relating to the abolition of check-posts;
- (b) empowering the Additional Commissioner to condone the delay in making an application for validation and issue of registration certificate by the dealer registered under the erstwhile Act;
- (c) hearing of appeal against the Order of an Additional Commissioner (Appeal) by a single bench upto the disputed amount of two lakh rupees;
- (d) limiting the input tax credit to the extent of tax payable on the sale value of goods or manufactured goods in cases where goods purchased are resold or goods manufactured or processed by using or utilising such purchased goods are sold at the price lower than purchase price or cost price;
- (e) seizure and penalty with respect to the accompanying goods containing wrong particulars.

The Uttar Pradesh Value Added Tax (Amendment) Bill, 2010 is introduced accordingly.

By order,
K.K. SHARMA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए० पी० 393 राजपत्र (हि०)-2010-(889)-599 प्रतियां (कम्प्यूटर/टी०/आफसेट)।
पी०एस०यू०पी०-ए० पी० 96 सा० विधायी-2010-(890)-850 प्रतियां (कम्प्यूटर/टी०/आफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, बृहस्पतिवार, 26 सितम्बर, 2013

आश्विन 4, 1935 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग-1

संख्या 1039/79-वि-1-13-1(क)16-2013

लखनऊ, 26 सितम्बर, 2013

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2013 पर दिनांक 25 सितम्बर, 2013 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 18 सन् 2013 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2013

(उत्तर प्रदेश अधिनियम संख्या 18 सन् 2013)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के चौसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2013 कहा संक्षिप्त नाम जायेगा।

उत्तर प्रदेश
अधिनियम
संख्या 5 सन्
2008 की धारा
13 का संशोधन

2--उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008, जिसे आगे मूल अधिनियम कहा गया है, की धारा 13 में, उपधारा (1) में, खण्ड (क) में, सारणी में, क्रम संख्या-3 पर दी गयी प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियाँ स्तम्भवार रख दी जायेंगी, अर्थात् :-

क्रम संख्या	शर्त	इनपुट टैक्स क्रेडिट की धनराशि की सीमा
(1)	(2)	(3)
3	यदि क्रय किये गये माल,— (एक) विक्रय के परिणाम से भिन्न राज्य के बाहर अन्तरित या पारेषित किये जाएं; या (दो) गैर-वैट माल के सिवाय किसी कराधेय माल के विनिर्माण में प्रयोग किए जायें और, ऐसे विनिर्मित माल को, विक्रय के परिणाम से भिन्न, राज्य के बाहर अन्तरित या पारेषित किया जाए;	इनपुट टैक्स की आंशिक धनराशि जो केन्द्रीय विक्रयकर अधिनियम, 1956 की धारा 8 की उपधारा (1) के अधीन विहित दर से अधिक है, जिस पर व्यवहारी ने रजिस्ट्रीकृत विक्रेता व्यवहारी या राज्य सरकार को कर का भुगतान किया है।

धारा 20 का संशोधन

3—मूल अधिनियम की धारा 20 में, उपधारा (5) के स्थान पर निम्नलिखित उपधारा रख दी जाएगी, अर्थात् :-

“(5) प्रत्येक व्यवहारी जिसके पास आयकर अधिनियम, 1961 के अधीन आवंटित स्थायी खाता संख्या हो, यथास्थिति, आवर्त और कर की प्रत्येक मासिक या त्रैमासिक विवरणी पर ऐसी संख्या का उल्लेख करेगा और इस अधिनियम के अधीन किसी प्राधिकारी द्वारा जब भी माँग की जाए, ऐसी संख्या को प्रस्तुत करेगा।”

धारा 21 का संशोधन

4—मूल अधिनियम की धारा 21 में, उपधारा (7) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जाएगी, अर्थात् :-

“(7-क) उपधारा (4), (6) तथा (7) में अंतर्विष्ट किसी प्रतिकूल तथ्य के होते हुये भी, कमिश्नर उस वेबसाइट को विज्ञापित कर सकते हैं जिसमें उपधारा (4) में निर्दिष्ट ट्रांसपोर्ट मेमो में निहित किये जाने वाले विहित विवरण को उनके द्वारा विज्ञापित की जाने वाली किसी विनिर्दिष्ट श्रेणी की वस्तुओं या किसी विनिर्दिष्ट श्रेणी के व्यवहारियों या किसी विनिर्दिष्ट श्रेणी के संव्यवहारों के प्रतिफलन के परिप्रेक्ष्य में प्रविष्ट किया जायेगा। यदि कमिश्नर ऐसी वेबसाइट को विज्ञापित करता है, तो पंजीकृत व्यापारी, जो कमिश्नर द्वारा यथा विज्ञापित किसी वस्तु या किसी श्रेणी की वस्तुओं का पारेषण या वितरण करता है, विहित विवरण की विज्ञापित वेबसाइट में प्रविष्ट करेगा और वेबसाइट में ऐसे विवरणों के प्रविष्ट किये जाने का प्रमाण कमिश्नर द्वारा विहित रीति से ऐसी वस्तुओं के परिवहन के समय ऐसी वस्तुओं के साथ ले जाया जायेगा।”

धारा 24 का संशोधन

5—मूल अधिनियम की धारा 24 में, उपधारा (7) के स्थान पर निम्नलिखित उपधारा रख दी जाएगी, अर्थात् :-

“(7) कर भुगतान के लिये ऐसा दायी व्यवहारी जिसने किसी आंशिक निर्धारण वर्ष के दौरान कारोबार किया हो सहित प्रत्येक व्यवहारी, यथास्थिति, ऐसे निर्धारण वर्ष या ऐसे आंशिक निर्धारण वर्ष के लिये, समेकित विवरणों के अनुलग्नक ऐसे समय के भीतर और ऐसे प्रपत्र और रीति में, जैसा कि निर्धारित किया जाए, प्रस्तुत करेगा।

स्पष्टीकरण :- इस अधिनियम के प्रयोजन हेतु शब्द “समेकित विवरणों के अनुलग्नक” का तात्पर्य ऐसे अनुलग्नक से होगा जिसमें क्रय और विक्रय तथा करदेयता की गणना व्यवहारी द्वारा संबंधित कर निर्धारण वर्ष के लिये स्वीकार की गयी क्रय और विक्रय के विवरणों में समाहित हो तथा जिसमें व्यवहारी द्वारा उस कर निर्धारण वर्ष के लिये किये गये इनपुट टैक्स क्रेडिट के दावे तथा ऐसे व्यवहारी द्वारा स्वयं या उसके लिये जमा किये गये कर के विवरण एवं ऐसे अन्य विवरण जो विहित किये जायें समाहित हों।”

6-मूल अधिनियम की धारा 25 में उपधारा (2) के स्थान पर निम्नलिखित उपधारा रख दी जाएगी, अर्थात् :-

धारा 25 का संशोधन

"(2) व्यवहारी द्वारा समेकित विवरणों के अनुलग्नक प्रस्तुत करने के पश्चात् और जहाँ व्यवहारी द्वारा ऐसे अनुलग्नक कर निर्धारक प्राधिकारी द्वारा निर्धारित समय के भीतर या बढ़ाए गये समय के भीतर प्रस्तुत न किया गया हो, वहाँ ऐसे समय की समाप्ति के पश्चात् किसी कर निर्धारण वर्ष की किसी कर अवधि के लिये उपधारा (1) के अधीन कर निर्धारण का कोई अनन्तिम आदेश नहीं दिया जाएगा।"

7-मूल अधिनियम की धारा 27 के स्थान पर, निम्नलिखित धारा रख दी जाएगी, अर्थात् :-

धारा 27 का संशोधन

"27(1) धारा 28 के उपबन्धों के अधीन रहते हुये प्रत्येक ऐसे व्यवहारी, जिसने अन्तिम कर अवधि की विवरणी तथा समेकित विवरणों के अनुलग्नक विहित प्रपत्र और रीति में दाखिल कर दी है, के सम्बन्ध में यह समझा जाएगा कि उसका स्व कर निर्धारण कर की ऐसी धनराशि तक हो चुका है जो, यथास्थिति, प्रकटित क्रय या विक्रय या दोनों के आवर्त पर स्वीकृत रूप से देय हो और इनपुट टैक्स क्रेडिट की ऐसी धनराशि तक हो चुका है जिसे ऐसे अनुलग्नकों में अनुमन्य प्रदर्शित किया गया है।

(2) इस अधिनियम और तदधीन बनायी गयी नियमावली के अधीन सभी प्रयोजनों के लिये,-

(क) व्यवहारी द्वारा प्रस्तुत किये गये समेकित विवरणों के अनुलग्नक को कर निर्धारण आदेश समझा जायेगा और ऐसे अनुलग्नक में प्रकटित तथ्यों या उल्लिखित अंकों को ऐसे कर निर्धारण आदेश का भाग समझा जाएगा; और

(ख) कर निर्धारण वर्ष, जिसमें समेकित विवरणों के अनुलग्नक दाखिल करने का निर्धारित दिनांक पड़ता है, के उत्तरवर्ती कर निर्धारण वर्ष के अन्तिम दिनांक को ऐसे कर निर्धारण आदेश का दिनांक समझा जाएगा।"

8-मूल अधिनियम की धारा 28 में,-

धारा 28 का संशोधन

(क) उपधारा (1) में, खण्ड (ख) में,-

(एक) उपखण्ड (एक) के स्थान पर निम्नलिखित उपखण्ड रख दिया जाएगा,

अर्थात् :-

"(एक) ऐसा व्यवहारी जिसने आवर्त और कर के समेकित विवरणों के अनुलग्नक या संशोधित समेकित विवरणों के अनुलग्नक को निर्धारित या बढ़ायी गयी अवधि के भीतर प्रस्तुत न किया हो; या ऐसे समेकित विवरणों के अनुलग्नक में दोषपूर्ण या गलत विवरण निहित है या करमुक्त अथवा कर की दर में कमी के लिये संबंधित घोषणापत्र या प्रमाण-पत्र संलग्न नहीं किये गये हैं, या"

(दो) उपखण्ड (चार) के स्थान पर निम्नलिखित उपखण्ड रख दिया जाएगा, अर्थात् :-

"(चार) ऐसा व्यवहारी जिसके मामले में अभिलेखों में उपलब्ध सामग्री के आधार पर, यदि कर निर्धारण अधिकारी का यह समाधान हो जाता है कि समेकित विवरणों के अनुलग्नक में व्यवहारी द्वारा प्रदर्शित देय कर की धनराशि प्रत्यय योग्य नहीं है अथवा इन अनुलग्नकों में देय कर व्यवहारी द्वारा जमा नहीं किया गया है या इनपुट टैक्स क्रेडिट की दावाकृत धनराशि दोषपूर्ण है या देय कर की प्रदर्शित धनराशि गलत है, या"

(ख) उपधारा (3) में खण्ड (एक) के स्थान पर निम्नलिखित उपखण्ड रख दिया जाएगा अर्थात् :-

"(एक) से अपेक्षा की जाएगी कि वह समेकित विवरणों के अनुलग्नक, यदि उसने ऐसे अनुलग्नक प्रस्तुत नहीं किये हैं, प्रस्तुत कर दें,"

(ग) उपधारा (11) के स्थान पर निम्नलिखित उपधारा रख दी जाएगी, अर्थात् :-

"(11) उपधारा (9) के अधीन व्यवहारियों से समेकित विवरणों के अनुलग्नक प्रस्तुत करने की अपेक्षा नहीं की जाएगी और ऐसे व्यवहारियों के मामलों में, कर निर्धारण वर्ष की समाप्ति के पूर्व ही उपधारा (9) के अधीन कर निर्धारण किया जा सकता है।"

धारा 40 का
संशोधन

9—मूल अधिनियम की धारा 40 में, उपधारा (5) में खण्ड (क) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :-

“(क) ने न तो समस्त कर अवधियों के लिये आवर्त और कर की विवरणी प्रस्तुत की हो और न ही निर्धारण वर्ष, जिसमें विक्रय किया गया, के लिये समेकित विवरणों के अनुलग्नक प्रस्तुत किये हों, और”

धारा 44 का
संशोधन

10—मूल अधिनियम की धारा 44 में,—

(क) उपधारा (1) के स्थान पर निम्नलिखित उपधारा रख दी जाएगी, अर्थात् :-

“(1) व्यवहारी या व्यवहारियों के वर्ग द्वारा दाखिल किये गये विवरण-पत्र या विवरण-पत्रों तथा समेकित विवरणों के अनुलग्नक की सत्यता का परीक्षण करने के उद्देश्य से तथा व्यवहारी या व्यवहारियों के वर्ग द्वारा इनपुट टैक्स क्रेडिट सहित विभिन्न दावों की स्वीकृति की सत्यता प्रमाणित करने हेतु उतनी संख्या के व्यवहारियों, जितना विहित किया जाये, की कर सम्परीक्षा की जायेगी।”

(ख) उपधारा (3) में, शब्द तथा अंक “उपधारा (1)” के स्थान पर शब्द तथा अंक “उपधारा (2)” रख दिये जायेंगे।

धारा 50 का
संशोधन

11—मूल अधिनियम की धारा 50 में,—

(क) उपधारा (1) में, विद्यमान परन्तुक के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जाएगा, अर्थात् :-

“अग्रतर प्रतिबन्ध यह है कि कमिश्नर उस वेबसाइट को विज्ञापित कर सकते हैं जिसमें उपधारा (1) में निर्दिष्ट घोषणा पत्र में निहित किये जाने वाले विहित विवरण को उनके द्वारा विज्ञापित की जाने वाली किसी विनिर्दिष्ट श्रेणी की वस्तुओं या किसी विनिर्दिष्ट श्रेणी के व्यवहारियों या किसी विनिर्दिष्ट श्रेणी के संव्यवहारों के प्रतिफलन के परिप्रेक्ष्य में प्रविष्ट किया जाएगा। यदि कमिश्नर ऐसी वेबसाइट को विज्ञापित करता है तो उन वस्तुओं, जिनका परिवहन किसी वाहन के द्वारा किया जाता है, का स्वामी या प्रभारी विहित विवरण को विज्ञापित वेबसाइट में प्रविष्ट करेगा और ऐसे वेबसाइट में विवरणों के प्रविष्ट किये जाने का प्रमाण कमिश्नर द्वारा विहित रीति से इस धारा के अन्तर्गत तलाशी या निरीक्षण करने वाले अधिकारी के समक्ष प्रस्तुत करेगा।”

(ख) उपधारा (3) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जाएगी, अर्थात् :-

“(3-क) उपधारा (2) या उपधारा (3) में अंतर्विष्ट किसी प्रतिकूल तथ्य के होते हुए भी, जहाँ किसी वाहन द्वारा परिवहन की जा रही वस्तुओं का स्वामी या प्रभारी उपर्युक्त विवरणों को विज्ञापित वेबसाइट में प्रविष्ट कर देता है तथा ऐसे वेबसाइट में इस प्रकार प्रविष्ट किये जाने का प्रमाण इस धारा के अधीन तलाशी या निरीक्षण करने वाले अधिकारी के समक्ष कमिश्नर द्वारा विहित रीति से प्रस्तुत कर देता है, वहाँ ऐसा अधिकारी उपधारा (4) में अंतर्विष्ट उपबन्धों के अधीन ऐसे वाहन को जाने की अनुमति प्रदान कर सकता है।”

धारा 51 का
संशोधन

12—मूल अधिनियम की धारा 51 में,—

(क) उपधारा (1) में, विद्यमान परन्तुक के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जाएगा, अर्थात् :-

“अग्रतर प्रतिबन्ध यह है कि कमिश्नर उस वेबसाइट को विज्ञापित कर सकते हैं जिसमें उपधारा (1) में निर्दिष्ट घोषणापत्र में निहित किये जाने वाले विहित विवरण को उनके द्वारा विज्ञापित की जाने वाली किसी विनिर्दिष्ट श्रेणी की वस्तुओं या किसी विनिर्दिष्ट श्रेणी के व्यवहारियों या किसी विनिर्दिष्ट श्रेणी के संव्यवहारों के प्रतिफलन के परिप्रेक्ष्य में प्रविष्ट किया जाएगा। यदि कमिश्नर ऐसी वेबसाइट को विज्ञापित करता है, तो उन वस्तुओं जिनका परिवहन रेल, वायुमार्ग, डाक, नदी या रज्जु मार्ग के द्वारा किया जाता है, का स्वामी या प्रभारी उपर्युक्त विवरण को विज्ञापित वेबसाइट में प्रविष्ट करेगा और ऐसे वेबसाइट में विवरणों के प्रविष्ट किए जाने का प्रमाण कमिश्नर द्वारा विहित रीति से इस धारा के अन्तर्गत तलाशी या निरीक्षण करने वाले अधिकारी के समक्ष प्रस्तुत करेगा।”

(ख) उपधारा (3) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जाएगी, अर्थात् :-

“(3-क) उपधारा (2) या उपधारा (3) में अंतर्विष्ट किसी प्रतिकूल तथ्य के होते हुए भी, जहाँ रेल, वायुमार्ग, डाक, नदी या रज्जु मार्ग के द्वारा परिवहन की जा रही वस्तुओं का स्वामी या प्रभारी उपर्युक्त विवरणों को विज्ञापित वेबसाइट में प्रविष्ट कर देता है तथा ऐसे वेबसाइट में विवरणों के प्रविष्ट किये जाने का प्रमाण इस धारा के अधीन तलाशी या निरीक्षण करने वाले अधिकारी के समक्ष कमिश्नर द्वारा विहित रीति से प्रस्तुत कर देता है वहाँ ऐसा अधिकारी उपधारा (4) में अंतर्विष्ट उपबन्धों के अधीन ऐसे वाहन को जाने की अनुमति प्रदान कर सकता है।”

13-मूल अधिनियम में धारा 58 के उपरान्त निम्नलिखित धारा बढ़ा दी जाएगी,

नई धारा 58-क का बढ़ाया जाना

अर्थात् :-

“58-क (1) कमिश्नर राज्य सरकार के अनुमोदन से समय-समय पर इस अधिनियम के

अपील या अधीन वाणिज्य कर प्राधिकारियों द्वारा धारा 57 के अधीन अपील या पुनरीक्षण दायर धारा 58 के अधीन पुनरीक्षण दायर करने को विनियमित करने के किये जाने की प्रयोजनार्थ मौद्रिक सीमा नियत करने के सम्बन्ध में आदेश, अनुदेश मौद्रिक सीमा या निर्देश इस अधिनियम के अधीन प्राधिकारियों को निर्गत कर सकते हैं।

(2) जहाँ किसी वाणिज्य कर प्राधिकारी ने उपधारा (1) के अधीन निर्गत आदेशों, अनुदेशों या निर्देशों के अनुसरण में किसी कर निर्धारण वर्ष के लिये किसी निर्धारिती के मामले में किसी बिन्दु पर धारा 57 के अधीन कोई अपील या धारा 58 के अधीन पुनरीक्षण दायर नहीं किया है वहाँ यह ऐसे प्राधिकारी को उक्त बिन्दु पर धारा 57 के अधीन कोई अपील या धारा 58 के अधीन पुनरीक्षण हेतु निम्नलिखित के मामले में बाधित नहीं करेगा:-

(क) किसी अन्य कर निर्धारण वर्ष हेतु उसी निर्धारिती के मामले में, या

(ख) उसी अथवा अन्य कर निर्धारण वर्ष हेतु किसी अन्य निर्धारिती के मामले में।

(3) इस तथ्य के होते हुये भी कि किसी वाणिज्य कर प्राधिकारी द्वारा उपधारा (1) के अधीन निर्गत आदेशों या अनुदेशों या निर्देशों के अनुसरण में धारा 57 के अधीन कोई अपील या धारा 58 के अधीन पुनरीक्षण दायर नहीं किया गया है, किसी निर्धारिती, जो ऐसी धारा 57 के अधीन किसी अपील या धारा 58 के अधीन पुनरीक्षण की पार्टी है, के लिए विधिसम्मत नहीं होगा कि वह यह प्रतिवाद कर सके कि वाणिज्य कर प्राधिकारी ने धारा 57 के अधीन कोई अपील या धारा 58 के अधीन पुनरीक्षण दायर न करने के कारण निर्णय में विवादित बिन्दु को स्वीकार कर लिया है।

(4) ऐसी अपील या पुनरीक्षण की सुनवाई करने वाला अधिकरण या उच्च न्यायालय उपधारा(1) के अधीन निर्गत आदेश, अनुदेश या निर्देश तथा उन परिस्थितियों का, जिनके अन्तर्गत किसी वाद के संबंध में धारा 57 के अधीन ऐसी अपील या धारा 58 के अधीन ऐसा पुनरीक्षण दायर किया गया है अथवा दायर नहीं किया गया है, का ध्यान रखेंगे।”

उद्देश्य और कारण

उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 (उ० प्र० अधिनियम संख्या 5 सन् 2008) को राज्य में माल के विक्रय या क्रय पर कर के उद्ग्रहण और संग्रह के लिये मूल्य संवर्धित कर प्रणाली प्रारम्भ करने हेतु उपबंधित करने के लिये अधिनियमित किया गया है। औद्योगिक विकास विभाग ने वर्ष 2012 में प्रदेश की अवस्थापना एवं औद्योगिक निवेश नीति घोषित की थी। उक्त नीति के प्रस्तर 5.2.4 एवं 3.1.4.1 उक्त अधिनियम से सम्बन्धित हैं तथा उनके क्रियान्वयन के लिये उक्त अधिनियम में उनके संशोधन की आवश्यकता है। उक्त नीति के क्रियान्वयन के उद्देश्य से यह विनिश्चय किया गया कि उक्त अधिनियम की धारा 13, 20, 24, 25, 27, 28, 40 एवं 44 को संशोधित किया जाय। यह भी विनिश्चय किया गया कि राज्य के भीतर परिवहन मेमो के साथ माल का परिवहन एवं घोषणा प्रपत्र के साथ राज्य में माल का आयात और सुगम बनाने के लिये उक्त अधिनियम की धारा 21, 50 एवं 51 को संशोधित किया जाय तथा अपील या पुनरीक्षण दायर किये जाने के लिये मौद्रिक सीमा नियत करने का प्राविधान करने के लिये नई धारा 58-क बढ़ा दी जाय।

2-उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2013 तदनुसार पुरःस्थापित किया जाता है।

आज्ञा से,

एस० के० पाण्डेय,

प्रमुख सचिव।

No. 1039(2)/LXXIX-V-1-13-1(ka)16-2013

Dated Lucknow, September 26, 2013

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to publish the following English translation of the Uttar Pradesh Mulya Samvardhit Kar (Sansodhan) Adhiniyam, 2013 (Uttar Pradesh Adhiniyam Sankhya 18 of 2013) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 25, 2013.

THE UTTAR PRADESH VALUE ADDED TAX (AMENDMENT) ACT, 2013

(U.P. ACT NO. 18 OF 2013)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Value Added Tax Act, 2008.

IT IS HEREBY enacted in the Sixty-fourth Year of the Republic of India as follows:-

Short title

1. This Act may be called the Uttar Pradesh Value Added Tax (Amendment) Act, 2013.

Amendment of section 13 of U.P. Act no. 5 of 2008

2. In section 13 of the Uttar Pradesh Value Added Tax Act, 2008 hereinafter referred to as the principal Act, in sub-section (1), in clause (a), in the Table for the entries at serial no. 3 the following entries shall columnwise be substituted, namely:-

Serial No.	Conditions	Extent of amount of input tax credit
(1)	(2)	(3)
3	If purchased goods are, - (i) transferred or consigned outside the State otherwise than as a result of a sale; or (ii) used in manufacture of any taxable goods except non-vat goods and such manufactured goods are transferred or consigned outside the State otherwise than as a result of a sale.	Partial amount of input tax, which is in excess of rate prescribed under sub-section (1) of section 8 of the Central Sales Tax Act, 1956 of the purchase price on which the dealer has paid tax either to the registered selling dealer or to the State Government.

Amendment of section 20

3. In section 20 of the principal Act, for sub-section (5) the following sub-section shall be substituted, namely: -

"(5) Every dealer who possesses Permanent Account Number allotted under the Income Tax Act, 1961, shall mention such number on every monthly or quarterly return as the case may be, of turnover and tax and shall furnish such number whenever required by any authority under this Act."

Amendment of section 21

4. In section 21 of the principal Act, after sub-section (7) the following sub-section shall be inserted, namely:-

"(7-A) Notwithstanding anything to the contrary contained in sub-sections (4), (6) and (7) the Commissioner may notify the website in which the particulars prescribed to be contained in the transport memo referred to in sub-section (4) shall be entered in respect of any specified class of goods or any specified class of dealers or as a result of any specified class of transaction to be notified by him. If the commissioner notifies the website, the registered dealer who consigns or delivers any goods or class of goods as notified by the Commissioner, shall enter the prescribed particulars in the notified website and the proof of entering such particulars in the website shall accompany the goods during journey of goods, in the manner prescribed by the Commissioner."

5. In section 24 of the principal Act for sub-section (7) the following sub-section shall be substituted, namely : -

Amendment of section 24

(7) Every taxable dealer, including a dealer who has carried on business during part of an assessment year, shall, for such assessment year or part thereof as the case may be, submit Annexures of Consolidated Details within such time and in such form and manner as may be prescribed.

Explanation:- For the purposes of this Act the words "Annexures of Consolidated Details" shall mean the Annexures containing the details of purchases and sales and computation of liability of tax in respect of such purchases and sales as admitted by the dealer for the related assessment year and shall also embody the details of input tax credit claimed by the dealer and amount deposited as tax by and on behalf of such dealer during the corresponding assessment year and such other particulars as may be prescribed."

6. In section 25 of the principal Act for sub-section (2) the following sub-section shall be substituted, namely : -

Amendment of section 25

(2) No provisional order of assessment under sub-section (1) for any tax period of an assessment year, shall be made after the dealer has submitted Annexures of Consolidated Details and where such Annexures have not been submitted by the dealer after expiration of the time prescribed or extended by the assessing authority, for submission of such Annexures."

7. For section 27 of the principal Act the following section shall be substituted, namely : -

Amendment of section 27

"27(1) Subject to provisions of section 28, every dealer, who has submitted the return of last tax period as well as the prescribed Annexures of Consolidated Details in the prescribed form and manner, shall be deemed to have been assessed to an amount of tax admittedly payable on the turnover of purchase or sale or both, as the case may be, disclosed in such Annexures and to an amount of input tax credit shown admissible in such Annexures.

(2) For all purposes under this Act and rules made thereunder

(a) Annexures of Consolidated Details submitted by a dealer, shall be deemed to be an assessment order and facts disclosed or figures mentioned in such Annexures shall be deemed part of such assessment order; and

(b) last date of the assessment year succeeding the assessment year in which the date prescribed for submission of such Annexures of Consolidated Details falls, shall be deemed to be the date of such assessment order."

8. In section 28 of the principal Act,-

Amendment of section 28

(a) in sub-section (1), in clause (b),-

(i) for sub-clause (i) the following sub-clause shall be substituted, namely : -

"(i) dealer who has not submitted Annexures of Consolidated Details or revised Annexures of Consolidated Details of turnover and tax, within the time prescribed or extended; or such Annexures of Consolidated Details contain wrong or incorrect particulars or do not accompany declaration or certificate for exemption or reduction in the rate of tax, or"

(ii) for sub-clause (iv) the following sub-clause shall be substituted, namely : -

"(iv) dealer in whose case, on the basis of material available on records, if the assessing authority is satisfied that the turnover of sales or purchases or both, as the case may be, and amount of tax shown payable as disclosed by the dealer in Annexures of Consolidated Details are not worthy of credence or tax shown payable in these Annexures has not been deposited by the dealer, or the amount of input tax credit claimed is wrong or the amount of tax payable shown is incorrect; or"

(b) in sub-section (3) for clause (i) the following clause shall be substituted, namely :-

"(i) be required to furnish Annexures of Consolidated Details if he has not already submitted such Annexures."

(c) for sub-section (11) the following sub-section shall be substituted, namely: -

"(11) Dealers under sub-section (9) shall not be required to furnish Annexures of Consolidated Details and in cases of such dealers assessment under sub-section (9) may be made even before the expiry of the assessment year."

Amendment of section 40

9. In section 40 of the principal Act, in sub-section (5) for clause (a) the following clause shall be substituted, namely :-

"(a) has neither submitted returns of turnover and tax for all tax periods nor has submitted Annexures of Consolidated Details for the assessment year in which sales are made; and"

Amendment of section 44

10. In section 44 of the principal Act,-

(a) for sub-section (1) the following sub-section shall be substituted, namely :-

"(1) For the purpose of examining the correctness of tax return or returns and Annexures of Consolidated Details filed by a dealer or class of dealers and to verify admissibility of various claims including claim of input tax credit made by a dealer or class of dealers, tax audit shall be made of such number of dealers as may be prescribed."

(b) In sub-section (3) for the words and figure "sub-section (1)" the words and figure "sub-section (2)" shall be substituted.

Amendment of section 50

11. In section 50 of the principal Act,-

(a) in sub-section (1) after the existing proviso the following proviso shall be inserted, namely:-

"Provided further that the Commissioner may notify the website in which the particulars prescribed to be contained in the declaration referred to in sub-section (1) shall be entered in respect of any specified class of goods or any specified class of dealers or as a result of any specified class of transaction to be notified by him. If the Commissioner notifies the website, the owner or the person in-charge of the goods which are carried by a vehicle, shall enter the prescribed particulars in the notified website and shall produce the proof of entering the particulars in such website, before the officer making search or inspection under this section, in the manner prescribed by the Commissioner."

(b) after sub-section (3) the following sub-section shall be inserted, namely:-

"(3-A) Notwithstanding anything to the contrary contained in sub-section (2) or sub-section (3), where the owner or the person in-charge of the goods which are carried by a vehicle has entered the above particulars in the notified website and produced the proof of entering the particulars in such website before the officer making search or inspection under this section, in the manner prescribed by the Commissioner, such officer may subject to the provisions contained in sub-section (4) allow the vehicle to pass through."

12. In section 51 of the principal Act,-

Amendment of
section 51

(a) in sub-section (1) *after* the existing proviso the following proviso shall be *inserted*, namely:-

" Provided further that the Commissioner may notify the website in which the particulars prescribed to be contained in the declaration referred to in sub-section (1) shall be entered in respect of any specified class of goods or any specified class of dealers or as a result of any specified class of transaction to be notified by him. If the Commissioner notifies the website, the owner or the person in-charge of the goods which are carried by rail, air, post, river or ropeway shall enter the above particulars in the specified website and shall produce the proof of entering the particulars in such website, before the officer making search or inspection under this section, in the manner prescribed by the Commissioner."

(b) *after* sub-section (3) the following sub-section shall be *inserted*, namely:-

"(3-A) Notwithstanding anything to the contrary contained in sub-section (2) or sub-section (3), where the owner or the person in-charge of the goods which are carried by rail, air, post, river or ropeway has entered the above particulars in the notified website and produced the proof of entering the particulars in such website, before the officer making search or inspection under this section in the manner prescribed by the Commissioner, such officer may subject to the provisions contained in sub-section (4) allow the vehicle to pass through."

13. *After* section 58 of the principal Act the following section shall be *inserted*, namely :-

Insertion of
new section 58-A

"58-A (1) The Commissioner with the approval of the State Government may, from time to time, issue orders, instructions or directions to the authorities under this Act fixing the monetary limits for the purpose of regulating the filing of appeal under section 57 or revision under section 58 by the commercial tax authority under this Act.

Monetary
limits for
filing of
appeal or
revision

(2) Where a commercial tax authority in pursuance of the orders, instructions or directions issued under sub-section(1), has not filed any appeal under section 57 or revision under section 58 on any issue in the case of an assessee for any assessment year, it shall not preclude such authority from filing an appeal under section,57 or revision under section 58 on the same issue in the case of,-

(a) the same assessee for any other assessment year, or

(b) any other assessee for the same or any other assessment year.

(3) Notwithstanding that no appeal under section 57 or revision under section 58 has been filed by a commercial tax authority pursuant to the orders or instructions or directions issued under sub-section (1), it shall not be lawful for an assessee, being a party in any appeal under section 57 or revision under section 58 to contend that the Commercial tax authority has acquiesced in the decision on the disputed issue by not filing an appeal under section 57 or a revision under section 58 in any case.

(4) The Tribunal or High Court hearing such appeal or revision, shall have regard to the orders, instructions or directions, issued under sub-section (1) and the circumstances under which such appeal under section 57 or revision under section 58 has been filed or not filed in respect of any case."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no. 5 of 2008) has been enacted provide for introducing Value Added System of taxation for the levy and collection of tax on sale purchase of goods in the State. In the year 2012 the Industrial Development Department had declared Infrastructure and Industrial Investment Policy of the State. Paras 5.2.4 and 3.1.4.1 of the said Policy related to the said Act and require amendment in the said Act for the implementation thereof. With a view to implementing the said Policy it has been decided to amend sections 13, 20, 24, 25, 27, 28, 40 and 44 of the said Act. It has also been decided to amend sections 21, 50 and 51 of the said Act to make transportation of goods within the State alongwith Transport Memo and import of goods into the State alongwith Form of Declaration more easy and to insert a new section 58-A to provide for fixing monetary limit for filing appeal and revision.

2. The Uttar Pradesh Value Added Tax (Amendment) Bill, 2013 is introduced accordingly.

By order,
S. K. PANDEY,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 445 राजपत्र (हि०)-2013-(953)-599 प्रतियां (कम्प्यूटर / टी० / ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 76 सा०विधायी-2013-(954)-500 प्रतियां (कम्प्यूटर, टी० / ऑफसेट)।



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 26 दिसम्बर, 2014

पौष 5, 1936 शक. सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग-1

संख्या 1527/79-वि-1-14-1(क)-9-2014

लखनऊ, 26 दिसम्बर, 2014

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2014 पर दिनांक 01 दिसम्बर, 2014 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 23 सन् 2014 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2014

(उत्तर प्रदेश अधिनियम संख्या 23 सन् 2014)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 का अग्रतर संशोधन करने के लिए

अधिनियम

भारत गणराज्य के पैसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2014 कहा जाएगा। संक्षिप्त नाम एवं प्रारम्भ

(2) धारा 2 के खण्ड (ग) का उपखण्ड (एक), धारा 7 एवं धारा 10 दिनांक 01 जनवरी, 2008 से प्रभावी मानी जायेगी एवं अवशेष उपबन्ध दिनांक 26 मई, 2014 से प्रभावी होंगे।

उत्तर प्रदेश
अधिनियम संख्या
5 सन् 2008 की
धारा 2 का
संशोधन

2-उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008, जिसे आगे मूल अधिनियम कहा जायेगा, की धारा 2 में,-

(क) खण्ड (ड) में, उपखण्ड (तीन) के पश्चात् निम्न उपखण्ड बढ़ा दिया जायेगा, अर्थात्:-

“(चार) कारबार बन्द होने के पश्चात् किया गया संव्यवहार, यदि ऐसे माल के विक्रय से संबन्धित है, जिन्हें उस अवधि में अर्जित किया गया हो जबकि कारबार चल रहा था।”

(ख) खण्ड (ज) के उपखण्ड (नौ) के स्थान पर निम्न उपखण्ड रख दिया जायेगा, अर्थात् :-

“(नौ) रेल आधान संविदाकार, वायु जहाजी माल संचालक (एयर कार्गो आपरेटर), कूरियर सर्विस प्रोवाइडर, जो पारेषक या पारेषिती का नाम एवं पूरा पता प्रकट करने में विफल होता है या पारेषक या पारेषिती का ऐसा प्रकटित नाम या पता मिथ्या, कूटरचित या असत्यापनीय पाया जाता है, या वाहन स्वामी या वाहन प्रभारी, जिसने प्रवेश जांच चौकी के प्रभारी अधिकारी से माल के पारगमन हेतु प्राधिकार-पत्र प्राप्त किया है परन्तु निर्गमन जांच चौकी के प्रभारी अधिकारी को सौंपने में असफल रहा हो या धारा 52 के अधीन यथा उपबन्धित दस्तावेज रखने में और यथाविहित प्रक्रिया का अनुपालन करने में असफल रहता है।”

(ग) खण्ड (कछ) में,-

(एक) उप खण्ड (एक) में शब्द “विक्रय आवर्त” के स्थान पर शब्द “विक्रय या क्रय या दोनों, जैसी भी स्थिति हो, के आवर्त” रख दिए जायेंगे।

(दो) उप खण्ड (तीन) के पश्चात् निम्नलिखित उप खण्ड बढ़ा दिया जायेगा, अर्थात्:-

“(चार) धारा 3-ख के अधीन उद्ग्रहणीय उपकर की धनराशि।”

धारा 3 का
संशोधन

3-मूल अधिनियम की धारा 3 में, उपधारा (3) में,-

(क) सारिणी में, क्रमांक 8 में, स्तम्भ-2 में, उपखण्ड (एक) के स्थान पर निम्नलिखित उपखण्ड रख दिया जायेगा, अर्थात्:-

“(एक) रेल आधान संविदाकार, वायु जहाजी माल संचालक, कूरियर सर्विस प्रोवाइडर जो पारेषक या पारेषिती का नाम एवं पूरा पता उद्घाटित करने में विफल हो जाए अथवा पारेषक या पारेषिती का ऐसा उद्घाटित नाम या पता मिथ्या, छलपूर्ण या पुष्टनीय न पाया जाए या वाहन स्वामी या वाहन प्रभारी जिसने प्रवेश जांच चौकी के प्रभारी अधिकारी से माल के पारगमन हेतु प्राधिकार पत्र प्राप्त किया है परन्तु निर्गमन जांच चौकी के प्रभारी अधिकारी को उसको प्रदान करने में विफल रहा हो, या धारा 52 के अधीन यथा उपबन्धित दस्तावेज रखने में और यथाविहित प्रक्रिया का अनुपालन करने में असफल रहता है।”

(ख) स्पष्टीकरण (1) में शब्द और अंक “उपधारा (5)” के स्थान पर शब्द और अंक “उपधारा (4)” रख दिये जायेंगे।

धारा 3-क के
संशोधन

4-मूल अधिनियम की धारा 3-क में,-

(क) उपधारा (2) के खण्ड (ख) को निकाल दिया जायेगा।

(ख) उपधारा (5) को निकाल दिया जायेगा।

5-धारा 3-क के पश्चात निम्नलिखित धारा बढ़ा दी जायेगी, अर्थात् :-

नई धारा 3-ख का बढ़ाया जाना

“3-ख (1) इस अधिनियम के किसी अन्य उपबन्ध में निहित किसी बात के प्रतिकूल होते उपकर का हुए भी, किन्तु उपधारा (2) के अधीन रहते हुए, इस अधिनियम के उद्ग्रहण अधीन कर के भुगतान करने का दायी प्रत्येक व्यवहारी इस अधिनियम के किसी अन्य उपबन्ध के अधीन संदेय कर के अतिरिक्त पेट्रोल या डीजल या दोनों की बिक्री पर पाँच रुपये प्रति लीटर से अनधिक दर पर तथा बिक्री के ऐसे बिन्दु पर जिसे राज्य सरकार द्वारा गजट में अधिसूचना द्वारा विनिर्दिष्ट किया जाय, उपकर के भुगतान का दायी होगा।

(2) उपधारा (1) के अधीन उपकर का उद्ग्रहण एवं भुगतान केवल ऐसे उद्देश्यों के लिए किया जाएगा जिसे राज्य सरकार द्वारा अधिसूचित किया जाए या ऐसी रीति से किया जाएगा जो ऐसी अधिसूचना में विनिर्दिष्ट हो।”

6-मूल अधिनियम की धारा 4 में, उपधारा (1) में, द्वितीय परन्तुक हटा दिया जायेगा।

धारा 4 का संशोधन

7-मूल अधिनियम की धारा 6 में, उपधारा (1) के स्थान पर निम्नलिखित उपधारा रख दी जायेगी, अर्थात् :-

धारा 6 का संशोधन

“(1) इस अधिनियम के किसी अन्य उपबन्ध में निहित किसी बात के प्रतिकूल होते हुए भी लेकिन इस धारा के अन्य उपबन्धों और राज्य सरकार के निर्देशों के अधीन रहते हुए कर निर्धारक प्राधिकारी ऐसे कर के बदले में जो व्यवहारी द्वारा ऐसे माल के या माल के वर्ग के संबंध में और ऐसी अवधि के लिए जिस पर सहमति हुई हो, इस अधिनियम के अधीन देय हो सकती है, या तो एक मुश्त या विक्रय या क्रय या दोनों जैसी भी स्थिति हो, के आवर्त पर सहमत दर पर समाधान राशि स्वीकार करने के लिए सहमत हो सकता है :

प्रतिबन्ध यह है कि संकर्म संविदा का निष्पादन करने वाले व्यवहारी से भिन्न व्यवहारी जो राज्य के भीतर पंजीकृत व्यवहारी से माल क्रय करने के पश्चात् राज्य के भीतर माल के पुनः विक्रय का एकमात्र कारबार करता है और किसी कर निर्धारण वर्ष में जिसका ऐसे माल के विक्रय का आवर्त पचास लाख रुपये से अधिक न होता हो, या उसका आवर्त कर निर्धारण वर्ष के पूर्ववर्ती कर निर्धारण वर्ष में पचास लाख रुपये से अधिक न हुआ है, तो राज्य सरकार ऐसे माल के विक्रय पर दर प्रतिशत अधिसूचित कर सकती है। विभिन्न मालों के लिए विभिन्न दरें अधिसूचित की जा सकती हैं :

प्रतिबन्ध यह और भी है कि कर की दर में कोई परिवर्तन, जो ऐसी सहमति के दिनांक के पश्चात् प्रवृत्त हो सकता है, एकमुश्त या कर निर्धारण की अवधि के उस भाग के संबंध में, जबकि परिवर्तित दर प्रवृत्त रहे, सहमत दर से समानुपाती परिवर्तन करने के परिणाम स्वरूप होगा।”

8-मूल अधिनियम की धारा 8 के पश्चात निम्नलिखित धारा बढ़ा दी जायेगी, अर्थात्:-

नई धारा 8-क का बढ़ाया जाना

“8-क (1) इस अधिनियम के किसी अन्य उपबन्ध में निहित किसी बात के प्रतिकूल होते प्रमाण पत्र या हुए भी और धारा 54 के उपबन्धों पर प्रतिकूल प्रभाव डाले बिना घोषणा पत्र के कोई व्यक्ति, जो इस अधिनियम के उपबन्धों या नियमों या उसके गलत या मिथ्या अधीन निर्गत अधिसूचना के अधीन निर्धारित मिथ्या या गलत उपयोग पर दायित्व प्रमाण-पत्र या घोषणा-पत्र दूसरे व्यक्ति को जारी करता है जिसके

कारण इस अधिनियम के अधीन यथास्थिति, क्रय या विक्रय पर उद्ग्रहणीय कर उद्ग्रहणीय नहीं रह जाता है या रियायती दर पर उद्ग्रहणीय रह जाता है, उस धनराशि के भुगतान करने का दायी होगा जो यथास्थिति, ऐसे क्रय या विक्रय पर कर के रूप में देय होती, यदि ऐसा प्रमाण-पत्र या घोषणा-पत्र जारी नहीं किया गया होता :

प्रतिबन्ध यह है कि इस धारा के अधीन कोई कार्यवाही करने के पूर्व संबंधित व्यक्ति को सुनवाई का अवसर प्रदान किया जाएगा।

(2) इस धारा के अधीन देय धनराशि के संबंध में इनपुट टैक्स क्रेडिट का दावा नहीं किया जायेगा और न ही अनुमन्य होगा।

स्पष्टीकरण : जहाँ प्रमाण-पत्र या घोषणा-पत्र जारी करने वाला व्यक्ति क्रय किए गए माल का उपयोग ऐसे प्रयोजन, जिसके लिए कोई कर देय न होगा या रियायती दर से देय होगा, से भिन्न प्रयोजन के लिए करे तो प्रमाण-पत्र या घोषणा-पत्र को इस धारा के प्रयोजन के लिए गलत समझा जाएगा।"

धारा 13 का संशोधन

9-मूल अधिनियम की धारा 13 में,-

(क) उपधारा (11) के स्थान पर निम्नलिखित धारा रख दी जायेगी, अर्थात् :-

"(11) जहाँ कर निर्धारक प्राधिकारी को यह प्रतीत हो कि इनपुट टैक्स की धनराशि या इनपुट टैक्स क्रेडिट की धनराशि असत्य है या विश्वास के योग्य नहीं है, वहाँ ऐसे व्यवहारी को सुनवाई का युक्तियुक्त अवसर दिये जाने के पश्चात् और ऐसी जाँच, जैसा कि वह उचित समझे, करने के पश्चात् वह लिखित रूप से आदेश करके यथास्थिति, इनपुट टैक्स की धनराशि या इनपुट टैक्स क्रेडिट की धनराशि का अवधारण कर सकता है।"

(ख) उपधारा (11) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी, अर्थात् :-

"(12) जहाँ इस अधिनियम के अधीन पारित किसी आदेश के कारण या कर निर्धारक प्राधिकारी द्वारा किये गये कर निर्धारण सम्बन्धी सर्वोत्तम न्याय की दशा में खरीद के बढ़ाये गये आवर्त पर उद्ग्रहीत कर के जमा किए जाने से या अन्यथा, इनपुट टैक्स क्रेडिट की धनराशि परिवर्तित हो जाती है, वहाँ इनपुट टैक्स क्रेडिट के हिसाब को तदनुसार संशोधित कर दिया जायेगा।"

धारा 17 का संशोधन

10-मूल अधिनियम की धारा 17 में, उपधारा (14) में, स्पष्टीकरण (दो) में,-

(क) उपखण्ड (ड) के पश्चात् निम्नलिखित उपखण्ड बढ़ा दिया जायेगा, अर्थात्:-

"(च) कारबार का स्वामी है और ऐसा कारबार ऐसे स्वामी के अक्षम होने या मृत्यु हो जाने के कारण उसके मालिक के उत्तराधिकारी या उत्तराधिकारियों द्वारा चलाया जाता है।"

(ख) शब्द "ऐसे साझेदारी कारबार के भागीदार" के स्थान पर शब्द "ऐसे साझेदारी कारबार के भागीदार या उत्तराधिकारी या उत्तराधिकारीगण, जैसी भी स्थिति हो" रख दिये जायेंगे।

धारा 28 का संशोधन

11-मूल अधिनियम की धारा 28 में, उपधारा (1) में, अन्त में निम्नलिखित प्रतिबन्धात्मक खण्ड बढ़ा दिया जायेगा, अर्थात्:-

"प्रतिबन्ध यह है कि जहाँ किसी कर निर्धारण वर्ष में किसी व्यापारी का सकल आवर्त पच्चीस लाख रुपये से या ऐसी अधिक धनराशि जो समय-समय पर राज्य सरकार द्वारा निर्धारित की जाए, से अधिक नहीं है, वहाँ कमिश्नर ऐसे व्यापारियों की लेखाबहियों या अभिलेखों का परीक्षण करके वार्षिक कर निर्धारण के लिए व्यापारियों को चयनित करने के लिए मानक एवं रूपात्मकता अवधारित करेंगे:

अग्रतर प्रतिबन्ध यह है कि धारा 26 में निहित किसी बात के होते हुए भी प्रथम प्रतिबन्धात्मक खण्ड के अधीन चयनित न किए गए व्यापारी कर निर्धारण वर्ष, जिसमें समेकित विवरणों के अनुलग्नक को दाखिल करने का निर्धारित दिनांक पड़ता है, के उत्तरवर्ती कर निर्धारण वर्ष के अन्तिम दिनांक को कर निर्धारित किये गये माने जायेंगे।"

धारा 29 का संशोधन

12-मूल अधिनियम की धारा 29 में, उपधारा (12) में, शब्द एवं अंक "धारा 28 में यथाविहित" के स्थान पर शब्द "इस धारा में यथा उपबन्धित" रख दिये जायेंगे।

धारा 33 का संशोधन

13-मूल अधिनियम की धारा 33 में उपधारा (2) के स्पष्टीकरण के स्थान पर निम्नलिखित स्पष्टीकरण रखा जायेगा, अर्थात्:-

"स्पष्टीकरण : इस उपधारा के प्रयोजनार्थ, यथास्थिति, किसी कर अवधि या कर निर्धारण वर्ष के लिए स्वीकृत रूप से देय कर की गणना धारा 15 के उपबन्धों के अनुसार की जायेगी और तबसे धारा 8-क के अधीन देय धनराशि सम्मिलित होगी।"

14—मूल अधिनियम की धारा 42 में, उपधारा (14) के पश्चात् निम्नलिखित उपधारा धारा 42 का
बढ़ा दी जायेगी, अर्थात्:— संशोधन

“(15) (क) कमिश्नर हकदारी प्रमाण पत्र को आदेश द्वारा, करमुक्ति या कर की दर में कमी की अवधि के समाप्त होने के पूर्व अथवा पश्चात्, संशोधित या निरस्त कर सकता है, यदि यह पाया जाता है कि—

(1) कर की छूट अथवा कर की दर में कमी के स्थान पर वापसी की सुविधा का किसी भी प्रकार से दुरुपयोग किया गया है जिसके फलस्वरूप गलत धनराशि की वापसी हो गयी हो;

(2) पूर्ववर्ती अधिनियम के अधीन कर की छूट अथवा कर की दर में कमी के परिप्रेक्ष्य में जारी पात्रता प्रमाण पत्र को सक्षम न्यायालय या प्राधिकारी द्वारा रद्द अथवा संशोधित कर दिया गया हो;

(3) हकदारी प्रमाण पत्र को दुर्व्यपदेशन के आधार पर अथवा तथ्यों को छिपाकर प्राप्त किया गया हो:

प्रतिबन्ध यह है कि हकदारी प्रमाण-पत्र को व्यापारी को सुनवाई का अवसर प्रदान किये बिना संशोधित अथवा रद्द नहीं किया जायेगा।

(ख) खण्ड (क) के अधीन पारित आदेश इसमें विनिर्दिष्ट दिनांक से प्रभावी होगा:

प्रतिबन्ध यह है कि इस उपधारा के अधीन पारित कोई आदेश उन घटनाओं के घटित होने के पूर्व के दिनांक से प्रभावी नहीं होगा जिनके कारण हकदारी प्रमाण-पत्र को संशोधित या निरस्त किया गया है।

(ग) धारा 57 एवं धारा 58 के उपबन्धों के अधीन रहते हुए खण्ड (क) में पारित आदेश अन्तिम होगा।”

15—मूल अधिनियम की धारा 48 की उपधारा (5) में शब्द “ऐसे माल के मूल्य के धारा 48 का
चालीस प्रतिशत से अनधिक” के स्थान पर शब्द “ऐसे माल के मूल्य के चालीस प्रतिशत से संशोधन
अनधिक अथवा ऐसे माल के मूल्य पर इस अधिनियम के अधीन संदेय कर, जो भी अधिक हो” रख दिये जायेंगे।

16—मूल अधिनियम की धारा 50 में,—

धारा 50 का
संशोधन

(क) उपधारा (2) में,—

(एक) खण्ड (क) में, शब्द “ऐसे घोषणा पत्र या दस्तावेज, जैसे विहित किये जाय, अपने साथ रखेगा” के स्थान पर शब्द “ ऐंसे सम्यक रूप से भरे हुए घोषणापत्र या दस्तावेज, जैसे विहित किये जायें, अपने साथ रखेगा” रख दिये जायेंगे;

(दो) खण्ड (ख) में शब्द “ऐसे प्रमाण पत्रों, दस्तावेजों, जिन्हें विहित किया जाय, को इसी तरह अपने साथ रखेगा” के स्थान पर शब्द “ऐसे सम्यक रूप से भरे हुए प्रमाण-पत्रों, दस्तावेजों, जिन्हें विहित किया जाय, को इसी तरह अपने साथ रखेगा” रख दिये जायेंगे।

(ख) उपधारा (4) में शब्द “रोकने” के स्थान पर शब्द “अभिग्रहण” रख दिया जायेगा।

17—मूल अधिनियम की धारा 54 में, उपधारा (1) में, तालिका में,—

धारा 54 का
संशोधन

(क) क्रम संख्या 5 एवं 6 की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियाँ स्तम्भवार रख दी जायेगी, अर्थात्:—

क्रम सं०	त्रुटि	शास्ति की धनराशि
(1)	(2)	(3)
5	जहाँ व्यवहारी इस अधिनियम के उपबन्धों के अनुसार— (एक) कर बीजक या विक्रय बीजक जारी करने में विफल हो गया हो या जानबूझकर जारी न किया हो; या	माल के मूल्य पर संदेय कर अथवा माल के मूल्य का 40 प्रतिशत, जो भी अधिक हो।

(1)	(2)	(3)
	(दो) रजिस्ट्रीकृत व्यापारी होते हुए इस अधिनियम के अधीन कर योग्य माल का क्रय करते समय जानबूझकर कर बीजक रजिस्ट्रीकृत व्यापारी से प्राप्त नहीं किया हो;	
	(तीन) क्रय बीजक जारी नहीं किया है ;	
6	व्यवहारी इस अधिनियम के उपबन्धों के अनुसार माल के सम्प्रेषण या परिदान के संबंध में चालान, अन्तरण बीजक या परिवहन में जारी करने में विफल हो गया हो;	माल के मूल्य पर संदेय कर अथवा माल के मूल्य का 40 प्रतिशत, जो भी अधिक हो।

(ख) क्रम संख्या 14 एवं 15 की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियों स्तम्भवार रख दी जायेंगी, अर्थात:-

क्रम सं०	त्रुटि	शास्ति की धनराशि
(1)	(2)	(3)
14	जहां, यथास्थिति व्यवहारी या कोई अन्य व्यक्ति— (एक) (क) ऐसा माल; या (ख) ऐसे माल का प्रयोग करके विनिर्मित प्रसंस्कृत या पैक किये गये माल; के विक्रय पर कर संदाय के अपवंचन की दृष्टि से धारा 50 या धारा 51 के अधीन उपबंधों के उल्लंघन में किसी माल का आयात करता है या आयात करने का प्रयास करता है या उसके आयात का दुष्प्रेरण करता है; या (दो) इस अधिनियम के किन्हीं उपबन्धों के उल्लंघन में किसी कराधेय माल का परिवहन करता है, परिवहन करने का प्रयास करता है।	(क) पंजीकृत व्यवहारी के मामले में— (एक) माल के मूल्य का 15 प्रतिशत, यदि माल अनुसूची-दो अथवा अनुसूची-तीन में वर्णित प्रकार का है; (दो) माल पर उद्ग्रहणीय कर की दर का दोगुना, यदि माल अनुसूची-पाँच में वर्णित प्रकार का है; (तीन) माल के मूल्य पर संदेय कर के बराबर की धनराशि, यदि माल पर कर की दर 40 प्रतिशत से अधिक है; (चार) किसी अन्य मामले में माल के मूल्य का 40 प्रतिशत।
15	जहां यथास्थिति चालक या वाहन प्रभारी व्यक्ति— (एक) धारा 52 के अधीन निर्दिष्ट दस्तावेजों को साथ रखने में विफल होता है और यह भी प्रमाणित करने में विफल रहता है कि वाहन में रखा माल राज्य के बाहर के व्यवहारियों या व्यक्तियों को परिदत्त करने के लिए है;	(ख) पंजीकृत व्यवहारी से भिन्न व्यक्ति के मामले में, माल के मूल्य पर संदेय कर अथवा माल के मूल्य का 40 प्रतिशत, जो भी अधिक हो। माल के मूल्य पर संदेय कर अथवा माल के मूल्य का 40 प्रतिशत, जो भी अधिक हो।

(1)	(2)	(3)
	<p>(दो) राज्य से होकर माल के गुजरने हेतु ऐसे दस्तावेजों के रहते हुए माल को राज्य से बाहर ले जाने के लिए राज्य के अन्दर वास्तविक व्यक्ति को ऐसा माल सौपने का उत्तरदायित्व ग्रहण करता है किन्तु ऐसे माल को ऐसे वास्तविक व्यक्ति को सौपने में विफल रहता है, या</p> <p>(तीन) ऐसा व्यक्ति होते हुए, जो चालक या वाहन प्रभारी व्यक्ति से माल राज्य से बाहर ले जाने के लिए प्राप्त करता है, राज्य के बाहर ऐसे माल को नहीं ले जाता है, या</p> <p>(चार) परिवाहक या वाहन का भाड़ेदार होते हुए, राज्य के बाहर माल के मिथ्या गंतव्य स्थल को दर्शाते हुए माल की रसीद तैयार करता हो :</p>	

(ग) क्रमांक 21-ख की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियाँ स्तम्भवार रख दी जायेंगी, अर्थात् :-

क्र०सं०	त्रुटि	शास्ति की धनराशि
(1)	(2)	(3)
21-ख	<p>जहाँ यथास्थिति, व्यवहारी या कोई अन्य व्यक्ति ने कर के भुगतान का अपवंचन करने के आशय से सुसंगत समय में स्थानीय बाजार क्षेत्र जहाँ संव्यवहार हुआ है, में प्रचलित माल के मूल्य के पचास प्रतिशत से अधिक की सीमा तक माल का अवमूल्यन करते हुए यथास्थिति, कोई कर बीजक या विक्रय बीजक या माल मूल्य से संबंधित कोई अन्य दस्तावेज जारी या प्राप्त किया हो।</p>	<p>माल के मूल्य पर संदेय कर अथवा माल के मूल्य का 40 प्रतिशत, जो भी अधिक हो।</p>

18-मूल अधिनियम की धारा 57 में,-

धारा 57 का संशोधन

(क) उपधारा (4) में शब्द और अंक "धारा 42" के स्थान पर शब्द और अंक "धारा 42 की उपधारा (3) और उपधारा (15)" रख दिये जायेंगे।

(ख) उपधारा (12) में, खण्ड (घ) में, शब्द और अंक "धारा 42 के अधीन पारित आदेश" के स्थान पर शब्द और अंक "धारा 42 के अधीन कमिश्नर द्वारा पारित आदेश" रख दिये जायेंगे।

धारा 70 का
संशोधन

19-मूल अधिनियम की धारा 70 के स्थान पर, निम्नलिखित धारा रख दी जायेगी,
अर्थात् :-

“70-राज्य सरकार इस अधिनियम की किसी अनुसूची की किसी प्रविष्टि में वर्णित वस्तुओं की प्रत्येक श्रेणी या अनुसूची-पाँच में समाहित वस्तुओं के लिए वस्तु कोड समनुदेशित कर सकती है।”

निरसन और
अपवाद

20-(1) उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अध्यादेश, 2014 एतद्वारा निरसित किया जाता है।

उत्तर प्रदेश
अध्यादेश संख्या 4
सन् 2014

(2) ऐसे निरसन के होते हुए भी, उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथासंशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या कार्यवाही इस अधिनियम द्वारा यथासंशोधित मूल अधिनियम के तत्समान उपबन्धों के अधीन कृत कार्य या कार्यवाही समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समय पर प्रवृत्त थे।

उद्देश्य और कारण

माल के विक्रय या क्रय पर कर उदग्रहण और संग्रहण के लिये मूल्य संवर्धित कर अधिनियम, 2008 का अधिनियमन किया गया है। कमिश्नर, वाणिज्य कर की संस्तुतियों पर यह विनिश्चय किया गया है कि उक्त अधिनियम को संशोधित करके मुख्यतः निम्नलिखित की व्यवस्था की जाय :-

(क) कारबार बन्द होने के पश्चात् भी किये गये संव्यवहार को कारबार की परिभाषा में सम्मिलित करना, यदि वह ऐसे माल के विक्रय से संबंधित है, जिन्हें उस अवधि में अर्जित किया गया हो, जबकि कारबार चल रहा था;

(ख) धारा 52 के अधीन यथा उपबन्धित दस्तावेज रखने में और यथाविहित प्रक्रिया का अनुपालन करने में असफल रहने वाले व्यक्ति को व्यवहारी की परिभाषा में सम्मिलित करना;

(ग) कर की परिभाषा को सुस्पष्ट करना तथा उसमें उपकर को भी सम्मिलित करना;

(घ) अतिरिक्त कर का उदग्रहण दिनांक 28 मई, 2014 के पश्चात् भी जारी रखना;

(ङ) पेट्रोल अथवा डीजल अथवा दोनों पर उपकर का उदग्रहण;

(च) किसी व्यवहारी द्वारा प्रमाण-पत्र या घोषणा पत्र के गलत या मिथ्या उपयोग से होने वाली क्षति का निर्धारण/वसूली करना;

(छ) इनपुट टैक्स क्रेडिट को सरल एवं तर्कपरक बनाना;

(ज) किसी कारबार के स्वामी, जिसका कारबार मृत्यु अथवा अक्षम हो जाने के कारण बंद हो गया हो, के उत्तराधिकारी या उत्तराधिकारीगण द्वारा पंजीकरण कराये जाने की आवश्यकता को समाप्त करना;

(झ) किसी व्यापारी के मामले में जिसका किसी कर निर्धारण वर्ष में सकल आवर्त पच्चीस लाख रूपये से या ऐसी अधिक धनराशि से, जैसी राज्य सरकार द्वारा निर्धारित की जाय, अधिक नहीं है, वहाँ कमिश्नर को ऐसे व्यापारियों की लेखा बहियों या अभिलेखों का परीक्षण करके वार्षिक कर निर्धारित के लिये व्यापारियों को चयनित करने के लिये और मानक एवं रूपात्मकता अवधारित करने के लिये सशक्त करना;

(अ) कतिपय मामलों में हकदारी प्रमाण-पत्र को संशोधित/निरस्त करने के लिये कमिश्नर को सशक्त करना;

(ट) कतिपय मामलों में अर्थदण्ड के प्राविधानों को तर्कसंगत बनाना;

(ठ) जैसा भारत सरकार द्वारा केन्द्रीय उत्पाद शुल्क टैरिफ अधिनियम, 1984 के अधीन अंगीकरण किया गया है, नाम-पद्धति की सुमेलित प्रणाली के आधार पर वस्तु कोड के आवंटन के उपबन्ध को समाप्त करना;

चूँकि राज्य विधान मण्डल सत्र में नहीं था और उपर्युक्त विनिश्चय को कार्यान्वित करने के लिये तुरन्त विधायी कार्यवाही करना आवश्यक था, अतः राज्यपाल द्वारा दिनांक 26 मई, 2014 को उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अध्यादेश, 2014 (उत्तर प्रदेश अध्यादेश संख्या 4 सन् 2014) प्रख्यापित किया गया।

यह विधेयक उपर्युक्त अध्यादेश, को प्रतिस्थापित करने के लिये पुरःस्थापित किया जाता है।

आज्ञा से,
एस० बी० सिंह,
प्रमुख सचिव।

No. 1527(2)/LXXIX-V-1-14-1(ka)-9-2014
Dated Lucknow, December 26, 2014

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Mulya Samvardhit Kar (Sanshodhan) Adhiniyam, 2014 (Uttar Pradesh Adhiniyam Sankhya 23 of 2014) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 01, 2014.

THE UTTAR PRADESH VALUE ADDED TAX (AMENDMENT)

ACT, 2014

(U. P. Act no. 23 of 2014)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Value Added Tax Act, 2008.

IT IS HEREBY enacted in the Sixty-fifth Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Value Added Tax (Amendment) Act, 2014.

Short title and
commencement

(2) Sub-clause (i) of clause (c) of section 2, section 7 and section 10 shall be deemed to have come into force on January 01, 2008 and the remaining provisions shall come into force on May 26, 2014.

Amendment of
section 2 of
U.P. Act no.5 of
2008

2. In section 2 of the Uttar Pradesh Value Added Tax Act, 2008, hereinafter referred to as the principal Act,-

(a) in clause (e) after sub-clause (iii) the following sub-clause shall be inserted, namely:-

“(iv) any transaction, even after the closure of business, if it relates to sale of goods acquired during the period in which business was carried out.”

(b) in clause (h) for sub-clause (ix) the following sub-clause shall be substituted, namely:-

“(ix) a railway container contractor, an air cargo operator, a courier service provider, who fails to disclose the name and complete address of consigner or consignee or if discloses such name or address of consigner or consignee is found bogus, forged or not verifiable; or the owner or person in-charge of a vehicle who obtained authorization for transit of goods from the officer in-charge of entry check post but failed to deliver the same to the officer in-charge of the exit check post or fails to carry such documents as provided under section 52 and follow such procedure as prescribed;”

(c) in clause (ag),-

(i) in sub-clause (i), for the words "turnover of sales" the words "turnover of sales or purchases or both, as the case may be" shall be substituted,

(ii) after sub-clause (iii) the following sub-clause shall be inserted, namely:-

" (iv) the amount of cess leviable under section 3-B."

Amendment of
section 3

3. In section 3 of the principal Act, in sub-section (3),-

(a) in the table in serial no.8 in column (2) for sub-clause (i), the following sub-clause shall be substituted, namely:-

“(i) A railway container contractor, an air cargo operator, a courier service provider, who fails to disclose the name and complete address of consigner or consignee or if discloses such name or address of consigner or consignee is found bogus, forged or not verifiable; or the owner or person in-charge of a vehicle who obtained authorization for transit of goods from the officer in-charge of entry check post but failed to deliver the same to the officer in-charge of the exit check post or fails to carry such documents as provided under section 52 and follow such procedure as may be prescribed.”

(b) in Explanation (I) for the word and figure “sub-section (5)” the word and figure “sub-section (4)” shall be substituted.

Amendment of
section 3-A

4. In section 3-A of the principal Act,-

(a) in sub-section (2) clause (b) shall be omitted.

(b) sub-section (5) shall be omitted.

Insertion of new
section 3-B

5. After section 3-A the following section shall be inserted, namely :-

“3-B (1) Notwithstanding anything to the contrary contained in any other provision of this Act but subject to the provisions of sub-section (2), every dealer liable to pay tax under this Act shall also be liable to pay in addition to the tax payable under any other provision of this Act, a cess on sale of petrol or diesel or both, at such rate not exceeding five rupees per litre and at such point of sale, as may be specified by the State Government by notification in the *Gazette*.

(2) Cess under sub-section (1) shall be levied and paid only for such purposes as may be notified by the State Government and in the manner specified in such notification."

6. In section 4 of the principal Act, in sub-section (1) the second proviso shall be *omitted*.

Amendment
of section 4

7. In section 6 of the principal Act *for* sub-section (1) the following sub-section shall be *substituted*, namely:-

Amendment
of section 6

"(1) Notwithstanding anything to the contrary contained in any other provision of this Act, but subject to other provisions of this section and the directions of the State Government, the assessing authority may agree to accept a composition money either in lump sum or at an agreed rate on his turnover of sale or purchase or both as the case may be, in lieu of tax that may be payable under this Act by a dealer in respect of such goods or class of goods and for such period as may be agreed upon:

Provided that in the case of a dealer not being a dealer executing works contract, who carries on exclusive business of re-sale of goods within the State after their purchase from a registered dealer within the State and whose turnover of sale of such goods, for any assessment year, does not exceed fifty lakh rupees or his turnover, for the assessment year preceding that assessment year, has not exceeded fifty lakh rupees, the State Government may notify a rate percent on sale of such goods. Different rates may be notified for different goods:

Provided further that any change in the rate of tax which may come into force after the date of such agreement shall have the effect of making a proportionate change in the lump sum or the rate agreed upon in relation to that part of the period of assessment during which the changed rate remains in force.

8. *After* section 8 of the principal Act the following section shall *be inserted*, namely:-

Insertion of
new section
8-A

"8-A (1) Notwithstanding anything to the contrary contained in any other provisions of this Act and without prejudice to the provisions of section 54, a person who issues a false or wrong certificate or declaration, prescribed under any provision of this Act or the rules or the notification issued thereunder, to another person by reason of which a tax leviable under this Act on the purchase or sale as the case may be, ceases to be leviable or becomes leviable at the concessional rate, shall be liable to pay an amount which would have been payable as tax on such purchase or sale as the case may be, had such certificate or declaration not been issued:

Provided that before taking any action under this section the person concerned shall be given an opportunity of being heard.

(2) No input tax credit shall be claimed or allowed in respect of the amount payable under this section.

Explanation: Where a person issuing a certificate or declaration to use the goods purchased for such purpose as will make the tax not leviable or leviable at a concessional rate, but uses the same for a purpose other than such purpose, the certificate or declaration shall, for the purposes of this section, be deemed to be wrong."

9. In section 13 of the principal Act,-

Amendment
of section 13

(a) *for* sub-section (11) the following sub-section shall be *substituted*, namely:-

"(11) Where it appears to the assessing authority that the amount of input tax or amount of input tax credit is incorrect or is not worthy of credence, it may, after giving reasonable opportunity of being heard to such dealer and after making such inquiry as it may deem fit, determine the amount of input tax or amount of input tax credit, as the case may be, by making an order in writing."

(b) after sub-section (11) the following sub-section shall be inserted, namely:-

"(12) Where on account of any order passed under this Act or by depositing tax levied on enhanced turnover of purchase in case of best judgement assessment by the assessing authority or otherwise, the amount of input tax credit varies, the account of input tax credit shall be amended accordingly."

Amendment of section 17

10. In section 17 of the principal Act, in sub-section (14), in Explanation (II),-

(a) after sub-clause (e) the following sub-clause shall be inserted, namely:-

"(f) is proprietor of a business and such business is succeeded by successor or successors of its proprietor on account of disability or death of such proprietor."

(b) for the words "as the case may be, the partners of such partnership business." the words "the partners of such partnership business or successor or successors, as the case may be," shall be substituted.

Amendment of section 28

11. In section 28 of the principal Act, in sub-section (1) the following provisos shall be inserted at the end, namely:-

"Provided that where the aggregate turnover of any dealer, does not exceed rupees twenty five lakhs or such larger amount as may be determined by the State Government from time to time, in any assessment year, the commissioner shall determine the parameters and modalities to select the dealers for the annual assessment after examining the books of accounts or records of such dealers:

Provided further that notwithstanding anything contained in section 26, the dealer not selected under the first proviso shall be deemed to have been assessed, on the last date of assessment year succeeding the assessment year in which the date of filing of annexures of consolidated details of the assessment year falls."

Amendment of section 29

12. In section 29 of the principal Act, in sub-section (12) for the words and figures "as prescribed in section 28" the words "as provided in this section" shall be substituted.

Amendment of section 33

13. In section 33 of the principal Act for the Explanation to sub-section(2), the following Explanation shall be substituted, namely:-

" Explanation : For the purposes of this sub-section, the tax admittedly payable for a tax period or an assessment year, as the case may be, shall be computed in accordance with provisions of section 15 and shall include the amount payable under section 8-A. "

Amendment of section 42

14. In section 42 of the principal Act after sub-section (14) the following sub-section shall be inserted, namely:-

"(15) (a) The Commissioner may by order amend or cancel the Certificate of Entitlement before or after expiration of period of exemption or reduction in the rate of tax, where it is found that-

(i) facility for refund in lieu of exemption or the reduction in rate of tax has been misused in any manner resulting in wrong amount of refund;

(ii) the eligibility certificate issued or facility of exemption or reduction in rate of tax granted under the erstwhile Act has been cancelled or amended by a competent court or an authority;

(iii) the Certificate of Entitlement has been obtained on the basis of misrepresentation or concealment of fact:

Provided that no Certificate of Entitlement shall be amended or cancelled without affording opportunity of being heard to the dealer.

(b) The order passed under clause (a) shall take effect from the date mentioned in the order:

Provided that no order passed under this sub-section shall take effect before the date of incidence warranting amendment or cancellation of the Certificate of Entitlement.

(c) Subject to the provisions of sections 57 and 58, the order passed under use (a), shall be final."

15. In section 48 of the principal Act, in sub-section (5) for the words "not exceeding forty percent of the value of such goods" the words "not exceeding forty cent of the value of such goods or tax payable under this Act on the value of such goods, whichever is higher" shall be substituted. Amendment of section 48

16. (1) In section 50 of the principal Act,- Amendment of section 50

(a) in sub-section (2),-

(i) in clause (a) for the words "carry such declarations or documents as may be prescribed" the words "carry duly filled; such declarations or documents as may be prescribed" shall be substituted;

(ii) in clause (b) for the words "likewise carry such certificates and documents as may be prescribed" the words "likewise carry duly filled such certificates and documents as may be prescribed" shall be substituted;

(b) in sub-section (4) for the word "detention" the word "seizure" shall be substituted.

17. In section 54 of the principal Act, in sub-section (1), in the table,- Amendment of section 54

(a) for entries at serial nos. 5 and 6 the following entries shall columnwise be substituted, namely:-

Sl. No.	Wrong	Amount of Penalty
(1)	(2)	(3)
5	Where the dealer has,- (i) failed to issue or has deliberately not issued a tax invoice or sale invoice; or (ii) deliberately not obtained tax invoice inspite of being a registered dealer while purchasing the goods liable to tax under this Act from a registered dealer; or (iii) not issued purchase invoice; in accordance with the provisions of this Act.	Tax payable on the value of goods or 40% of the value of goods whichever is higher
6	The dealer has failed to issue a challan, transfer invoice or transport memo in respect of dispatch or delivery of goods in accordance with the provisions of this Act.	Tax payable on the value of goods or 40% of the value of goods whichever is higher

(b) for the entries at serial nos. 14 and 15 the following entries shall columnwise be substituted, namely:-

Sl. No.	Wrong	Amount of Penalty
(1)	(2)	(3)
14	<p>Where the dealer or any other person, as the case may be, -</p> <p>(i) imports or attempts to import or abets the import of any goods, in contravention of the provisions under section 50 or section 51 with a view to evading payment of tax on sale of-</p> <p>(a) such goods; or</p> <p>(b) goods manufactured, processed or packed by using such goods; or</p> <p>(ii) transports, attempts to transport any taxable goods in contravention of any provisions of this Act;</p>	<p>(a) In case of registered dealer,-</p> <p>(i) 15% of the value of goods if goods are of the description as embodied in Schedule-II or Schedule-III ;</p> <p>(ii) twice the rate of tax leviable on the goods if goods are of the description as embodied in Schedule -V ;</p> <p>(iii) an amount equal to tax payable on the value of the goods if the rate of tax on goods exceeds forty percent;</p> <p>(iv) in any other case 40% of the value of the goods.</p> <p>(b) In case of a person other than the registered dealer tax payable on the value of goods or 40% of the value of goods whichever is higher;</p>
15	<p>Where the driver or person in charge of the vehicle, as the case may be,-</p> <p>(i) fails to carry documents referred to in section 52 and also fails to prove that goods carried in his vehicle are meant for delivery to dealers or persons outside the State; or</p> <p>(ii) while carrying such documents for transit of goods through the State undertakes responsibility of handing over such goods to a bona-fide person inside the State for carrying them outside the State but fails to hand over such goods to such bona-fide person; or</p> <p>(iii) being a person, who receives any goods from driver or person in charge of a vehicle for carrying them outside the State, does not carry such goods outside the State; or</p> <p>(iv) being a transporter or hirer of a vehicle prepares goods-receipt by showing false destination of goods outside the State.</p>	<p>Tax payable on the value of goods or 40% of the value of goods whichever is higher</p>

(c) for entries at serial no. 21B the following entries shall columnwise be substituted, namely:-

Sl. no.	Wrong	Amount of Penalty
(1)	(2)	(3)
21B	Where the dealer or any other person, as the case may be, has issued or received any tax invoice or sale invoice or any other document pertaining to value of goods, as the case may be, containing value of goods undervalued to the extent more than fifty percent of the value of goods prevalent at the relevant time in the local market area where the transaction has taken place, with intention to evade payment of tax;	Tax payable on the value of goods or 40% of the value of goods whichever is higher

18. In section 57 of the principal Act,-

Amendment of section 57

(a) in sub-section (4) for the words and figures "section 42" the words and figures "sub-section(3) and sub-section(15) of section 42" shall be substituted;

(b) in sub-section (12), in clause (d) for the words and figures "an order passed under section 42" the words and figures "an order passed by the Commissioner under section 42" shall be substituted.

19. For section 70 of the principal Act the following section shall be substituted, namely:-

Amendment of section 70

"70. The State Government may assign commodity code to each category of commodities whether described in any entry of any Schedule of this Act or embodied in Schedule-V."

Repeal and saving

20. (1) The Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2014 is hereby repealed.

U.P. Ordinance no. 4 of 2014

(2) Notwithstanding such repeal, anything done or any action is taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Value Added Tax Act, 2008 has been enacted to provide for introducing Value Added System of Taxation for the levy and collection of tax on sale or purchase of goods. On the recommendations of the Commissioner Commercial Taxes it has been decided to amend the said Act, mainly to provide for,-

(a) inclusion in the definition of 'business' any transaction, even after the closure of business, if it relates to sale of goods acquired during the period in which business was carried out;

(b) inclusion of such person in the definition of 'dealer' as has failed to carry such documents as provided under section 52 and follow such procedure as prescribed;

- (c) clarifying the definition of 'tax' and inclusion of Cess therein;
- (d) continuation of levy of Additional Tax even after May 28, 2014;
- (e) levy of Cess on petrol or Diesel or on both;
- (f) assessment/realisation of loss caused by wrong or false use of certificate or declaration by any dealer;
- (g) simplifying and rationalising the input tax credit;
- (h) abolishing the requirement of registration by the successor or successors of a proprietor of a business, whose business had been discontinued due to his death or disability;
- (i) empowering the Commissioner to determine the parameters and modalities to select the dealers for the annual assessment after examining the books of account or records of such dealers, in case of a dealer whose aggregate turnover in any assessment year does not exceed rupees twenty five lakhs or such larger amount as may be determined by the State Government from time to time;
- (j) empowering the Commissioner to amend or cancel the Certificate of Entitlement in certain cases;
- (k) rationalising in certain cases the provision of pecuniary penalty;
- (l) abolishing the provision of allotment of commodity code on the basis of Harmonised System of Nomenclature as adopted by the Government of India under the Central Excise Tariff Act, 1984.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2014 (U.P. Ordinance no. 4 of 2014) was promulgated by the Governor on May 26, 2014.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
S. B. SINGH,
Pranukh Sachiv,



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्बत्

उत्तर प्रदेश शासन

विधायी अनुभाग-1

संख्या 1565/79-वि-1-20-1(क)-26-20

लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) विधेयक, 2020 जिससे राज्य कर अनुभाग-2 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 23 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 23 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 का अग्रतर संशोधन करने के

लिए

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अधिनियम, 2020 कहा जायेगा; संक्षिप्त नाम और प्रारम्भ

(2) यह दिनांक 31 मार्च, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या 5
सन् 2008 में नई
धारा 29क का
बढ़ाया जाना

2-उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम की धारा 29 के पश्चात् निम्नलिखित धारा बढ़ा दी जाएगी, अर्थात् :-

“29क-(1) इस अधिनियम में अन्तर्विष्ट किसी बात के होते हुए भी, सरकार, विशेष अधिसूचना द्वारा ऐसी कार्यवाहियों, जो अपरिहार्य घटना के कारण पूर्ण नहीं की जा सकती हैं अथवा जिनका अनुपालन नहीं किया जा सकता है, के परिस्थितियों में समय बढ़ाने की सम्बन्ध में इस अधिनियम अथवा तदधीन बनायी गयी नियमावली में सम्यक की शक्ति विनिर्दिष्ट अथवा विहित अथवा अधिसूचित समय सीमा में वृद्धि कर सकती है।

2-इस धारा की शक्ति में ऐसे दिनांक, जो इस अधिनियम के प्रारम्भ होने के दिनांक से पूर्व का न हो, से ऐसी अधिसूचना में भूतलक्षी प्रभाव प्रदान करने की शक्ति सम्मिलित होगी।

स्पष्टीकरण :- इस धारा के प्रयोजन के लिए पद ‘अपरिहार्य घटना’ का तात्पर्य युद्ध, महामारी, बाढ़, सूखा, अग्नि, चक्रवात, भूकम्प अथवा प्रकृति के कारण या, इस अधिनियम के उपबन्धों में से किसी उपबन्ध के क्रियान्वयन को अन्वया रूप में प्रभावित करने वाली किसी अन्य आपदा से है।”

निरसन और
व्यावृत्ति

3-(1) उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अध्यादेश, 2020 एतद्वारा निरसित किया जाता है।

उत्तर प्रदेश
अध्यादेश संख्या 14
सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्था उपबन्धों के अधीन कृत या की गयी समझी जायेगी मानो इस अधिनियम के उपबन्ध, सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

उत्तर प्रदेश राज्य द्वारा उत्तर प्रदेश मूल्य संवर्धित कर अधिनियम, 2008 (उत्तर प्रदेश अधिनियम संख्या 5 सन्, 2008) माल के अंतः राज्तीय विक्रय पर कर उद्ग्रहण एवं संग्रहण का उपबन्ध करने के लिये अधिनियमित किया गया है।

2-कोविड-19 के कारण लाक-डॉउन के फलस्वरूप करदाताओं के समक्ष उत्पन्न होने वाली कठिनाइयों को नियंत्रित करने हेतु सरकार को, भूतलक्षी प्रभाव से (अधिनियम के प्रारम्भ होने के दिनांक से अपूर्वतर) ऐसी कार्यवाहियों, जो अपरिहार्य घटना के कारण पूर्ण नहीं की जा सकती हैं अथवा जिनका अनुपालन नहीं किया जा सकता है, के संबंध में इस अधिनियम में विनिर्दिष्ट अथवा विहित अथवा तदधीन अधिसूचित समय-सीमा में वृद्धि करने की शक्ति प्रदान करने के लिये, उक्त अधिनियम में एक नई धारा बढ़ाये जाने का विनिश्चय किया गया।

3-चूंकि राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को कार्यान्वित करने के लिये तुरन्त विधायी कार्यवाही करनी आवश्यक थी अतः राज्यपाल द्वारा दिनांक 06 जुलाई, 2020 को उत्तर प्रदेश मूल्य संवर्धित कर (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 14 सन्, 2020) प्रख्यापित किया गया।

4-यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिये पुरःस्थापित किया जाता है।

आज्ञा से,
जे० पी० सिंह-II,
प्रमुख सचिव।

No. 1565(2)/LXXIX-V-1-20-1(ka)-26-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Mulya Samvardhit Kar (Sanshodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 23 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Rajya Kar Anubhag-2, is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH VALUE ADDED TAX (AMENDMENT) ACT, 2020

(U.P. Act no. 23 OF 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Value Added Tax Act, 2008

IT IS HEREBY enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Uttar Pradesh Value Added Tax (Amendment) Act, 2020; Short title and commencement

(2) It shall be deemed to have come into force with effect from 31st March, 2020.

2. After section 29 of the Uttar Pradesh Value Added Tax Act, the following section shall be inserted, namely:— Insertion of new section 29A in U.P. Act no. 5 of 2008

"29A. (1) Notwithstanding anything contained in this Act, the Government Power of Government to Extend time in Special circumstances may, by notification extend the time limit specified in, or prescribed or notified under, this Act or rules made there under in respect of actions which can not be completed or complied with due to *force majeure*.

(2) The power of this section shall include the power to give retrospective effect to such notification from a date not earlier than the date of commencement of this Act.

Explanation-For the purpose of this section the expression *force majeure* means a case of war, epidemic, flood, drought, fire, cyclone, earthquake or any other calamity caused by nature or otherwise affecting the implementation of any of the provisions of this Act."

Repeal and saving U.P. Ordinance no. 14 of 2020 3. (1) The Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2020. is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Value Added Tax Act (U.P. Act no. 5 of 2008) has been enacted to make a provision for levy and collection of tax on *intra-state* sale of goods by the State of Uttar Pradesh.

2. To overcome the difficulties faced by tax payers, arising by reason of Lockdown due to COVID-19, it had been decided to inset a new Section in the said Act to empower the Government to extend the time limit retrospectively (not earlier than the date of commencement of the Act), specified in or prescribed or notified under this Act in respect of actions which cannot be completed or complied with due to *force majeure*.

3. Since the State legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Value Added Tax (Amendment) Ordinance, 2020 (U.P. Ordinance no. 14 of 2020) was promulgated by the Governor on July 06, 2020.

4. This Bill is introduced to replace the aforesaid Ordinance.

By order,
J. P. SINGH-II,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 191 राजपत्र-2020-(564)-599 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 149 सा० विधायी-2020-(565)-300 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।